BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 416 OF 2025

IN THE MATTER OF: -

Shri Gopal Chandra Vanwassi ...Applicant

Versus

Indian Oil Corporation Limited & Ors. ...Respondents

N.D.O.H. 19.11.2025

INDEX

S.No.	Particulars	Page No.
1.	Reply on behalf of Respondent No.2 Devendra Singh Khati (Project Proponent/Dealer/LOI Holder) to the Original Application No.416 of 2025 with supporting affidavit.	1 – 27
2.	**ANNEXURE R-1** A copy of Photo showing the HPCL Petrol Pump of Mr. Anirudh Dhanik operating in the name of his mother Smt. Indira Dhanik	28
3.	**ANNEXURE R-2 (Colly)** A Copy of FIR dated 19.09.2025 and News Paper Article published on 23.09.2025.	29 – 36
4.	**ANNEXURE R-3** A copy of Facebook Post made by the Applicant.	37 – 38
5.	**ANNEXURE R-4** A copy of notice issued by the counsel for the applicant dated 15.09.2025.	39 – 43
6.	**ANNEXURE R-5** A Copy of Khatauni issued on 28.01.2025.	44
7.	**ANNEXURE R-6** A Copy of Order dated 30.01.2024 passed by Ld. Assistant Collector, Gangolihaat.	45 – 46

8.	**ANNEXURE R-7** A Copy of Letter of Intent dated 13.12.2023 issued by IOCL.	47 – 49
9.	**ANNEXURE R-8** Copies of receipts issued by IOCL.	50 – 51
10.	**ANNEXURE R-9** A Copy of Loan Sanctioning Letter issued by Union Bank of India dated 25.09.2025.	52
11.	**ANNEXURE R-10 (Colly)** A Copy of Letter dated 27.01.2024 issued by office of SDB along with Report of Tehsildar and NOC given by the Sarpanch of the Village.	53 – 55
12.	**ANNEXURE R-11** A Copy of NOC dated 27.01.2024 issued by Executive Engineer, Uttarakhand Water Department, Pithoragarh.	56
13.	**ANNEXURE R-12** A Copy of NOC dated 01.02.2024 issued by Uttarakhand Power Corporation Ltd.	57
14.	**ANNEXURE R-13** A Copy of NOC dated 12.02.2024 issued by Bharat Sanchar Nigam Ltd.	58
15.	**ANNEXURE R-14** A Copy of NOC issued by Office of Fire Fighting Officer, District Pithoragarh.	59 – 60
16.	**ANNEXURE R-15** A Copy of NOC dated 06.05.2025 issued by Executive Engineer, NHAI Lohaghat along with Report of Regional Officer, Office of Chief Engineer, Ministry of Road Transport.	61 – 63
17.	**ANNEXURE R-16** A Copy of NOC dated 15.03.2024 issued by Office of Divisional Forest Officer, Pithoragarh Forest Division, Pithoragarh.	64

18.	**ANNEXURE R-17** A Copy of Letter dated 12.03.2024 issued by UKPCB, Haldwani, Nainital.	65
19.	**ANNEXURE R-18** A Copy of Letter dated 29.02.2024 of Deputy Director, Geology and Mining Department, Pithoragarh.	66 – 69
20.	**ANNEXURE R-19** A Copy of NOC dated 30.06.2025 issued by Controller of Explosive, Dehradun, Petroleum and Explosive Safety Organisation (PESO).	70 – 71
21.	**ANNEXURE R-20** A Copy of NOC dated 08.10.2025 issued by Chief Fire Fighting Officer, Almora.	72
22.	**ANNEXURE R-21** A Copy of NOC dated 24.05.2025 issued by the Office of Ld. District Magistrate Pithoragarh.	73
23.	**ANNEXURE R-22** A Copy of Letter issued by Pradhans of 8 Village Panchayats.	74
24.	**ANNEXURE R-23** A Copy of site inspection report dated 26.02.2024 submitted by Forest Range Officer, Gangolihaat.	75 – 76
25.	**ANNEXURE R-24** A Copy of Notification dated 11.03.2024 issued by Government of Uttarakhand, Forest Division.	77 – 78
26.	**ANNEXURE R-25** A copy of Relevant portion of Building Construction & Development By-laws, 2011.	79 – 80
27.	**ANNEXURE R-26** A Copy of Affidavit along with Zila Panchayat License submitted by Pushkar Singh Khati.	81 – 83
28.	**ANNEXURE R-27** A copy of Circular dated 09.09.2024 issued by Petroleum and Explosives Safety Organisation (PESO) regarding Additional Safety Measures.	84 – 85

29.	**ANNEXURE R-28 (Colly)** Copies of Reply received by the respondent No.2 under RTI.	86 - 92
30.	**ANNEXURE R-29** A Copy of Order dated 04.01.2024 passed by the Hon'ble High Court of Kerala in W.P. (C) No.11578 of 2022.	93 – 106
31.	**ANNEXURE R-30** A copy of Electoral Roll of Village Berinag, District Pithoragarh.	107
32.	**ANNEXURE R-31** A copy of Report of S.O. Gangolihat dated 04.03.2024.	108 – 109
33.	**ANNEXURE R-32** A copy of Photograph showing the present status of the Petrol Pump.	110 – 111
34.	**ANNEXURE R-33** A copy of order dated 09.08.2024 passed by Hon'ble NGT (Central Zone Bench, Bhopal) in O.A. No. 73 of 2024.	112 - 123
35.	Vakalatnama.	124
36.	PROOF OF SERVICE.	125

Place: New Delhi
Filed On: 17.11.2025

Filed by:

VIVEK GUPTA
Advocate for Respondent No. 2,
Ch. No.221, Additional Building,
D-Block, Supreme Court of India,
New Delhi-110001
M.No.9871065420
officevivekgupta@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 416 OF 2025

IN THE MATTER OF: -

Shri Gopal Chandra Vanwassi ...Applicant

Versus

Indian Oil Corporation Limited & Ors. ...Respondents

REPLY ON BEHALF OF RESPONDENT NO. 2 DEVENDRA SINGH KHATI (PROJECT PROPONENT/ DEALER/ LOI HOLDER)

MOST RESPECTFULLY SHOWETH:

1. That the present reply is being filed on behalf of Respondent No.2, Devendra Singh Khati, S/o Shri Pushkar Singh Khati, who is the Project Proponent/ Dealer/ LOI Holder in the present matter.

2. That the applicant has filed the present application on the basis of false and frivolous facts having no substance on merits and has concealed material facts from this Hon'ble Tribunal. The applicant has no grievance in fact and has no cause of action in filing the present application as the applicant has no locus standi to file the present application and he has filed the present application for his personal oblique motives.

3. That the instant petition is a proxy litigation on behalf of Mr. Anirudh Singh Dhanik who is also operating a Petrol Pump of Hindustan Petroleum Company about 5 kilometre distance from the proposed Petrol Pump of the Respondent No.2. It is submitted that the said Petrol Pump of Anirudh

Dhanik is in the name of his mother Smt. Indira Dhanik at Gangolihat. This Petrol Pump is situated on Gangolihat Highway where no other Petrol Pump is situated for about 25 Kilometre towards East and about 60 kilometres towards west on the highway, therefore the existing Petrol Pump of Shri Anirudh Dhanik is catering the area of about 85 kilometres for the purpose of supplying the Petroleum to the local villagers. It is submitted that the local villagers were facing a lot of problem having only one Petrol Pump in the area and in the event of non-availability of the Petrol etc. at the said pump, the villagers had no other option to buy petrol. Therefore, the present IOCL Company after site inspection found the area most feasible to meet the daily requirements of the local villagers. In such eventuality, the proposed Petrol Pump was sought to be established on the said highway. A copy of Photo showing the HPCL Petrol Pump of Mr. Anirudh Dhanik operating in the name of his mother Smt. Indira Dhanik is enclosed herewith as **ANNEXURE R-1**.

4. That the present applicant is acting at the behest of Anirudh Dhanik, operating the aforesaid existing Petrol Pump as the complaints are being made to the various authorities by Mr. Anirudh Dhanik which shows that he is opposing the establishment of the proposed Petrol Pump on account of business rivalry. The applicant Mr. Gopal Chandra Vanwasi has no locus standi to file the present applicant as he is the resident of District Bageshwar, however the proposed Petrol Pump is proposed to be

established in District Pithoragarh, which is far away from the place of applicant. Moreover, the applicant has enclosed all the complaints made by Anirudh Dhanik, however the present applicant before approaching this Hon'ble Tribunal failed to file a single complaint to any authority for Redressal of grievance, if any. It clearly seems that the present petition has been filed at the behest of rival business entity with oblique motive. Thus, the instant petition being malafide in nature is liable to be dismissed having no substance on merit.

5. That the applicant Gopal Chandra Vanwasi is not a social activist as mentioned in the petition nor the present petition has been filed in public interest, however the present petition has been filed by the applicant in connivance with the Anirudh Dhanik for extraneous reasons. The applicant has history of extracting money by demanding illegal gratification from the project proponents, otherwise to get stop the project by making false complaint before the Authorities and courts. On the similar count, an FIR No.21 dated 19.09.2025 has been registered at P.S. Baijnath, District Bageshwar against the applicant for demanding illegal gratification from the complainant while he was carrying out construction on his land and demanded Rs.2 lakhs for not making false complaint before the authority. The said news was also published in the News Paper on 23.09.2025 when the demanded money was raised from Rs.2 Lakhs to Rs.5 Lakhs. A Copy of FIR dated 19.09.2025 and News Paper Article

published on 23.09.2025 are enclosed herewith as **ANNEXURE R-2 (Colly)**.

6. That the applicant is misusing the order dated 11.09.2025 passed by this Hon'ble Tribunal, whereby the notices have been issued, however no restraint order has been passed by this Hon'ble Tribunal. The Applicant has posted a Facebook Post by stating that the FIR shall be registered against SDM Gangolihat, (Pithoragarh) and UKPCB. The Applicant has further stated that UKPCB and SDM has fraudulently granted permission by committing forgery in the papers. It is submitted that by perusal of the order dated 11.09.2025, no such observation has been made by this Hon'ble Tribunal, however the order is being misquoted without having any substance on merit. It requires immediate attention from this Hon'ble Tribunal as the same would affect the fair adjudication of the matter and the local authorities may act under pressure to avoid further complexity. A copy of Facebook Post made by the Applicant is enclosed herewith as **ANNEXURE R-3.**

Moreover, the counsel for the applicant Mr. V.K. Shukla has also issued a notice to all the respondents stating that no further construction or related activity shall take place at the site, despite the fact that no such directions or order has been passed by this Hon'ble Tribunal. The language of the notice further discloses that the violation of this directive shall be treated as wilful disobedience of the Hon'ble Tribunal's Order

amounting to contempt of court. Since, this Hon'ble Tribunal has not passed any direction or order as stated in the said notice, therefore, the issuance of such notice is clearly showing that the purpose of such notice is a pressurising tactics to the authorities, so that they may be coerced to act against the answering respondent. The answering Respondent No. 2 prays to take cognizance of the aforesaid notice, which is misleading and misquoting the order of the Hon'ble Tribunal for malafide personal motives. Further, no such notice was required to be issued by the counsel for the applicant to the respondents without any direction of this Hon'ble Tribunal. A copy of notice issued by the counsel for the applicant dated 15.09.2025 is enclosed herewith as **ANNEXURE R-4.**

PRELIMINARY SUBMISSIONS:

The applicant has not stated true and correct facts before this Hon'ble Tribunal and has concealed material relevant facts despite having knowledge of the said facts. The present original application is totally misconceived and based on wrong and incorrect facts which is liable to be dismissed with heavy cost.

7. That the respondent no.2 is the owner in possession of the land situated in Khata No.41, Khasra No.478 area 0.60 hectare situated at Village Uprada, Tehsil Gangolihat, District Pithoragarh, U.K. The land is recorded in the name of the respondent no.2. A Copy of Khatauni issued on 28.01.2025 is enclosed herewith as **ANNEXURE R-5**.

The respondent no.2 had applied for declaration of the aforesaid land as a non-agriculture land by filing a Case No.9 of 23-24 under Section 143 of Z.A. Act in the court of Assistant Collector, First Class, Gangolihat. After adjudication of aforesaid case and obtaining the inspection report of the spot from Tehsildar, the Ld. Assistant Collector passed the Order dated 30.01.2024 by declaring the aforesaid land as a non-agriculture land and for the use of other non-agriculture purposes. A Copy of Order dated 30.01.2024 passed by Ld. Assistant Collector, Gangolihaat is enclosed herewith as **ANNEXURE R-6**.

The applicant has wrongly stated that without mandatory conversion under Section 143 of U.P. Z.A. Act, the construction activities have been started, however the respondent no.2 had obtained the aforesaid conversion order from the competent authority under Section 143 of U.P. Z.A. Act. Also, the said land does not require any forest clearance under Forest Conservation Act, 1980 as no notification in this regard for the said land or village have been issued by the Government.

8. That the proposed area for the Petrol Pump was selected by the IOCL Company after due deliberation and keeping in mind the requirement of the Petroleum product in the nearby area issued a tender for issuance of Petrol Pump on the said highway. The respondent no.2 became successful and the Indian Oil Corporation Ltd. awarded MS/HSD Retail Outlet Dealership on the aforesaid location/ land of the respondent no.2

7

vide letter dated 13.12.2023. The IOCL Company found the aforesaid land a suitable place for establishment of retail outlet and granted the dealership to the respondent no.2. A Copy of Letter of Intent dated 13.12.2023 issued by IOCL is enclosed herewith as **ANNEXURE R-7**.

9. That the respondent no.2 proposed to start the retail outlet in the name of Maa Haat Kalika Energy Station at Village Upreda, Tehsil Gangolihaat. The respondent no.2 deposited the required fees with the company of about 16 lakhs on various dates. Copies of receipts issued by IOCL is enclosed herewith as **ANNEXURE R-8**.

10. That the respondent no.2 has also availed the Loan facility of Rs,30 lakhs and Overdraft facility of Rs.50 Lakhs from Union Bank of India which was duly sanctioned vide Letter dated 25.09.2025. The respondent no.2 is now under liability for making interest on such loan amount to the bank. The delay in operating the retail outlet would cause heavy financial burden on the respondent no.2. A Copy of Loan Sanctioning Letter issued by Union Bank of India dated 25.09.2025 is enclosed herewith as **ANNEXURE R-9**.

11. The respondent no.2 has received the following: -

NECESSARY PERMISSIONS AND SANCTIONS

(a) The Office of SDM Gangolihat, Pithoragarh issued a Letter dated 27.01.2024 to District Supply Officer, Pithoragarh by enclosing the inspection report of Tehsildar wherein he stated that the other co-

land owners and nearby villagers have no objection in establishment of Petrol Pump. Further a NOC was also given by the Sarpanch, One Panchayat Uprada, Gangolihaat stating that there is no objection in establishing such Petrol Pump. A Copy of Letter dated 27.01.2024 issued by office of SDM along with Report of Tehsildar and NOC given by the Sarpanch of the Village are enclosed herewith as **ANNEXURE R-10 (Colly)**.

(b) The Executive Engineer, Uttarakhand Water Department, Pithoragarh also issued NOC for establishment of retail outlet of respondent no.2 at Khasra No.478. A Copy of NOC dated 27.01.2024 issued by Executive Engineer, Uttarakhand Water Department, Pithoragarh is enclosed herewith as **ANNEXURE A-11**.

(c) The Uttarakhand Power Corporation Ltd. also issued NOC after spot inspection on 01.02.2024 for establishment of the retail outlet of IOCL. A Copy of NOC dated 01.02.2024 issued by Uttarakhand Power Corporation Ltd. is enclosed herewith as **ANNEXURE R-12**.

(d) The Bharat Sanchar Nigam Ltd. also issued NOC for establishment of the proposed retail outlet of IOCL on the aforesaid land on 12.02.2024. A Copy of NOC dated 12.02.2024 issued by Bharat Sanchar Nigam Ltd. is enclosed herewith as **ANNEXURE R-13**.

(e) The Office of Fire Fighting Officer, District Pithoragarh also issued NOC on 06.03.2024 after due site inspection and found that there is no High Tension Line on the proposed place and thus no objection for establishment of retail outlet. A Copy of NOC issued by Office of Fire Fighting Officer, District Pithoragarh is enclosed herewith as **ANNEXURE A-14**.

(f) The Executive Engineer, NHAI, Lohaghat also issued NOC vide Letter dated 06.05.2025 for establishment of Petrol Pump on National Highway No.309A. The site was inspected by the Assistant Engineer, Junior Engineer and Divisional Inspector and found that the proposed site is incompliance to conditions of MORTH. Here it is submitted that the applicant has wrongly stated that the respondent no.2 has not complied with the conditions of MORTH, however the competent authority has duly verified and granted NOC. A Copy of NOC dated 06.05.2025 issued by Executive Engineer, NHAI Lohaghat along with Report of Regional Officer, Office of Chief Engineer, Ministry of Road Transport is enclosed herewith as **ANNEXURE R-15**.

(g) The Office of Divisional Forest Officer, Pithoragarh Forest Division, Pithoragarh also issued NOC on 15.03.2024 by stating that the proposed site is about 12 kilometres from the Reserved Forest and there is no objection to the Forest Department in establishing the new retail outlet. The Forest Department also conducted the spot inspection and only thereafter granted NOC. A Copy of NOC dated 15.03.2024 issued by Office of Divisional Forest Officer, Pithoragarh Forest Division, Pithoragarh is enclosed herewith as **ANNEXURE R-16**.

(h) The Uttarakhand Pollution Control Board vide Letter dated 12.03.2024 informed to District Magistrate, Pithoragarh that as per the CPCB and State Board Guidelines, the Automobile Fuel Outlet does not require any NOC under Water/ Air Act. A Copy of Letter dated 12.03.2024 issued by UKPCB, Haldwani, Nainital is enclosed herewith as **ANNEXURE R-17**.

(i) The Geology and Mining Department, Pithoragarh also conducted the site inspection and found that the proposed site is fit for

establishment of proposed retail outlet as there is no adverse effect on the land in view of Geological aspect. The Deputy Director Geo Scientist proposed NOC to the respondent no.2 and sent a Letter to District Supply Officer on 29.02.2024 by granting no objection for establishment. A Copy of Letter dated 29.02.2024 of Deputy Director, Geology and Mining Department, Pithoragarh is enclosed herewith as **ANNEXURE R-18**.

(j) The Controller of Explosive, Dehradun, Petroleum and Explosive Safety Organisation (PESO) also issued NOC to the proposed retail outlet vide Letter dated 30.06.2025 at Khasra No.478 between Kilometre Stone No.51 and 55 on NH 309A Gangolihaat- Berinaag Road, Village Uprada, Pithoragarh. A Copy of NOC dated 30.06.2025 issued by Controller of Explosive, Dehradun, Petroleum and Explosive Safety Organisation (PESO) is enclosed herewith as **ANNEXURE R-19**.

(k) The Office of Chief Fire Fighting Officer, District Almora also issued NOC on 08.10.2025 by finding that the proposed place is appropriate in view of Fire Fighting Security. A Copy of NOC dated 08.10.2025 issued by Chief Fire Fighting Officer, Almora is enclosed herewith as **ANNEXURE R-20**.

(l) The Ld. District Magistrate Pithoragarh granted Final approval and NOC dated 24.05.2025 to the respondent no.2 after considering the site plan and relevant particulars. A Copy of NOC dated 24.05.2025 issued by the Office of Ld. District Magistrate Pithoragarh is enclosed herewith as **ANNEXURE R-21**.

12. That the nearby villagers of about 8 villages were facing great difficulty of Petroleum Product as there was no other petrol pump except the complainant Anirudh Dhanik. Due to his monopoly in the area of about 85

kilometres the local villagers were suffering a lot. Therefore, they were continuously demanding last several years for establishment of a filing station as they have to travel a long forgetting petrol/ diesel for their tractors and small vehicles etc. In this regard the Villlage Pradhan of Villages namely Uprada, Futsil, Surkhal, Jajoli, Chitgal, Jibal etc. requested the District Magistrate Pithoragarh for granting permission to the proposed Petrol Pump at the earliest and also stated that the complainant is making false facts regarding distance which is malafide in nature. A Copy of Letter issued by Pradhans of 8 Village Panchayats is encased herewith as **ANNEXURE R-22**.

PARA WISE REPLY:

13. That the contents of para no.1.1 are not admitted and denied. The applicant is not a social activist, however having a criminal history for extracting money on account of filing false complaints against ongoing construction activities in the guise of whistle blower.

14. That the contents of para no.1.2 are not admitted and denied. The applicant has falsely stated without any evidence that the respondent no.2 has cleared Banjh Oak Trees. The submission of the applicant is totally against the record. It is submitted that the respondent no.2 has not cut any prohibited species of any tree, however cleared some bushes, dry Malta and Lemon Trees. On site inspection the Forest Range Officer, Gangolihaat gave a report to the Division Forest Officer, Pithoragarh by

stating that on account levelling of land some bushes and dry Bhimal Malta and Lemon Trees have been removed and some loss has been cause to the roots of trees adjacent to the place. There was no allegation that the respondent no.2 cut any Banjh Oak Trees as stated. Here it is also relevant to state that the respondent no.2 has restored the roots of the trees and the trees are now healthy and standing. A Copy of site inspection report dated 26.02.2024 submitted by Forest Range Officer, Gangolihaat is enclosed herewith as **ANNEXURE R-23**.

Moreover, the Government of Uttarakhand has issued a notification dated 11.03.2024 by providing the prohibited species which cannot be fell without permission of the department. By perusal of this notification it is clear that Bhimal Malta and Lemon Trees are not prohibited species and does not require any permission for felling from own agriculture and non-agriculture land. The respondent no.2 has not cut any prohibited species as referred in this notification. A Copy of Notification dated 11.03.2024 issued by Government of Uttarakhand, Forest Division is enclosed herewith as **ANNEXURE R-24**.

15. That it is also denied that the respondent no.2 has not obtained the mandatory conversion under Section 143 of U.P. Z.A. Act, 1950. The necessary conversion and order dated 30.01.2024 has been duly passed by SDM U/s.143 of U.P.Z.A. Act. Thus, the averment of the applicant is false and based on no merit. Further the provisions of Forest

Conservation Act, 1980 are not applicable in the present area and there is no such notification in this regard.

16. That the contents of para no.1.3 are not admitted and denied. The applicant has filed the present application for harassment of the respondent no.2 on the behalf of rival business person of the Respondent No.2. The applicant did not lodge any complaint nor sought any Redressal from any of the authority against his grievance. The applicant has filed the present application before this Hon'ble Tribunal before approaching the competent authority. Thus, the present application is liable to be dismissed.

17. That the contents of para no.1.4 are not admitted and denied. The applicant has wrongly stated that the land false under Forest Type Category owing to the natural grown indigenous tree species like Banjh Oak. By perusal of the Khatauni it is clear that the land in question is the Bhumidhari land of the respondent no.2 and having all right over the said land.

18. That the contents of para no.1.5 are not admitted and denied. It is wrong to state that the UKPCB granted permission without proper site inspection and ensuring the compliance with mandatory siting norms prescribed under CPCB Guidelines dated 07.01.2020. The proposed site is not declared as a residential area under the local laws and also not a regulated zone under building by-laws. The permission has been granted in compliance to the CPCB Guidelines as there is no residential house at

19 M. as stated by the applicant. It is submitted that only one constructed building is situated within 30 meter of aerial distance from the proposed petrol pump and also the said construction is owned by the respondent no.2 and his father namely Pushkar Singh Khati. There is no other constructed building or residential house within 30 meter. Moreover, the father of the respondent no.2 has given his affidavit by providing NOC that he has no objection in construction of the proposed petrol pump. Shri Pushkar Singh Khati has also stated that the said building is also used for commercial purposes and can be categorised for commercial use. As per Building Construction and Development By-Laws, 2011, the commercial building has been defined and as per the definition clause, 'Commercial Building means and includes a Building or part of a building, which is used for transaction of business or keeping of accounts, records for similar purposes, professional service facilities, corporate houses, software services, offices of commercial undertaking and companies, habitat centre petrol pump, Guest house.....'. A copy of Relevant portion of Building Construction & Development By-laws, 2011 are enclosed herewith as **ANNEXURE R-25**.

It is stated that Shri Pushkar Singh Khati has also obtained Zila Panchayat License for doing shuttering business in the said constructed building and some portion shall be used for storing the material pertaining to petrol pump and their workers. A Copy of Affidavit along with Zila

Panchayat License submitted by Pushkar Singh Khati is enclosed herewith as **ANNEXURE R-26**.

19. That the contents of para no.1.6 and 1.7 needs no reply as it is a matter of record.

20. That the contents of para no.1.8 are not admitted and denied as stated. The condition no.6 as mentioned in Office Memorandum dated 16.06.2023 provides that the "***residential area as applicable local laws***" shall be not less than 30 meters in any case. It is submitted that the proposed place has not been declared as a residential area under applicable local laws and also not a regulated area. However, a single building has been constructed by the respondent no.2 and his father themselves for commercial purposes which cannot be categorized residential area. Also there is no other residential house within 30-meter aerial distance from the proposed petrol pump. The present constructed building of the respondent no.2 may not be covered under condition no.6 of the CPCB Guidelines and the same criteria is not applicable in the present case. In the absence of any declaration by the local authority as a residential area the same criteria shall not be apply. Even otherwise the said building is not a residential house, however a shuttering business is being carried out after obtaining the Zila Panchayat License and part portion is being used for the purpose of labour/ workmen etc. Also there is no other construction of hospital, school etc. within prescribed distance.

21. That the contents of para no.1.9 are not admitted and denied. The applicant has concealed the Circular dated 09.09.2024 issued by Petroleum and Explosives Safety Organisation (PESO), Government of India, issued after the Office Memorandum dated 07.08.2024 as referred in the Para under reply. The said circular dated 09.09.2024 has been issued in pursuance to CPCB Guidelines dated 07.01.2020, with respect to Additional Safety Measures for setting up new petrol pump within 30-50 meters' radius from nearby residential area. The Respondent No. 2 states that he has taken all Additional Safety Measures as per Circular dated 09.09.2024 and thus, the CPCB Guidelines have been duly complied with. A copy of Circular dated 09.09.2024 issued by Petroleum and Explosives Safety Organisation (PESO) regarding Additional Safety Measures is enclosed herewith as **ANNEXURE R-27**.

It is further submitted that the applicant has deliberately concealed the Final Circular/ Office Memorandum dated 09.09.2024 and relied upon the interim and previous office memorandum dated 07.08.2024. It is submitted that the respondent No. 2 has complied with the Additional Safety Measures as prescribed by PESO dated 09.09.2024 and only thereupon, the respondent No. 2 was granted permission for setting up the said petrol pump.

22. That the contents of para no.1.10 and 1.11 are not admitted and denied. The applicant has no locus to challenge the issue regarding violation of any rule prescribed in Petroleum Rules, 2002 before this Hon'ble Tribunal.

It is respectfully submitted that this Hon'ble Tribunal has no jurisdiction under Section 14 read with Schedule-I of NGT Act with respect to any violation of Rule 131 of Petroleum Act, 2002. Moreover, the safety concern have been safeguarded by the conditions imposed in the PESO approval dated 30.06.2025. Therefore, it is apparent that the approval to the respondent no.2 has been granted pursuant to the safety and test certificate as required under Rule 131 of Petroleum Rules, 2002 issued by the competent person Chief Controller of Explosive, Dehradun. Thus, all the safety measures as prescribed by PESO have been adhered to.

The applicant has if any grievance under the Petroleum Rules, the same can be remedied under Rule 154 of Petroleum Rules 2002. This Hon'ble Tribunal cannot adjudicate about the safety measures as provided under Petroleum Rules. However, it is submitted that the respondent no.2 have received NOC from the various authorities and all authorities namely Forest, NHAI, Fire, Geo-Scientist, SDM, and Police Department etc. All authorities being satisfied about all the norms and parameters as prescribed, granted NOC. The Ld. District Magistrate has granted Final approval and NOC to the respondent no.2 after due verification of the site. Thus, there is no violation of any norm.

23. That in reply to contents of para no.1.12, 1.13, 1.14 and 1.15 it is submitted that the respondent no.2 has complied with all the norms of Building Construction and Development By-Laws, 2011 in as much as they are applicable to the present site. The applicant has not stated as to

which provision has been violated by the respondent no.2. It is submitted that the respondent no.2 has not violated any binding direction of CPCB and all the authorities have granted NOCs within four corners of the restrictions as provided in the Guidelines.

There is no residential area as notified under Building Construction and Development By-Laws, 2011. As per the CPCB Guidelines the siting criteria is that there must be distance of 30 meter in the minimum from the nearby designated residential area as per local laws. Admittedly, there is no residential area near the proposed site designated as per local laws. The respondent no.2 sought an information from Block Development Officer, Gangolihaat, Urban and Rural Regulation Department, Uttarakhand, Dehradun and Office of SDM Gangolihaat to provide information as to whether any area of Village Uprada has been declared as a residential area or designated for the said purpose. Also sought information as to whether any permission is required for sanctioning of map of any building in the area of Village Panchayat Uprada. In reply to the aforesaid RTI the respondent no.2 received information to the effect that there is no separate residential area has been declared in the Village Panchayat Uprada nor any map is required to be sanctioned by the Village Panchayat. Copies of Reply received by the respondent No.2 under RTI are enclosed herewith as **ANNEXURE R-28 (Colly)**.

24. That the same and similar issue was raised and considered by the Hon'ble High Court Kerala in W.P. (C) No.11578 of 2022 Kaleshkumar

K.K. Versus State of Kerala. The Hon'ble High Court considered the CPCB Guidelines with respect to establishment of new Petroleum Retail outlet and meaning of "designated residential area as per local laws" as referred in CPCB Guidelines. The Hon'ble High Court clearly gave finding that the term "residential area designated as per local laws" cannot be interpreted to mean a "a residential house". In this case also the house of the new allottee of the Petrol Pump was situated within 30 meters and the objection was raised on the same ground under CPCB Guidelines, however the Hon'ble High Court hold that the house are not situated within legally designated residential area, thus the contention regarding violation of siting criteria has no legal basis. A Copy of Order dated 04.01.2024 passed by the Hon'ble High Court Kerala in W.P. (C) No.11578 of 2022 is enclosed herewith as **ANNEXURE R-29**.

25. That the contents of para no.1.16 are matter of record and the respondent no.2 became the successful applicant for the said retail outlet and the proposed site was found viable and useful for the local villagers.

26. That the contents of para no.1.17 are not admitted and denied. It is wrong to state that the Ministry of Road Transport vide Notification dated 24.08.2023 has initiated acquisition of land for widening of NH 309A from Ghat to Berinaag in the Village Uprada. By perusal of the notification the village Uprada is nowhere mentioned in the said notification and the applicant is trying to mislead this Hon'ble Tribunal by making false and frivolous submissions having no merits. Further the objections of the

20

applicant are not sustainable as the Ministry of Road Transport and Highway has already granted NOC to the respondent no.2.

27. That the contents of para no.1.18 are not admitted and denied. It is submitted that the applicant has not referred the name of the villager in the petition, however by perusal of the complaint, it is apparent that the person who made the complaint is none other but the rival business person to the Respondent No. 2. The said complaint has been made by Aniruddh Singh, who is the son of Indra Dhanik, having another petrol pump of HPCL in her name. The complainant initiated to make false complaint immediately as soon as the Respondent No. 2 became the successful applicant and the petrol pump was allotted at the proposed site. The said complainant Aniruddh Dhanik and Indra Dhanik are related to each other as apparent from the Electoral Roll of 2024. A copy of Electoral Roll of Village Berinag, District Pithoragarh is enclosed herewith as **ANNEXURE R-30.**

Further, the said complaint of Aniruiddh Dhanik was immediately redressed by the Forest Department and found that only dried Bhimal Malta and Lemon tree have been removed and the roots of some tree have been damaged. The Respondent No. 2 replied in the foregoing paragraphs by stating that these trees are not prohibited species as per the Forest Department notification and also Forest department gave NOC vide its letter dated 15.03.2024. It is wrong to state that the Forest Department did not take any action on the complaint of Aniruddh Singh.

28. That the contents of para no.1.19 to 1.23 are not admitted and denied. The Ld. District Magistrate obtained all fact finding report from State PCB, Explosive Department, District Supply Officer, Forest Officer and Tehsildar, Gangolihat. The State Pollution Control Board clearly stated that the fuel outlet does not come within the purview of Air and Water Act. All other Departments have granted NOC in accordance to CPCB Guidelines.

29. That the contents of para no.1.24 and 1.25 are not admitted and denied. By perusal of the Report of Tehsildar, Gangolihat dated 25.06.2024, only one Building is situated within 30 m aerial distance and the said belongs to Pushkar Singh Khati, who is father of the Respondent No. 2. All other houses are at distance of more than 30 metres. The father of the Respondent No. 2 has granted NOC that he has no objection for establishment of Petrol Pump and also stated that the said building is being used for commercial purposes having Zila Panchayat License for carrying on shuttering business.

30. That the contents of para no.1.26 are not admitted and denied. The Respondent No. 2 has already taken additional safety measures as per Circulated dated 09.09.2024. The Petrol and Explosive Safety Organisation (PESO) has granted NOC for setting up the petrol pump being compliant with the safety measures on 30.06.2025 to the Respondent No. 2 in compliance to all previous norms and circulars. The allegation of the applicant is false and baseless.

31. That the contents of para no.1.27 are not admitted and denied, in the present case, there is no violation of distance norm as prescribed in the CPCB Guideline and Office Memorandum dated 16.09.2024. This Hon'ble Tribunal (South Zone) had considered the siting criteria with respect to cases where no residential area have been classified in the local laws or where there are non-planning areas under the local laws and for Commercial Zone/Mixed Zone. This matter was ultimately decided by the Hon'ble Supreme Court vide its judgment dated 14.03.2023 in Civil Appeal No. 421 of 2022, whereby the Hon'ble Supreme Court directed to ensure the compliance of Guidelines issued by CPCB vide O.M. dated 07.01.2020. It is submitted that according to these Guidelines dated 07.01.2020, the siting criteria shall be applicable where the area has been designated for Residential Purposes under the local laws. In the present case, there is no such classification under the local laws and also it is not a planning area. The proposed site is situated far away from the village and cluster of residential houses, therefore, all the authorities in the present case have strictly adhered the siting criteria as per CPCB Guidelines.

32. That the contents of para no.1.28 and 1.29 are not admitted and denied. The complaint made by Aniruddh Singh Dhanik is malafide and pursuant as well as motivated due to business rivalry as he is not willing for establishment of any other petrol pump in the area as he has monopoly

of his petrol pump in about 80 km distance. All the complaints of the complainant were duly redressed by the authorities.

33. That the contents of para no.1.29 to para 1.37 are not admitted and denied. The contents of these paragraphs are pertaining to complaint regarding existence of a house situated at 19-meter distance from the proposed petrol pump. The Respondent No. 2 has already replied in the foregoing paragraphs that as per CPCB Guidelines, there is only building structure within 30-meter distance and the same belongs to project proponent and his father, who have already given NOC for establishment of Petrol Pump and also stated that the said building is being used for commercial and allied purposes. Moreover, the said building does not fall in the category of 'residential area as per designated local law', therefore there is no violation of the CPCB Guidelines.

It is submitted that the S.O. Gangolihat, District pithorogarh also conducted a site inspection and submitted a report dated 04.03.2024 to S.P. Pithoragarh, wherein the distance of the nearby buildings was shown. As per this report, the school, temple and hospital are situated more than 100 meters away. Further, within 30 meter of aerial distance, only building of respondent No.2 is situated and only two other houses of Rajinder Lal and Pooran Charandra Upreti are situated at more than 30 meters of distance. No other house or residential area has been shown within 50 meters' aerial distance. Moreover, the Forest of Banjh Oak Tree is situated 1 km away from the proposed site. It has been observed in the

report that the surrounding of the proposed site is not situated within the reserved forest area. A copy of Report of S.O. Gangolihat dated 04.03.2024 is enclosed herewith as **ANNEXURE R-31.**

34. That the contents of para no.1.38 are not admitted and denied. The applicant has concealed the Circular issued by Petroleum and Explosives Safety Organisation (PESO), Government of India in pursuance to CPCB Guidelines dated 07.01.2020 with respect to Additional Safety Measures for setting up new petrol pump within 30-50 meters' radius from nearby residential area. The Respondent No. 2 states that he has taken all Additional Safety Measures as per Circular dated 09.09.2024 and thus, the CPCB Guidelines have been duly complied with.

35. That the contents of para no.1.39 are not admitted and denied. The Respondent No. 2 has already obtained necessary permissions/ conversion order from Revenue Authorities under Section 143 of UPZA Act. The contention of the applicant is false and totally misconceived.

36. That the contents of para no.1.40 are not admitted and denied. The Respondent No. 2 has not cut any ecologically valuable Banjh Oak Trees, however bushes and Lemon trees were removed, which falls in exempted category and do not require any Forest permission. It is further reiterated that the land in question does not require any Forest Clearance under Forest Conservation Act, 1980. The proposed land was not a forest land nor require any diversion for non-forest purpose, however the said land was the Agriculture land holding of the Respondent No. 2.

37. That the contents of para no.1.41 to para 1.52 are not admitted and denied. The Applicant is falsely levelling baseless allegations against all the competent authorities maliciously for extraneous reasons. The IOCL granted NOC after ensuring all safety measures to be taken as per the Guidelines. Moreover, the District Authorities granted NOC as per the norms of the CPCB Guidelines. The Applicant by giving false complaint is trying to pressurise the authorities and also is trying to hinder the establishment of the project of Respondent No. 2. The Project of the Respondent no. 2 is almost complete and the Petroleum Tanks are filled with the Petrol and Diesel and is likely to operate shortly. The Respondent no. 2 has taken on all safety measures by raising about 10-meter Boundary Walls around the petrol pump. A copy of Photograph showing the present status of the Petrol Pump is enclosed herewith as **ANNEXURE R-32**.

38. That the contents of para no. 2 are not admitted and denied. This Hon'ble Tribunal has no jurisdiction with respect to issues raised by the applicant and the matter is not covered with respect to environment protection or forest conservation act. The issue regarding granting NOC under Petroleum Act or Change of land use under Section 143 by the Revenue Authorities cannot be challenged before this Hon'ble Tribunal.

Moreover, this Hon'ble Tribunal (Central Zone Bench, Bhopal) in O.A. No. 73 of 2024 has held that matters with regard to change of user of land or validity of colony or construction of houses are within the domain

of revenue authorities. A copy of order dated 09.08.2024 passed by Hon'ble NGT (Central Zone Bench, Bhopal) in O.A. No. 73 of 2024 is enclosed herewith as **ANNEXURE R-33**.

39. That the contents of para no. 3 are not admitted and denied. the Applicant has no cause of action to file the present application as there is no violation of CPCB Guidelines or Petroleum Rules, whereas all the competent authorities have granted NOC after duly considering the siting criteria provided under CPCB Guidelines.

40. That the contents of para no. 4 are not admitted and denied. The Applicant has not raised any substantial ground for consideration before this Hon'ble Tribunal. The present application is motivated with extraneous reasons without having any substance in merits. The grounds taken by the applicant are not tenable as there is no violation of any CPCB Guidelines neither any violation of NGT/ Hon'ble Supreme Court Directions. All the authorities have granted NOC after due deliberation and considering the relevant provisions and laws.

41. That the applicant is not entitled for any relief as prayed in the prayer clause.

Place: New Delhi
Filed On:17.11.2025

Filed by:

VIVEK GUPTA
Advocate for Respondent No. 2,
Ch. No.221, Additional Building,
D-Block, Supreme Court of India,
New Delhi-110001
M.No.9871065420
officevivekgupta@gmail.com

27

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 416 OF 2025

IN THE MATTER OF: -
Shri Gopal Chandra Vanwassi ...Applicant

Versus

Indian Oil Corporation Limited & Ors. ...Respondents

AFFIDAVIT

I, Devendra Singh Khati, S/o Shri Pushkar Singh Khati, R/o Uprada, P.O. Dasaithal, Block Gangolihat, District Pithoragarh, Uttarakhand, presently at New Delhi, do hereby solemnly affirm and state as under:

1. That I am the Respondent No. 2/ Project Proponent in the above mentioned matter and as such fully acquainted with the facts of the case, hence competent to swear this affidavit

2. That I have read the accompanying reply to the Original Application and I say that the facts stated therein are true to my knowledge and belief, derived from the records and the submissions are based on legal advice received from counsel believed by me to be true.

3. That the Annexures of the reply are true copies of their respective originals.

4. That the facts stated in the above paragraphs of my affidavit are true to my knowledge and nothing material has been concealed therefrom.

IDENTIFIED BY

DEPONENT

Verified at New Delhi on this 17 NOV 2025 day of November, 2025 that the contents of this affidavit are true to the best of my knowledge and belief, no part of it is false and nothing has been concealed there from.

DEPONENT

NOTARY
Name: R.P. Bansal
Area: New Delhi
Regn. No. 10676114
Expiry Date: 31/5/2029
GOVT. OF INDIA

Solemnly affirmed before me
17 NOV 2025

ANNEXURE R-1 28

Purified Drinking Water

MAHAKALI FUELS

KHETIGARA, GANGOLIHAT, Distt. PITHAURAGA

EXPLOSIVE LICENCE NO.: P/CC/UC/14/818(P246155

In case of suggestions or complaints, please contact:

Mr. Hemant Kumar
Mr. 8285204222
Area Sales Manager
Ph.: 8605015907

REGIONAL OFFICE
Hindustan Petroleum Corp. Ltd.
Dehradun Retail Regional Office
1-Neshvilla Road, Rajpur Road
Dehradun
Ph.: 0135-2715730
TOLL-FREE-HELPLINE
1800226550 &1800233330555
CLUB HP HELPLINE
(0522)-60506050

DEALER

Mrs. Indra Dhanik
M.: 9412306514

WORKING HOUR

Please visit: wwwhindustanpetroleum.com

AVAILABLE

- Complaint Book
- Free Air
- First Aid
- Density Test Kit
- 5 Ltrs. Measure
- Filter Paper
- Toilet
- Purified Drinking Water

True Copy

29

ANNEXURE R-2 (COLLY)

कृपया आपका आवेदन दिनांकित 23-09-2025 सूचना अधिकार अधिनियम के तहत ऑनलाईन पोर्टल के माध्यम से इस कार्यालय को दिनांक 27-09-2025 के माध्यम से प्राप्त हुआ है, जिसमें आपके द्वारा मंगल सिंह पुत्र उमेद सिंह द्वारा गोपाल बनवासी के विरूद्ध पंजीकृत अभियोग से सम्बन्धित एफआईआर की प्रति सूचना अधिकार अधिनियम के तहत चाही गयी है।

आपके द्वारा चाही गयी सूचना से सम्बन्धित एफआईआर नं0-21/2025 की ऑनलाइन प्रति (पीडीएफ) संलग्न कर भेजी जा रही है।

(कैलाश सिंह बिष्ट)
लोक सूचना अधिकारी/प्रभारी
कार्यालय-बैजनाथ
मो0नं0-9411112913
पिन नं0-263641

प्रथम अपीलीय अधिकारी
क्षेत्राधिकारी बागेश्वर
जनपद बागेश्वर
मो0न0 -9412935129

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत जॉब फार्म-I)

FIRST INFORMATION REPORT
(Under Section 173 B.N.S.S)

प्रथम सूचना रिपोर्ट
(धारा 173 बी एन एस एस के तहत)

1. District (जिला): बागेश्वर | P.S. (थाना): बैजनाथ | Year (वर्ष): 2025

FIR No. (प्र.सू.रि. सं.): 0021 | Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 19/09/2025 21:48 घंटे

2.

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	भारतीय न्याय संहिता (बी एन एस), 2023	308(2)
2	भारतीय न्याय संहिता (बी एन एस), 2023	308(4)
3	भारतीय न्याय संहिता (बी एन एस), 2023	316(2)

3. (a) Occurrence of offence (अपराध की घटना):

Day (दिन): हस्तक्षेप दिन | Date from (दिनांक से): 11/04/2025 | Date To (दिनांक तक): 18/09/2025

Time Period (समय अवधि): | Time From (समय से): 00:00 बजे | Time To (समय तक): 00:00 बजे

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई): | Date (दिनांक): 19/09/2025 | Time (समय): 21:16 बजे

(c) General Diary Reference (रोजनामचा संदर्भ): | Entry No. (प्रविष्टि सं.): 036 | Date and Time (दिनांक और समय): 19/09/2025 21:16 बजे

4. Type of Information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): पश्चिम, 3 कि. मी. | Beat No. (बीट सं.):

(b) Address (पता): बैजनाथ मन्दिर पुल के पास वादी, थाना बैजनाथ जनपद बागेश्वर,

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

(a) Name (नाम): मंगल सिंह

(b) Father's Name (पिताका नाम): स्व0 श्री उमेद सिंह

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1986

(d) Nationality (राष्ट्रीयता): भारत

(e) UID No. (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक):

Place of Issue (जारी करने का स्थान):

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड ,मतदाता कार्ड ,पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.)	ID Type (पहचान पत्र का प्रकार)	ID Number (पहचान संख्या)

(h) Occupation (व्यवसाय):

(i) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	ग्राम सिटोली पो0 गरुड, थाना बैजनाथ, बैजनाथ, बागेश्वर, उत्तराखंड, भारत
2	स्थायी पता	ग्राम सिटोली पो0 गरुड, थाना बैजनाथ, बैजनाथ, बागेश्वर, उत्तराखंड, भारत

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.): 91-9927435280

7. Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या): 0

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)	Permanent address (स्थाई पता)
1	गोपाल बनवासी		पिता का नाम : मदन राम	1. रौठा कन्धार पो0 कन्धार,तहसील गरुड,बैजनाथ,बागेश्वर,उत्तराखंड,भारत	1. रौठा कन्धार पो0 कन्धार,तहसील गरुड,तहसील गरुड,बैजनाथ,बागेश्वर,उत्तराखंड,भारत

8. Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Propertty Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Nature of Property (संपत्ति के प्रकार)	Description (विवरण)	Value(In Rs/-) (मूल्य (रु में))

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य(रु में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.)	UIDB Number (यू.डी.प्रकरण सं.)

12. First Information contents (प्रथम सूचना तथ्य):

सेवा मे श्रीमान थानाध्यक्ष महोदय थाना बैजनाथ महोदय मै मंगल सिह पुत्र स्व0 श्रीउमेद सिह ग्राम सिटोली पो0 गरुड का निवासी हूँ मेरी फर्म काजल ट्रेडर्स फूलवाडी गूठ बैजनाथ पर स्थीत है जहा पर अपनी पुस्तैनी जमीन दूकान पर व्यसाय करता हूँ वर्ष 2020 मे मेरी द्वारा अपनी फार्म के दुकान का पुनः निर्माण नियमानुसार किया गया था इस दौरान गोपाल बनवाशी नाम के व्यक्ति ने मुझसे सम्पर्क कर कहा कि तुमने गलत तरीके से पुन निर्माण किया है जिसकी मैने शिकायत उपर की है यदि शिकायत वापस लेनी है तो तुमे पैसे देने पडगे उसमे मैने अनावश्यक पचडे न पडने व अपने व्यवशाय को देखते हुए गोपाल वनवासी को रु0 दस हजार दे दिये थे इसके वाद से गोपाल वनवाशी हमरी दुकान से लगातार सामान खरीदते रहता था जिसका वह कभी कभी पैमेन्ट करता था बाकी उधार खाते मे लिखाता था जिसका हिसाब मेरे लेजर खाते बना रखा है इस बीच गोपाल बनवाशी ने मुझसे मदद के नाम पर रु0 दो लाख रुपये माँगे थे एक महिने बाद वापस की बात कही थी तो मैने मानवता के कारण 11-04-2025 को इसके बैक AC मे SBI गरुड 30890104579 मे टासफर कर दिये कुछ समय बाद मैने गोपाल बनवाशी को दुकान का उधार ज्यादा होने के कारण उधारी के पैसे वह दो लाख वापस मागे तो कुछ दिन तक वह टालमटोल करता रहा वह धीरे धीरे पैसे नही देने की बात करने लगा मने अपने पैसे मागने के लिए फर्म के लेटर पैड मे मर्स दुकान के उधार के बिल समेत सहित पैमेन्ट करने के लिए नोटिस भेजा तो उसने मुझे कहा की पैमेन्ट की बात करगो तो तुम्हारे खिलाफ गलत तरिके से दुकान निर्मण की शिकायत कर दूगा और तुम्हारे खिलाफ हाईकोर्ट मे रिट लगाकर तुझे अन्दर करा दूगा तुम दूकान के हिसाब के पैसे और उधार दिये पैसे को भूल जाओ यदि यहा पर व्यवसाय करना है तो तुझे मुझे रु0 पाँच लाख और देने पडेगे तुम मेरे बारे मे नही जानते हो मैने बहुत सारे लोगो के साथ इस प्रकार कार्यवाही कर मुकदमे कराये है और पैसे नही देने पर और पैसे नही देने पर जान से मरवा दूगा और झुठे केश मे कोर्ट मे घसीट कर बन्द करा दूगा उसकी इन बातो से मुझे बड़ा सदमा लगा फिर कल दि018/09/2025 को पुनः मेरे प्रतिष्ठान पर आकर मुझे फिर से रंगदारी मागने और जान से मारने की धमकी देने लगा उस समय मैने अपने प्रतिष्ठान की प्रतिष्ठा की वजह से कुछ नही बोला मगर गोपाल वनवासी पुत्र मदन राम निवासी रीठा कन्धार पो0 कन्धार तहसील गरुड जनपद बागेश्वर मुझे लगातार प्रत्यक्ष रुप से वह आनलाईन माध्यम से लगातार रंगदारी मागने की धमकी वह न देने पर मुकदमे मे फसाकर जेल भेजने वह जान से मारने का धमकी दे रहा है जिस कारण मै अपनी जान माल की सुरक्षा हेतु आज आपके पास रिपोर्ट दर्ज कराने आया हूँ अतः महोदय से निवेदन है कि गोपाल वनवासी उपरोक्त के विरुद्ध मेरी रिपोर्ट दर्ज करते हुए मुझे और मेरे परिवार को न्याय दिलाया जाय गोपाल वनवासी को दिये रुपये की बैक स्टेटमैन्ट वह दुकान के हिसाब बिल वाउचर वह आनलाईन धमकी के मैसज के स्क्रीन साट मे आपको उपलब्ध करा रहा हूँ । दि0 19/09/25 प्राथी मंगल सिह नाम मंगल सिह पुत्र स्व0श्री उमेद सिह निवासी ग्राम सिटोली पो0 गरुड जिला बागेश्वर 9927435280 उम्र -39 वर्ष नोट -मै हे0कानि 63 ना पु0 पानसिह प्रमाणित करताहूँ की नकल चिक थाना हाजा पर आंनलाईन सीसीटीएनएस पर शब्द ब शब्द सही टंकित किया गया है कोई शब्द घटाया बढाया नही गया है ।

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.
(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

(1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): / or (या)

(2) Directed (Name of I.O.)
(जांच अधिकारी का नाम): vivek chand

Rank (पद): उपनिरीक्षक/ अवर निरीक्षक

No. (सं.): to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए): or (के कारण इंकार किया या)

(4) Transferred to P.S. (थाना): District (ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant /informant, free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C. (आर.ओ.ए.सी.)

Signature of Officer in charge, Police Station
(थाना प्रभारी के हस्ताक्षर)

Name (नाम): PRATAP SINGH NAGARKOTI

Rank (पद): SI (Sub-Inspector)

No. (सं.): 123

14. Signature / Thumb impression of the complainant / informant
(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर /अंगूठे का निशान)

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

Attachment to item 7 of First Information Report (प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused: (If known / seen)

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण: (यदि ज्ञात / देखा गया))

S. No. (क्र.सं.)	Sex (लिंग)	Date / Year Of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height (cms) (कद (से.मी.))	Complexion (रंग)	Identification Mark(s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	पुरुष	1980				चेचक: नहीं

Deformities / Peculiarities (विकृतियाँ / विशिष्टताएँ)	Teeth (दाँत)	Hair (बाल)	Eye (आँखें)	Habit(s) (आदतें)	Dress Habit (s) (पहनावा)
8	9	10	11	12	13

Language/Dialect (भाषा/बोली)	Place of (का स्थान)					Others (अन्य)
	Burn Mark (जले हुए का निशान)	Leucoderma (लुकोदेर्मा(सफ़ेद धब्बे))	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है)

हल्द्वानी, मंगलवार, 23 सितंबर 2025

36

नौटी बने

ात्मक
का
सौंपा

ो निवासी
रव पाण्डे
दी गई है।
ना प्रभारी
ने हैं।
र काला
-प्रभारी
राकेश
ाल सह
नियुक्त

बैजनाथ में रंगदारी मांगने का केस दर्ज

गरुड़, संवाददाता। बैजनाथ थाना क्षेत्र में सिटोली के एक व्यक्ति ने रीठा कंधार के एक व्यक्ति पर पांच लाख की रंगदारी मांगने का आरोप लगाया है। पीड़ित की तहरीर पर पुलिस ने मुकदमा दर्ज कर जांच शुरू कर दी है।

तहरीर में मंगल सिंह पुत्र उमेद सिंह ने कहा है, गोपाल वनवासी ने पहले

■ पहले दो लाख की मदद मांगी, अब पांच लाख की रखी डिमांड

उनसे दो लाख की मदद मांगी। उन्होंने दो लाख से अधिक रकम दे दी। अब जब उन्होंने अपनी राशि मांगी तो वह धमकाने लगा। पांच लाख की वसूली के लिए दबाव बनाने लगा। नहीं देने पर न्यायालय में वाद दायर करने की धमकी देने लगा। पीड़ित ने पुलिस से कार्रवाई की मांग की है। पीड़ित की तहरीर पर पुलिस ने आरोपी के खिलाफ मुकदमा दर्ज कर जांच शुरू कर दी है। थानाध्यक्ष प्रताप नगरकोटी ने बताया कि जांच के बाद आगे की कार्रवाई होगी।

LESS GST
MORE LIBERTY

True Copy

37

ANNEXURE R-3

1:21 20%

m.facebook.com/

facebook Open app Log In

← Gopal's post

Gopal Vanwassi
16h ·

तत्कालीन उपजिलाधिकारी गंगोलीहाट (पिथौरागढ़) तथा उत्तराखंड प्रदूषण नियंत्रण बोर्ड के खिलाफ दर्ज होगी एफ०आई०आर०

जिला पिथौरागढ़ के उपराड़ा तहसील गंगोलीहाट में में पेट्रोल पम्प निर्माण के उत्तराखंड पाल्यूशन कंट्रोल बोर्ड , तथा उपजिलाधिकारी गंगोलीहाट ने फर्जी तरीके से अनापत्ति प्रमाण पत्र तथा सरकारी भूमि को अकृषक कर दिया है , जिसमें माननीय राष्ट्रीय हरित प्राधिकरण ने 2 सप्ताह के भीतर जवाब दाखिल करने का आदेश दे दिया है,
नोट :- पहले फर्जी कागजात तैयार किये हैं, और फिर उसका इस्तेमाल भी हुआ है, यह भारतीय न्याय संहिता में दी गई व्यवस्था के अन्तर्गत एक गम्भीर अपराध है,
गोपाल वनवासी
#LocalNews #dmpithoragarh #sppithoragarh #sdmgangolihat #ngtindia #viral #PushkarSinghDhami #ukpcb #उत्तराखण्डप्रदूषणनियंत्रणबोर्ड #uttarakhandpollutioncontrolbord #pithoragarhnews #pithoragarh #gangolihat

BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

facebook 293 Open app Log In

38

← Gopal's post

#LocalNews #dmpithoragarh #sppithoragarh
#sdmgangolihat #ngtindia #viral
#PushkarSinghDhami #ukpcb
#उत्तराखण्डप्रदूषणनियंत्रणबोर्ड
#uttarakhandpollutioncontrolbord
#pithoragarhnews #pithoragarh #gangolihat

Item No. 06 Court No. 2

BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 416/2025
I.A. Nos. 552/2025 & 553/2025

Gopal Chandra Varanwal Applicant

Versus

Indian Oil Corporation Ltd. & Ors. Respondents

Date of hearing: 11.08.2025

CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: In person through VC

Respondents: None

ORDER

1. The applicant has filed the present application under sections 14, 15 and 18 of the National Green Tribunal Act, 2010 seeking inter-alia the relief of quashing and setting aside the No Objection Certificate and all other permissions, clearances and approvals granted in favour of Respondent No. 4 and 5, and in particular No. 2 for establishing the proposed petroleum retail outlet at Khasra No. 478, Village Upreti, Dasauthal, Tehsil Gangolihat, District Pithoragarh, Uttarakhand, with consequential directions.

2. The applicant has submitted that the proposed petrol pump of Indian Oil Corporation Limited (IOCL) is being constructed on Khasra No. 478 at Village Upreti, Dasauthal, Tehsil Gangolihat, District Pithoragarh, which, as per official land revenue records, is recorded in various communications, is classified as Nau Gaontiya Agricultural Land (Rau Zila) and also falls under the Bhoo Bandobast category. In the presence of naturally grown alder trees and [illegible] having [illegible] [illegible]

3. He further submits that the land selected for the proposed IOCL petrol pump at Khasra No. 478, Village Upreti, Dasauthal, Tehsil Gangolihat, District Pithoragarh, has water approximately 18 meters from existing residential houses, as is evident from photographs. Google Earth mapping letter 28.06.2024 written by Tehsildar Gangolihat to SDM Gangolihat and report of Revenue Inspector dated 01.July, Inquiry Rep. No.01, was granted by the Uttarakhand Pollution Control Board without considering any proper and responsible consideration with statutorily being norms prescribed under the CPCB Guidelines dated 07.07.2021.

4. Vide order dated 15.08.2025, the applicant was granted time to file legible copy of Central Pollution Control Board guidelines.

5. In compliance thereof the applicant has filed legible copy of Central Pollution Control Board guidelines.

6. We have heard the applicant and gone through the material on record carefully.

7. A perusal of the report dated 22.06.2024 submitted by the Tehsildar Gangolihat shows that house of Mr. Prabhat Singh Valdiya S/o Mr. Dalip Singh resident at village [illegible] situated at the distance of 24 meters from the site of proposed Petrol Pump in addition above is prima facie violative of siting criteria laid down in CPCB guidelines dated 07.07.2021.

8. Prima facie the averments made in the original application and the documents annexed with the same raise substantial question relating to environment arising out of implementation of the enactments specified in schedule I of the National Green Tribunal Act, 2010.

9. Let notice of the application alongwith documents filed with it be issued to the respondents, returnable [illegible] within two weeks.

Mahesh Negi and 94 others

True Copy

95 15

39

ANNEXURE R-4

V.K. SHUKLA
ADVOCATE
SUPREME COURT OF INDIA

BY SPEED POST/E-MAIL

September 15, 2025

To,

1. **Indian Oil Corporation Limited (IOCL)**
   Through its Chairman
   Divisional Retail Office, Paras Tower,
   Saharanpur Road, Majra,
   Dehradun – 248171
2. ***Devendra Singh Khati***
   (Project Proponent / Dealer / LoI Holder)
   S/o Shri Pushkar Singh Khati
   R/o Uprara, P.O. Dasaithaal,
   Block Gangolihat, District Pithoragarh,
   Uttarakhand
3. **Member Secretary**
   Uttarakhand Pollution Control Board (UKPCB)
   Gaura Devi Bhawan, 46-B, IT Park,
   Sahastradhara, Dehradun – 248001
4. **District Magistrate, Pithoragarh**
   Office at District Collectorate,
   Pithoragarh – 262501
   Uttarakhand
5. **Ministry of Environment, Forest and Climate Change (MoEF&CC)**
   Through its Secretary
   Indira Paryavaran Bhawan,
   Jor Bagh Road,
   New Delhi – 110003
6. **Central Pollution Control Board (CPCB)**
   Through Member Secretary
   Parivesh Bhawan, East Arjun Nagar,
   Delhi – 110032

Sub: Compliance with Hon'ble NGT Order dated 11.09.2025 in OA No. 416/2025 – Immediate Suspension of Construction/Activities at Khasra No. 478, Village Uprara, Tehsil Dasaithal, District Pithoragarh

Madhav & Associates (Advocates & Solicitors)
Chamber No.35, Lawyers Chambers, Supreme Court of India
B-69, LGF, Lajpat Nagar-I, New Delhi-110024
Mob-+91-8800131234, 011-45558066, vkslawoffices@gmail.com

40

V.K. SHUKLA
ADVOCATE
SUPREME COURT OF INDIA

Sir/Madam,

Under instructions from the Applicant in O.A. No. 416/2025, Shri Gopal Chandra Vanwassi and pursuant to the Order dated 11.09.2025 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in the matter titled *Gopal Chandra Vanwassi vs. Indian Oil Corporation Ltd. & Ors.*, I am directed to issue the present communication.

The Hon'ble Tribunal has been pleased to:

1. Take cognizance that the proposed petrol pump site at Khasra No. 478, Village Uprara, Tehsil Dasaithal, District Pithoragarh is situated only 19 meters from residential houses, which is prima facie violative of CPCB Guidelines dated 07.01.2020.
2. Record that the averments and documents filed raise substantial environmental questions under the NGT Act, 2010.
3. Issue notice to all respondents requiring them to file responses within two weeks.

In view of the above and in order to preserve the subject matter of adjudication, you are hereby cautioned and directed that no construction, excavation, installation, or any other activity whatsoever shall be undertaken or permitted at the said site till the next date of hearing i.e. 19.11.2025.

Further, the official respondents (Respondent Nos. 3 to 6) are called upon to take immediate and effective steps to ensure that no further construction or related activity takes place at the site, and to safeguard the subject matter of adjudication pending before the Hon'ble Tribunal.

Any violation of this directive shall be treated as willful disobedience of the Hon'ble Tribunal's order, amounting to contempt of court and environmental law violations, inviting strict legal action.

You are requested to acknowledge receipt of this communication and ensure strict compliance.

Yours sincerely,

Encl : Order dated 11.09.2025 passed by Hon'ble NGT, PB, New Delhi

(V.K. SHUKLA)
ADVOCATE

Madhav & Associates (Advocates & Solicitors)
Chamber No.35, Lawyers Chambers, Supreme Court of India
B-69, LGF, Lajpat Nagar-I, New Delhi-110024
Mob-+91-8800131234, 011-45558066, vkslawoffices@gmail.com

41

Item No. 06 Court No. 2

BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 416/2025
(I.A. Nos. 552/2025 & 553/2025)

Gopal Chandra Vanwassi Applicant

Versus

Indian Oil Corporation Ltd. & Ors. Respondents

Date of hearing: 11.09.2025

CORAM: **HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER**
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: Mr. V.K. Shukla, Advocate (Through VC)

ORDER

1. The applicant has filed the present application under sections 14, 15 and 18 of the National Green Tribunal Act, 2010 seeking *inter-alia* the relief of quashing and setting aside No Objection Certificate and all other permissions, sanctions and approvals granted in favour of Respondent No. 1 (IOCL) and Respondent No. 2 for establishing the proposed petroleum retail outlet at Khasra No. 478, Village Uprara, Dasailthal, Tehsil Gangaolihat, District Pithoragarh, Uttarakhand with incidental/ consequential reliefs.

2. The applicant has submitted that the proposed petrol pump of Indian Oil Corporation Limited (IOCL) is being constructed on Khasra No. 478 of Village Uprara, Dasaithal, Tehsil Gangaolihat, District Pithoragarh, which, as per official land revenue records annexed to various communications, is classified as Non-Zamindari Agricultural Land (Non-ZA) and also falls under the forest-type category owing to the presence of naturally grown indigenous tree species, including Banjh Oak (Quercus Leucotrichophora).

42

3. He further submits that the site selected for the proposed IOCL petrol pump at Khasra No. 478, Village Uprara, Dasaithal Tehsil Gangaolihat, District Pithoragarh, lies within approximately 19 meters from existing residential houses, as is evident from photographs, Google Earth mapping, letter 25.06.2024 written by Tehsildar Gangolihat to SDM Gangolihat and report of Revenue Inspector dated 07.01.2025. Despite this, NOC was granted by the Uttarakhand Pollution Control Board without conducting any proper site inspection or ensuring compliance with mandatory siting norms prescribed under the CPCB Guidelines dated 07.01.2020.

4. Vide order dated 19.08.2025, the applicant was granted time to file legible copy of Central Pollution Control Board guidelines.

5. In compliance thereof, the applicant has filed legible copy of Central Pollution Control Board guidelines.

6. We have heard the applicant and gone through the material on record carefully.

7. A perusal of the report dated 25.06.2024 submitted by the Tehsildar, Gangolihar shows that house of Mr. Pushkar Singh Khati s/o Mr. Dalip Singh resident of Village Uprara is situated at the distance of 19 meters from the site of proposed Petrol Pump in question which is prima facie violative of siting criteria laid down in CPCB Guidelines dated 07.01.2020.

8. Prima facie the averments made in the original application and the documents enclosed with the same raise substantial question relating to environment arising out of implementation of the enactments specified in Scheduled I of the National Green Tribunal Act, 2010.

9. Let notice of the application alongwith documents enclosed with the same be issued to the respondents requiring them to file their responses within two weeks.

43

10. List on 19.11.2025 for further hearing.

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

September 11, 2025
AS

True Copy

ANNEXURE R-5 44

उद्धरण खतौनी गैर ज० वि० ग्राम-उप्राडा पट्टी-दशाईथल तहसील-गंगोलीहाट जनपद पिथौरागढ़
श्रेणी-7 (क) वह भूमि जो पट्टेदार के अधिकार में है। (मालिकाना हक प्राप्त)

रक्त खा	नाम खातेदार	फसली वर्ष	खेत नम्बर	रकबा (नाली/मुट्ठी)	किस्म भूमि	विवरण
89	भगवत सिंह, पुक्कर सिंह पुत्र दलीप सिंह उप्राडा (दशाईथल)	1408 फसली वर्ष	478 1425	15 5		• मृतक भगवत सिंह पु० दलीप सिंह के उपरान्त उनके पुत्रगण संजीत सिंह, सुरजीत सिंह पुत्रान० स्व० भगवत सिंह 02 हि० श्रीमती हीरा खाती पत्नी स्व० भगवत सिंह 01 हि० कुल 03 हि० में नामांकन किया। ह० अ०
						• मु० अ० कार्या० उप जिलाधिकारी/असि० कलेक्टर गंगोलीहाट सं० 03/उ० का०/भूमि वि० निपटानी करण/2019-20 ग्राम उप्राडा पट्टी-दशाईथल तह० गंगोलीहाट के गैर ज० वि० रक० खा० स० 41 (श्रेणी-7क) खसरा स० 478 मद्ये 0.150 है० व खसरा स० 1425 मद्ये 0.050 है० कुल 0.200 है० में पररा धारक श्री पुक्कर सिंह पु० दलीप सिंह नि० ग्राम-उप्राडा दशाईथल तह० गंगोलीहाट, जनपद-पिथौरागढ़ को मालिकाना हक/विक्रय का अधिकार समझा जाय। ह० अ० रा० उ० नि० दशाईथल
						• न्या० असि० कलेक्टर प्रथम श्रेणी गंगोलीहाट दा० रक्षा० वाद सं० 02/2023-24 ता० कै० 19/12/2023 के अनुसार पुक्कर सिंह पुत्र दलीप सिंह ग्राम उप्राडा के रक्त० खा० स० 41/खसरा स० 478 मद्ये 0.060 है० भूमि अकृषित घोषित की गयी। ह० अ० रा० उ० नि० दशाईथल
						• न्या० तह० महोदय गंगोलीहाट के या० रक्षा० वाद सं० 57/2022-23 ता० कै० दिनांक 04/09/2023 के अनुसार दानकर्ता पुक्कर सिंह खाती पु० दलीप सिंह खाती के हक की 0.060 है० भूमि खरीद कर दानग्रहीता देवेन्द्र सिंह खाती पु० पुक्कर सिंह खाती के नाम नामांकन किया। ह० अ० रा० उ० नि० दशाईथल
						• न्या० असि० कलेक्टर प्रथम श्रेणी गंगोलीहाट दा० रक्षा० वाद सं० 9/2023-24 ता० कै० 31/01/2024 के अनुसार देवेन्द्र सिंह खाती पुत्र पुक्कर सिंह खाती ग्राम उप्राडा के रक्त० खा० स० 41 खसरा स० 478 में 0.060 है० भूमि अकृषित घोषित की गयी। ह० अ० रा० उ० नि० दशाईथल
		योग	2	20		

उद्धरण खतौनी असल खतौनी से तैयार कर निर्गत की गई।

True Copy

28/01/2025

नेमीशरण
राजस्व उप निरीक्षक
क्षेत्र दशाईथल
तह०-गंगोलीहाट, जिला-पिथौरागढ़

45

ANNEXURE R-6

न्यायालय असिस्टेन्ट कलेक्टर प्रथम श्रेणी, गंगोलीहाट।

वाद संख्या– 09/2023–24

अन्तर्गत धारा–143 ज0वि0अधि0

वादीगण:– देवेन्द्र सिंह खाती पुत्र पुष्कर सिंह खाती निवासी ग्राम उप्राड़ा पट्टी दशाईथल तहसील गंगोलीहाट जिला पिथौरागढ।

बनाम

प्रतिवादीगण/सहखातेदार :–

1. पुष्कर सिंह खाती व अन्य सहखातेदार ग्राम उप्राड़ा के ख0खा0सं0 0041 बसरा संख्या–478 मध्ये 0.60 है0 भूमि तहसील गंगोलीहाट जिला पिथौरागढ़।

निर्णय

वादी/प्रार्थी देवेन्द्र सिंह खाती उपरोक्त द्वारा ग्राम उप्राड़ा के ख0खा0सं0 0041 बसरा संख्या–478 मध्ये 0.60 है0 भूमि को अकृषिक घोषित किये जाने हेतु पत्रावली न्यायालय को प्राप्त हुयी है।

2– उक्त आवेदन पत्र/पत्रावली को अग्रिम कार्यवाही हेतु तहसीलदार/नायब तहसीलदार एवं राजस्व निरीक्षक गंगोलीहाट को प्रेषित की गयी। तहसीलदार/राजस्व निरीक्षक गंगोलीहाट द्वारा निर्दिष्ट आकार पत्र में सूचना वादगस्त भूमि का नक्शा, खसरा व उद्वरण खतौनी की प्रतियॉ संलग्न कर प्रस्तुत की गयी। जिसमें उल्लेख किया गया है कि प्रार्थी/वादी उपरोक्त द्वारा ग्राम उप्राड़ा के ख0खा0सं0 0041 बसरा संख्या–478 मध्ये 0.60 है0 भूमि को अकृषिक घोषित करवाना चाहते है। वर्तमान में उक्त भूमि में कृषि कार्य, मत्स्य पालन, कुक्कुट पालन, बागवानी आदि का कार्य नहीं किया जा रहा है।

3– उक्त जॉच आख्या न्यायालय को प्राप्त होने उपरान्त विधिवत कार्यावाही की गयी। प्रश्नगत भूमि को अकृषक घोषित किये जाने में किसी भी सहखातेदार व अन्य व्यक्ति की कोई आपत्ति न्यायालय को प्राप्त नहीं हुई है। तहसीलदार/राजस्व निरीक्षक गंगोलीहाट द्वारा जॉच आख्या भी प्रस्तुत की गयी हैं, जिसके अवगत कराया गया है कि प्रस्तावित भूमि में वर्तमान में कृषि कार्य नहीं हो रहा है, प्रस्तावित भूमि कृषि योग्य नहीं है, प्रस्तावित भूमि में कोई भी वृक्ष/विघुत विभाग की लाईन स्थित नहीं है, उक्त प्रस्तावित भूमि संयुक्त खाते की भूमि है, उक्त भूमि का सीमांकन किया गया है, उक्त भूमि पर प्रार्थी का कब्जा है, उक्त प्रस्तावित भूमि सिलिंग एक्ट के अन्तर्गत दर्ज नहीं है।

4– मामले में वादी उपरोक्त द्वारा कथन किया गया है, कि उनके द्वारा उक्त वर्णित भूमि में भवन निर्माण/व्यवसायिक उपयोग हेतु अकृषक करना चाहता हूँ। उक्त भूमि में कोई कृषि कार्य नहीं किया जा रहा है। वादी/प्रार्थी को उक्त भूमि अकृषक घोषित किये जाने के आदेश की आवश्यकता है। प्रार्थी को बैंक से ऋण प्राप्त हेतु उक्त भूमि को अकृषक घोषित किये जाने की आवश्यकता है। उक्त भूमि में किसी भी प्रकार का कृषि कार्य नहीं किया जा रहा है। वादी की उक्त वर्णित भूमि को अकृषक घोषित करना चाहता है।

क्रमशः.....(2)

दिनांक 30/1/25

अतः तहसीलदार/नायब तहसीलदार/राजस्व निरीक्षक गंगोलीहाट की उक्त जॉच आख्या एवं वादी द्वारा प्रस्तुत साक्ष्यों के आधार पर उपरोक्त वर्णित भूमि को अकृषक घोषित किया जाना न्यायसंगत प्रतीत होता है।

आदेश

एतद्द्वारा मैं असिस्टेन्ट कलेक्टर, प्रथम श्रेणी गंगोलीहाट आवेदक/प्रार्थी देवेन्द्र सिंह खाती पुत्र पुष्कर सिंह खाती निवासी ग्राम उप्राड़ा पट्टी दशाईथल तहसील गंगोलीहाट जिला पिथौरागढ़ द्वारा प्रस्तुत आवेदन पत्र व राजस्व निरीक्षक गंगोलीहाट की जॉच आख्या के आधार पर ग्राम उप्राडा के ख0खा0सं0 0041 बसरा संख्या–478 मध्ये 0.60 है0 भूमि कृषि प्रयोजन में न आने के कारण अन्तर्गत धारा–143 उत्तराखण्ड (उ0प्र0 जमींदारी विनाश एवं भूमि सुधार अधिनियम 1950 अनुकूलन एवं उपान्तरण) अधिनियम 2001 के तहत् अकृषिक घोषित कर लगान से मुक्त किया जाता है।

दिनांक 30 जनवरी 2024

उप जिलाधिकारी
गंगोलीहाट
(भगत सिंह फोनिया)
असिस्टेन्ट कलेक्टर,प्रथम
श्रेणी, गंगोलीहाट।

उपरोक्त निर्णयादेश आज दिनांक 30 जनवरी 2024 को मेरे द्वारा हस्ताक्षरित दिनांकित एवं मुद्रांकित करने उपरान्त उद्घोषित किया गया।

उप जिलाधिकारी
गंगोलीहाट
(भगत सिंह फोनिया)
असिस्टेन्ट कलेक्टर,प्रथम
श्रेणी, गंगोलीहाट।

प्रतिलिपिः–

1. तहसीलदार गंगोलीहाट को आदेश की 02 प्रतियॉ इस निर्देश के साथ प्रेषित कि उक्त आदेश का अंकन वादी के वर्णित भूमि का इन्द्राज राजस्व अभिलेखों में करने उपरान्त दूसरी प्रति में अनुपालन आख्या इस न्यायालय को उपलब्ध कराना सुनिश्चित करें।
2. उपनिबन्धक गंगोलीहाट को दो प्रतियों में निःशुल्क पंजीकरण कर एक प्रति न्यायालय को वापस किये जाने हेतु प्रेषित।

उप जिलाधिकारी
गंगोलीहाट
(भगत सिंह फोनिया)
असिस्टेन्ट कलेक्टर,प्रथम
श्रेणी, गंगोलीहाट।

न्यायालय परगना मजिस्ट्रेट / उपजिलाधिकारी
दिनांक 31/01/24
गंगोलीहाट, पिथौरागढ़

31/01/24
पेशकार / रीडर
न्यायालय परगना मजिस्ट्रेट
गंगोलीहाट

True Copy

ANNEXURE K-7

इंडियन ऑयल कॉरपोरेशन लिमिटेड
देहरादून डिविजनल ऑफिस : 25 निम्बूवाला
गढ़ी कैन्ट, देहरादून - 248003 (उत्तराखण्ड)
Indian Oil Corporation Limited
Dehradun Divisional Office : 25 Nimbuwala,
Garhi Cantt, Dehradun, Uttarakhand-248003
Tel.: 01352750108, 2750110 Fax : 0135-2750111

47

IndianOil
A Maharatna Company
मार्केटिंग डिवीजन
Marketing Division

Ref: R/2023/IN001650/UTK/000014/1505/00014 Page: 1 of 4 Date: 13.12.2023

To,
DEVENDRA SINGH KHATI
S/O SHRI PUSHKAR SINGH KHATI
VILLAGE - DASHAITHAL UPRADA GANGOLIHAT
PITHORAGARH UTTRAKHAND - 262522

Dear Sir/Madam,

Sub: Proposed MS/HSD B Site Retail Outlet Dealership at Location: BETWEEN KM STONE NO. 51 & 55 ON NH-309A (PANAR - GANGOLIHAAT - BERINAG MARG), District: PITHORAGARH State: Uttarakhand Category: OPEN

We refer to our advertisement dated 28.06.2023 and your application form No. IOC16925479413942 for the award of MS/HSD Retail Outlet dealership at the above location and your provisional selection as a Single Candidate on 19.10.2023.

Please be informed that by this Letter of Intent, we propose to offer you a Retail Outlet dealership of Indian Oil Corporation Ltd. at the above location on the following terms & conditions:-

1. You have offered a suitable piece of land admeasuring 400 Sq. Meter approx.; 20 Meter (frontage) X 20 Meter (depth) at KHASRA NO.- 478, Village UPRADA , District: PITHORAGARH , State: Uttarakhand. as indicated by you in the application for the development of the subject Retail Outlet. You have to make available said piece of land and submit all relevant land documents in respect of the same within 2 months from the date of this letter for enabling Indian Oil Corporation Ltd. to prepare layouts / applications for seeking the statutory approvals / licenses so that the Retail Outlet can be developed, failing which this offer is liable to be withdrawn.

2. For making the land available as required above, you will also ensure that the land arranged by you is either registered in your name or is leased to you for a minimum period as per the terms and condition of advertisement.

3. Indian Oil Corporation Ltd. shall prepare layouts / applications for obtaining all statutory approvals / licenses required for development of the Retail Outlet on the plot of land offered by you. You shall coordinate with the concerned statutory authorities for issuance of all requisite NOCs / Statutory approvals / Licences which are required for development of the Retail Outlet.

4. As and when advised by the Corporation, the site offered by you including the entry / exit / acceleration / de-acceleration / service road would be duly developed up to the road level by cutting/filling (as applicable), with good earth/murrum, layer-wise compacted as per standard engineering practices. You shall also construct necessary retaining wall and compound wall of 1.5 meters height, designed as per site conditions as per approval of Corporation as committed under Clause 12(e)/11(e) of affidavit submitted by you along with application. Kindly note that in case the site as offered by you for putting up the Retail Outlet is not developed as per the advice of the Corporation, this Letter Of Intent will be withdrawn without any further notice.

5. You will provide at the Retail Outlet infrastructural facilities like Permanent Sales Building (Including Public Toilet/Electric Room/Office Room/Store/Lube display,Paved RCC Driveway,Acceleration/Deceleration Lane as per MORTH Norms ,Buffer Strip/Approaches as per norms,Canopy & RVI as per Corporation requirements,Yard Lighting,Compressor with Mechanical/Electronic Air Gauge as mentioned in the Brochure and after obtaining necessary clearances/approvals/licences as applicable in each case.

6. In addition, you will also provide the following basic facilities at your cost at the Retail Outlet premises:-

   a. Clean drinking water.
   b. Free Air.
   c. Clean toilet.
   d. Telephone.
   e. First aid kit with valid medicines.
   f. Adequate illumination.
   g. PUC facilities, wherever it is mandatory.
   h. Other facilities as may be specified by the Corporation from time to time.

7. Additional facilities (site specific) like Canopy, Service Station or any other facility as may be decided by Indian Oil Corporation Ltd. from time to time would also be required to be developed by you. Further, in compliance of gazette notification dated 08.11.2019 which mandates provision of at least one alternate fuel facility in all new Retail Outlet commisioned post the said notification, you will ensure the minimum provision of at least one single point EV charging station conforming to standards and specification as prescribed by Divisional Office of Indian Oil Corporation Ltd. at the proposed site at your cost within the stipulated timelines.

8. Indian Oil Corporation Ltd. will provide storage tanks and pumps and other facilities considered necessary at the Retail Outlet.

9. For the facilities that may be provided by the Corporation as aforesaid, you will be required to pay license fee as may be decided by the Corporation and applicable to you from time to time. At present, the license fee (incl. GST) recoverable is Rs 196.51/- KL for MS and Rs 163.76/- KL for HSD

10. The corporation will not be held liable for any loss or damage on account of delay that may be caused in providing you the facilities mentioned above, whatever may be the cause of the failure or delay.

11. You will ensure all financial and other arrangements for operating the Retail Outlet dealership. In case you are unable to arrange funds required for development of desired infrastructure and facilities at the Outlet allotted and the working capital for operation of the Retail Outlet as mentioned in the Advertisement for the location, this LOI can be withdrawn and you will have no claim/damages whatsoever against Indian Oil Corporation Ltd.

12. You shall not induct any partner(s) in case of individual (s) nor make any changes in the constitution of the partners as existing at the time of application without approval of the Company, except your spouse as per terms and conditions of Indian Oil Corporation Ltd..

13. It will always be a basic condition for the award of MS / HSD retail outlet dealership that you shall be paying attention towards day to day working of the dealership by personally managing the affairs of the dealership you will give us a written undertaking to this effect and shall not assign or part with the same to any other person (s).

    You will not be eligible for taking up any employment. If you are already employed you will have to resign from the employment and produce the letter of acceptance of resignation by the employer before the issuance of Letter of Appointment by Indian Oil Corporation Ltd..

14. You will deposit with us a Demand Draft for Rs. 450000.00 drawn on any scheduled bank in favour of Indian Oil Corporation Ltd. payable at DEHRADUN towards Security Deposit (after setting off Initial Security Deposit amount) at the time of issuance of appointment letter after compliance of all the requirements of LOI. Kindly note that the Security deposit will not carry any interest and is refundable at the time of expiry of agreement between you and the Corporation. However, if such expiry of agreement is consequent to proven adulteration/malpractice at the dealership, this amount will be forfeited. Moreover, this Corporation reserves its right to adjust this amount towards any dues to it.

15. You will also remit an amount of Rs. 15.0 Lakhs towards Non-refundable Fixed fee, by way of a Demand Draft for Rs 15.0 Lakhs drawn on any scheduled bank in favour of Indian Oil Corporation Ltd. payable at DEHRADUN within 15 days of receipt of NOC.

16. You will be notified by the Corporation, in writing, after the facilities mentioned above are made available and are ready for commissioning the dealership. Immediately on receipt of the above notice from the Corporation, you shall obtain each and every license necessary for operating your dealership as may be required under any Central / State Govt. / Municipal or Local authorities for the time being in force.

17. If we find that the progress made by you towards the above is not to our satisfaction, this offer is liable to be withdrawn.

18. Please note that you are required to fulfill the conditions with regard to inducting Spouse as Co-owner in the dealership before issuance of Letter of Appointment.

19. This letter of intent will stand automatically withdrawn and cancelled on the happening of any of the following events:-
    a. In case you or any of your family members (as defined under disqualification criteria of dealer selection guidelines) receive anytime or have received a letter of intent for any other "A/CC" site RO dealership or LPG distributorship from our company or any other oil marketing company either in your individual capacity or in partnership with any other individual(s).
    b. In case you or any of your family member gets inducted as partner or proprietor in "A/CC" site RO dealership or LPG distributorship of our company or any other oil marketing company.
    c. If it is found that you have suppressed and / or misrepresented any material facts in your application.
    d. In case you are found to be convicted for any criminal / economic offence involving moral turpitude.
    e. In the event of death if you are an individual/partner.

20. In case you are not able to provide the land / develop facilities within the specified time or fail to fulfill the terms & conditions of LOI, then LOI can be withdrawn. In such situations Initial Security Deposit (ISD) would be forfeited.
    The Initial Security Deposit (ISD) would also be forfeited if you are unable to submit the total bidding amount within the stipulated time or withdraw for any reason, your selection would be treated as cancelled and LOI withdrawn.
    The LOI would also be withdrawn and selection cancelled, if you are unable to submit the Non-refundable fixed fee within the stipulated time. In such situations Initial Security Deposit (ISD) would be forfeited.

21. You will not sell/lease/mortgage the said land to any third party without the permission of Indian Oil Corporation Ltd. in writing, so long as the Dealership Agreement is valid and Indian Oil Corporation Ltd.'s facilities continue at the site.

22. In case of termination of / resignation from the dealership, within 3 months of disassociation from Indian Oil Corporation Ltd., you will execute a lease or will sub lease the land together with structures thereon to the company if the company so desires, for a period not exceeding 30 years at normal yearly rental (excluding Municipal Taxes) which shall not be more than 10 % of the then prevailing market value of the land and the structures standing thereon.

23. This letter is merely a letter of intent and is not to be construed as a 'firm offer' of dealership to you. The dealership will be allotted to you on your complying with the terms and conditions spelt out herein above by issuance of appointment letter along with signing of our standard dealership agreement between you and us.

Should you require any further details / guidelines, please get in touch with our office at the address mentioned below:
IOC Dehradun Divisional Office
25, Nimbuwala, Garhi Cantt,
Dehradun

Remarks :
LOI ISSUED VIDE REF. NO. ADMINISTRATIVE APPROVAL/1505/SL01/2023-2024/119415,dated 11.12.2023
Approved by CGM(RS), UPSO-II ON 13.12.2023

Please acknowledge receipt of this letter.
Thanking you,

Yours faithfully
For Indian Oil Corporation Ltd.

Prabhat Kumar Verma
Divisional Retail Sales Head

True Copy

ANNEXURE R-8

50

Indian Oil Corporation Limited

IndianOil

INVOICE UNDER RULE 11 of Central Excise Rules

We hereby certify that the goods covered by this document have suffered applicable Taxes on clearance

Doc.Name & number	TAX INVOICE	2026156080006646

Form No AC4 31A
Del Mode Road Delivered
Cont Code 11050451 BHAGWATI ROAD LINES

SAP Entry no. 794222171
T.T.No. UK04CC1275
Den@15 820.90

Date 30-Jun-25
Time 23:19
Rem:Date/Time

	Supplier	CONSIGNEE
Code Name & Address	1560 (CIN:L23201MH1959GOI011388) Haldwani Depot Uttaranchal 262 402	381023 (Mob No.-8813800475) MAA HAAT KALIKA ENERGY STATION INDIAN OIL PETROL PUMP
Destn.	Vill. Bachi Dharma, P.O. Haldu Chor Haldwani 262402	VILLAGE UPREDA, TEHSIL- GANGOLIH GANGOLIHAT 262522 18071 Uttarakhand
C.E.Regn.		
C.E.Range		
C.E.Division		
C.E Commissionerate		
PAN	AAACI1681G CST: 5124339 DT 27.11. LST: 05000885441	AUOPK9186H

23304

Supplier TAN: DELI09652G

PAYER - 381023 MAA HAAT KALIKA ENERGY STATION

Item	Material Code / Material Description	Quantity	Unit	Rate	Unit	HSN code	Total
10	50700 HSD-BSVI	7.000	KL			2710 19 44*	
	BASIC DESTINATION PRICE	7.000	KL	73704.060	KL		515928.42
	JIN6 A/R Vat Payable			17.150	%		88481.72
	Tank no: T003 Comp No(s) 2,3, Density@15: 820.900					Total for material	604410.14
	Sample no: HSD/TW/IOC/LKU/3/43						
	Bay No.: 02						
	ZRND Rounding Difference						-0.14
				Total			604410.00

PL - cm	DIP - Cm	QTY - kl
138.2	115.8	4.00
137.7	97.5	3.00
136.4	111.9	4.00

Delivery no. 0561917616 / Sales Order 0388274497
PO ref: WEBE3810232726544
DUTY PAID : 5000
Seal/Lock no: 439 & 440:KEY:BLR T2 439 & BLR T2 440

Provisional Balance Subject to reconciliation: 444213.56- (CR)

This document is digitally signed

Signer: AYUSH KUMAR
Date: Mon, Jun 30, 2025 23:19:40 IST

0476869916

INR Six lac four thousand four hundred ten only.

RECEIVED IN GOOD CONDITION

PREPARED BY 00506975

PAGE No 1 / 1

Duplicate for Assessee

* Certified that the particulars given above are true and correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.
PRE-AUTHENTICATED BY

CUSTOMER'S SIGNATURE / SEAL | TRANSPORTER'S AUTH REP SIGNATURE/SEAL | AUTHORISED BY | RELEASED BY

For: INDIAN OIL CORPORATION LTD

5

Indian Oil Corporation Limited
IndianOil

INVOICE UNDER RULE 11 of Central Excise Rules

We hereby certify that the goods covered by this document have suffered applicable Taxes on clearance

Doc.Name & number	TAX INVOICE	20261560B012520

Form No AC4 31A
Del Mode Road Delivered
Cont Code 11048716
ARYAN OIL CARRIER

SAP Entry no. 797726971
T.T.No. UP12BT0025
Den@15 824.20

Date 08-Oct-25
Time 14:44
Rem.Date/Time

1451
Screen

	Supplier	CONSIGNEE
Code Name & Address	1560 (CIN:L23201MH1959GOI011388) Haldwani Depot Uttaranchal 262 402	381023 (Mob No.-8813800475) MAA HAAT KALIKA ENERGY STATION
Destn.	Vill. Bachi Dharma, P.O. Haldu Chor Haldwani 262402	INDIAN OIL PETROL PUMP VILLAGE UPREDA, TEHSIL- GANGOLIHA GANGOLIHAT 262522 18071 Uttarakhand
C.E.Regn.		
C.E.Range		
C.E.Division		
C.E Commissionerate		
PAN	AAACI1681G CST: 5124339 DT 27.11. LST: 05000885441	AUOPK9186H
	Supplier TAN: DELI09652G	PAYER - 381023 MAA HAAT KALIKA ENERGY STATION

Item	Material Code / Material Description	Quantity	Unit	Rate	Unit	HSN code	Total
10	16730 EBMS	7.000	KL			2710 12 42.	
	BASIC DESTINATION PRICE	7.000	KL	76713.790	KL		536996.53
	JIN6 A/R Vat Payable			13140.000	KL		91980.00
	Tank no: T011 Comp No(s) 1,2, Density@15: 745.100					Total for material	628976.53
	Sample no: MS/TW/IOC/DLK/11/119						
	Bay No.: 02						
20	50700 HSD-BSVI	4.000	KL			2710 19 44*	
	BASIC DESTINATION PRICE	4.000	KL	73708.140	KL		294832.56
	JIN6 A/R Vat Payable			17.150	%		50563.78
	Tank no: T005 Comp No(s) 3, Density@15: 824.200					Total for material	345396.34
	Sample no: HSD/TW/IOC/LKU/5/102						
	Bay No.: 02						
	ZRND Rounding Difference						0.13
						Total	974373.00

PL - cm	DIP - Cm	QTY - kl
136.7	106.6	4.00
137.2	111.6	3.00
137.6	111.2	4.00

Captain ID and Name: IOC11048716D0031; PARWIN SINGH
Assistant ID and Name: IOC11048716H0034; RAMESH RAM

7KL Petral
+4KL Diesel Received
09/10/25

Delivery no. 0564515534 / Sales Order 0391418522
PO ref: WEBE3810233064934
DUTY PAID :
Seal/Lock no: 439 & 440:KEY:BLR T2 439 & BLR T2 440

Provisional Balance Subject to reconciliation: 119393.99- (CR)

This document is digitally signed
Signer: KARTIK UPRETI
Date: Wed, Oct 8, 2025 14:44:58 IST

0485255298

INR Nine lac seventy-four thousand three hundred seventy-three only.

RECEIVED IN GOOD CONDITION

PREPARED BY
00508605

PAGE No 1 / 1

Duplicate for Assessee

Certified that the particulars given above are true and correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer.
PRE-AUTHENTICATED BY

CUSTOMER'S SIGNATURE / SEAL

TRANSPORTER'S AUTH REP SIGNATURE/SEAL

AUTHORISED BY

RELEASED BY

For:
INDIAN OIL CORPORATION LTD

REGD.OFFICE:Indian Oil Bhavan, G-9 Ali Yavar Jung Marg, Bandra (EAST) Mumbai - 400051

Indian Oil is observing Vigilance Awareness Week from 27th Oct'25 – 2nd Nov'25 with the theme "Vigilance: Our Shared Responsibility"

TRUE COPY

52

ANNEXURE R-9

यूनियन बैंक ऑफ इंडिया Union Bank of India

(A Government of India Undertaking)
Branch Goangolihat(Uttarakhand)

Ref. No.: MLPHALD:ADV:2025-26:MHK18 Date:.25.09.2025

To,

M/s Maa Haat Kalika Energy Station

Proprietor- Devendra Singh Khati

Address:

Gangolihat Berinag Road, Dasaithal, Uprara Pithoragarh, Uttarakhand -262522Dear Sir,

With reference to your request and subsequent documents submission and correspondence/discussion we had with you, we have pleasure in advising you that we are agreeable to sanction following request as detailed hereunder, subject to compliance of terms & conditions and preiodic review at the Bank discretion:

Miscellaneous Sanction:

- Fresh sanction of Over draft of Rs 50.00 Lacs Under Union MSME Suvidha
- Fresh sanction of Term Loan of Rs 30.00 Lacs Under Union MSME Suvidha

Rs. In Lacs

Nature of Limit	Existing Limit.	O/s as on	Proposed Limit	Interest/Commission [With reference to EBLR]				Margin	
				Applicable	Existing / Effective rate	Prop. /Effective rate	Concession	Exist	Prop
Our Bank									
Overdraft	0.00	0.00	50.00	EBLR+0.50 %+0.25% *	-	EBLR+0.50 %+0.25% *	Nil	-	20%
Term Loan	0.00	0.00	30.00	EBLR+0.50 %	-	EBLR+0.50 %			25%
Total	0.00	0.00	80.00						

- Applicable ROI for working capital limit as per Union MSME Suvidha IC No. 05419-2025 dated 12.02.2025 for internal rating CR 4 and collateral coverage above 100% and below 150% as per table below,

Present EBLR	Applicable since	As per IC no.	Reset date

1

यूनियन बैंक ऑफ इंडिया एम.एल.पी. हल्द्वानी

TRUE COPY

ANNEXURE K-10 (COLLY)

53

कार्यालय उपजिलाधिकारी, गंगोलीहाट (पिथौरागढ़)

संख्या– 57 /विविध–एन0ओ0सी0–लेआउट/23–24 दिनांक 27 जनवरी 2024

सेवा में,

जिला पूर्ति अधिकारी,
पिथौरागढ़।

विषय– इंडियन ऑयल कॉर्पोरेशन लिमिटेड डिविजनल ऑफिस देहरादून के द्वारा नया रिटेल आउटलेट लगाये जाने के लिए ग्राम उप्राड़ा तहसील गंगोलीहाट जिला पिथौरागढ़ के खसरा संख्या–478 की एन0ओ0सी0 दिये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक, जिलाधिकारी महोदय पिथौरागढ़ के पत्र संख्या–ज्ञाप/XXXI–विविध/2022 दिनांक 20 जनवरी 2024 जो अन्य के साथ अधोहस्ताक्षरी को भी सम्बोधित है, एवं आपको पृष्ठांकित है का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा ग्राम उपराड़ा तहसील गंगोलीहाट जिला पिथौरागढ़ के खसरा संख्या–478 की एन0ओ0सी0 दिये जाने के सम्बन्ध में आख्या उपलब्ध कराये जाने के निर्देश दिये गये है।

2– प्रकरण के सम्बन्ध में तहसीलदार गंगोलीहाट/राजस्व निरीक्षक गंगोलीहाट से आख्या प्राप्त की गयी। राजस्व निरीक्षक गंगोलीहाट की जॉच आख्या दिनांक 25.01.2024 से अवगत कराया गया है कि–

1. प्रार्थी श्री देवेन्द्र सिंह खाती पुत्र पुष्कर सिंह खाती ग्राम उप्राड़ा पट्टी दशाईथल तहसील गंगोलीहाट जिला पिथौरागढ़ का स्थाई निवासी है।
2. प्रार्थी के नाम ग्राम उप्राड़ा के गै0ज0वि0ख0खा0सं0 41 बसरा संख्या–478 मध्ये 0.060 है0 भूमि में प्रार्थी का पूर्ण स्वामित्व है। उक्त भूमि में कृषि/अनुज्ञाप्तिनहीं की जा रही है। उक्त भूमि मध्ये प्रार्थी के नाम अनुज्ञाप्ति इंडियन ऑयल कॉपोरेशन लिमिडेड डिविजन ऑफिस देहरादून के नाम नया रिटेल आउटलेट लगाय जाना प्रस्तावित है।
3. उक्त खेत नं0 478 में खातेदारों तथा उक्त सम्बन्ध में अनापत्ति प्रमाण पत्र दिया गया है जो संलग्न है।.

अतः उक्तानुसार जॉच आख्या अग्रेत्तर कार्यवाही हेतु प्रेषित की जा रही है।

संलग्नक– 1. जॉच रिर्पोट/अनापत्ति प्रमाण पत्र की प्रति।
2. जिलाधिकारी महोदय का पत्र।
3. प्लान/नक्शा।
4. विक्रय पत्र की प्रति।

(भगत सिंह फोनिया)
उपजिलाधिकारी,
गंगोलीहाट।

प्रतिलिपि जिलाधिकारी महोदय पिथौरागढ़ के पत्र संख्या–ज्ञाप/XXXI–विविध/2022 दिनांक 20 जनवरी 2024 के क्रम में सूचनार्थ प्रेषित

उपजिलाधिकारी,
गंगोलीहाट।

54

सेवा में

श्रीमान उपजिलाधिकारी महोदय
गंगोलीहाट

विषय- इंडियन ऑयल कोर्पोरेशन लिमिटेड डिविजनल ऑफिस देहरादून के द्वारा नया रिटेल आउटलेट लगाये जाने के लिए ग्राम -उप्राड़, तहसील - गंगोलीहाट, जिला - पिथौरागढ़ के खसरा संख्या - 478 की एन० ओ० सी० दिये जाने के सम्बन्ध में।

महोदय

उपरोक्त विषयक श्रीमान के आदेशानुपालन में जांच की, मंच कर आख्या निम्नवत् है -

(1) प्रार्थी देवेन्द्र सिंह खत्री पुत्र पुष्कर सिंह खाती ग्राम - उप्राड़, पट्टी - दशाईभल तहसील - गंगोलीहाट, जिला - पिथौरागढ़ का स्थाई निवासी है, प्रार्थी के नाम ग्राम उप्राड़ के गैर० मु० वि० ख० का स. 41 बलरा स 478 म० 0.060 है० भूमि श्रेणी 7 का अंकित है, उक्त खाते के खेत न 478 मध्ये 0.060 है० भूमि में प्रार्थी का पूर्व स्वामित्व है, उक्त भूमि में कृषि। काश्तकारी नहीं की जा रही है, उक्त भूमि मध्ये प्रार्थी के नाम अनुसार इंडियन ऑयल कार्पोरेशन लिमिटेड डिविजनल ऑफिस देहरादून के द्वारा नया रिटेल आउटलेट लगाया जाना प्रस्तावित है। उक्त खेत न 478 में खातेदारो तथा ग्राम वासियों की कोई आपत्ति नहीं है। ग्रामवासियों द्वारा उक्त सम्बन्ध में अनापत्ति प्रमाण पत्र पूर्व में दिया गया है जिसकी प्रति संलग्न है।

अतः उक्तानुसार जांच आख्या सेवा में सादर प्रेषित।

डिविजनल/देहरादून

सधन्यवाद,

[illegible]

अनापत्ति प्रमाण पत्र

55

महोदय,

श्री देवेन्द्र सिंह खाती पुत्र श्री पुष्कर सिंह खाती निवासी ग्राम पंचायत - उप्राड़ा, पो० आ० - दशाईथल, तह० - गंगोलीहाट, जिला - पिथौरागढ़ के स्थाई निवासी हैं,

उपरोक्त क्रम में अवगत करना है कि श्री देवेन्द्र सिंह खाती पुत्र श्री पुष्कर सिंह खाती द्वारा अपनी निजी भूमि में IOCL (इण्डियन ऑयल कार्पोरेशन लिमिटेड) का पैट्रोल पम्प प्रस्तावित है उपरोक्त कार्य क्रियान्वयन हेतु किसी को किसी भी प्रकार की कोई आपत्ति नहीं है,

अतः ग्राम उपराड़ा के खाता सं. 41 बसरा सं. 478 मध्य 0.06 हे० भूमि में एन० ओ० सी० दिये जाने में किसी को कोई आपत्ति नहीं है।

सरपंच
वन पंचायत उप्राड़ा
गंगोलीहाट (पिथौरागढ़)

1:- देवेन्द्र सिंह खाती
2:- पुष्कर सिंह खाती
3:- इन्द्र सिंह खाती
4:- हीरा देवी

Tone Copy

ANNEXURE R-11

फोन/फैक्स 05964-225237
E-mail: eepitujs@gmail.com

56

कार्यालय अधिशासी अभियन्ता
उत्तराखण्ड जल संस्थान, पिथौरागढ़

पत्रांक 262 / वि0 ख0 गंगोलीहाट / 4 दिनांक 27- 01.2024

सेवा में,

जिला पूर्ति अधिकारी,
पिथौरागढ़।

विषयः— **इंडियन ऑयल कॉर्पोरेशन लिमिटेड डिविजनल ऑफिस देहरादून के द्वारा नया रिटेल आउटलेट लगाये जाने के लिये ग्राम उपराड़ा, तहसील गंगोलीहाट, जिला पिथौरागढ़ के खसरा संख्या 478 की एन0ओ0सी0 दिये जाने के सम्बन्ध में।**

महोदय,

उपरोक्त विषयक जिलाधिकारी महोदय पिथौरागढ़ के पत्र संख्या ज्ञाप/XXXI –विविध/2022 दिनांक 20, जनवरी, 2024 द्वारा उप महाप्रबन्धक, इंडियन ऑयल कॉर्पोरेशन लिमिटेड डिविजनल ऑफिस देहरादून का पत्र संख्या डी0डी0एन0 डी0ओ0/एन0आर0ओ0/51/55 दिनांक 03.01.2024 इस कार्यालय को प्राप्त हुआ है। प्राप्त पत्र में ग्राम उपराडा, तहसील गंगोलीहाट जिला पिथौरागढ़ के खसरा संख्या 478 में नया रिटेल आउटलेट लगाये जाने हेतु अनापत्ति चाही गयी है। तद्कम में खसरा संख्या 478 में नया रिटेल आउटलेट लगाये जाने हेतु अनापत्ति निम्नानुसार निर्गत की जा रही है।

अनापत्ति प्रमाण–पत्र

प्रमाणित किया जाता है कि ग्राम उपराड़ा, तहसील गंगोलीहाट जिला पिथौरागढ़ के खसरा संख्या 478 में इंडियन ऑयल कॉर्पोरेशन लिमिटेड द्वारा नया रिटेल आउटलेट खोले जाने में इस विभाग को कोई आपत्ति नही है।

अतः उक्त प्रयोजन हेतु अनापत्ति प्रदान की जाती है।

भवदीय

(सुरेश चन्द्र जोशी)
अधिशासी अभियन्ता(प्र0)

पृष्ठांकन संख्या एवं दिनांक तदैव।
प्रतिलिपि जिलाधिकारी महोदय, पिथौरागढ़ को आपके कार्यालय पत्रांक संख्या ज्ञाप/XXXI –विविध/2022 दिनांक 20, जनवरी, 2024 के कम में सादर सूचनार्थ प्रेषित।

16.02.2024

अधिशासी अभियन्ता(प्र0)

True Copy

ANNEXURE R-12

Uttarakhand Power Corporation Ltd.
OFFICE OF THE EXECUTIVE ENGINEER
ELECTRICITY DISTRIBUTION DIVISION
PITHORAGARH – 262501
Phone No. 05964-225310
E-Mail –: eddpth@yahoo.com

उत्तराखण्ड पावर कारपोरेशन लि०
कार्यालय अधिशासी अभियन्ता
विद्युत वितरण खण्ड
पिथौरागढ़ – 262501

57

पत्रांक वि0वि0ख0(पि0) / एन0ओ0सी0 दि0 01/02/2024

अनापत्ति प्रमाण–पत्र

प्रमाणित किया जाता है कि इंडियन ऑयल कारपोरेशन लिमिटेड डिविजन आफिस देहरादून द्वारा ग्राम उपराड़ा, तहसील गंगोलीहाट, जिला पिथौरागढ़ के खसरा संख्या– 478 खेत संख्या 478 व 1925 की एन0ओ0सी0 चाहे जाने के कम में उपखण्ड अधिकारी, विद्युत वितरण उपखण्ड, गंगोलीहाट द्वारा अपने कार्यालय पत्रांक 486 / वि0वि0उप0 (गं0), दिनांक 01.02.2023 के माध्यम से स्थलीय निरीक्षण कर अवगत कराया गया है कि ग्राम उपराड़ा, तहसील गंगोलीहाट, जिला पिथौरागढ़ में इंडियन आयल कारपोरेशन का रिटेल आउटलेट हेतु चयनित भूमि के आस–पास किसी भी प्रकार की विद्युत लाईन नहीं गुजर रही है।

इसके अतिरिक्त भारतीय विद्युत नियमावली 1956 के नियम 79 तथा 80 के अनुसार सबसे पास के चालक (विद्युत लाईन) की कम से कम दूरी निम्नवत् है।

लम्बवत्	क्षैतिज
2.5 mtr निम्न एवं मध्यम वोल्टेज लाईन	1.2 mtr निम्न एवं मध्यम वोल्टेज लाईन
2.5 mtr 33 के0वी0 लाईन	2.0 mtr 33 के0वी0 लाईन

अतः मानकों के अनुसार उपरोक्त निर्धारित दूरी को छोड़कर स्थल पर रिटेल आउटलेट के निर्माण हेतु विद्युत विभाग द्वारा अनापत्ति प्रदान की जाती है।

(नितिन सिंह गर्खाल)
अधिशासी अभियन्ता

पत्रांक 345 / वि0वि0ख0(पि0)तददिनांक।
प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
1– जिलाधिकारी महोदया, पिथौरागढ़ को उनके कार्यालय पत्रांक ज्ञाप / XXXi- विविध / 2022, दिनांक 20.01 2024 के कम में सादर सूचनार्थ प्रेषित।
2– जिला पूर्ति अधिकारी, पिथौरागढ़।
3– उपखण्ड अधिकारी, उपाकालि, विद्युत वितरण उपखण्ड, गंगोलीहाट।

(नितिन सिंह गर्खाल)
अधिशासी अभियन्ता

True Copy

313 ANNEXURE R-13 58

Executive Engineer (Civil)/Divisional Engineer (Operation)
Pithoragarh Cantt (Pithoragarh Cantonment)
Public Mobile No. 262501/ public line code 262501
Telephone No 5964-225544
Office, Fax +91-5964-225999, e-mail deeppithoragarh@gmail.com

भारत संचार निगम लिमिटेड
BHARAT SANCHAR NIGAM LIMITED

पत्रांक: म०अ० (प्रचा०)/विविध/पिथौरागढ़/97 **दिनांक: 12.02.2024**

सेवा में,

श्रीमान जिला पूर्ती अधिकारी,

पिथौरागढ़ |

सन्दर्भ: जाप/xxxi-विविध/2022 दिनांक 20.01.2024

विषय: ग्राम उपराडा, तह०-गंगोलीहाट, जिला पिथौरागढ़ के खसरा संख्या -478 में इंडियन आयल कारपोरेशन लिमिटेड के नए रिटेल आउटलेट हेतु अनापत्ति प्रमाणपत्र के सम्बन्ध में |

महोदय,

उपरोक्त विषय के सम्बन्ध में अवगत कराना हैं कि ग्राम उपराडा, तह०-गंगोलीहाट, जिला पिथौरागढ़ के खसरा संख्या -478 में इंडियन आयल कारपोरेशन लिमिटेड के नए रिटेल आउटलेट हेतु सम्बंधित भूमि के संलग्न मानचित्र के अनुसार बीएसएनएल की भूमिगत फाइबर एवं कॉपर केबल प्रस्तावित भूमि से होकर नहीं गुजरती है | प्रस्तावित खसरा संख्या -478 में इंडियन आयल कारपोरेशन लिमिटेड के नए रिटेल आउटलेट लगाने में किसी प्रकार कि आपत्ति नहीं है |

भवदीय,

12/2/2024

मंडल अभियंता (प्रचा०)

भारत संचार निगम लिमिटेड

पिथौरागढ़/चम्पावत

प्रतिलिपि: सूचनार्थ प्रेषित |

1. श्रीमान प्रभारी अधिकारी, कृते जिलाधिकारी, पिथौरागढ़ |
2. श्रीमान उ०म०प्र० (सीएम एवं टीएक्स), का० महाप्रबंधक, अल्मोड़ा प्रचालन क्षेत्र |
3. श्रीमान, उ०म०अ०, बीएसएनएल डीडीहाट |

True Copy

 ANNEXURE R-14

59

कार्यालय अग्निशमन अधिकारी जनपद पिथौरागढ़
पत्रांकःन–02 / एफ0एस0 / 2022
दिनांकःमार्च, 06 2024

सेवा में,
जिलाधिकारी
पिथौरागढ़।

पे 030
Am
जि.दे.अ.
15/3/24

विषयः– इंडियन ऑयल कॉर्पोरेशन लिमिटेड डिविजनल ऑफिस देहरादून के द्वारा नया रिटेल आइटलेट लगाये जाने के लिये ग्राम उपराड़ा, तहसील गंगोलीहाट, जिला पिथौरागढ़ के खसरा संख्या–478 की एन0ओ0सी0 दिये जाने के सम्बन्ध में।

महोदय,

सादर अवगत कराना है कि अपने आदेश पत्र संख्या–ज्ञाप / XXXi–विविध / 2022 दिनांक 20, जनवरी, 2024 व श्रीमान पुलिस अधीक्षक महोदय पिथौरागढ़ के आदेश पत्रांक–वाचक–40 / 2024 दिनांक फरवरी 20, 2024, व श्रीमान पुलिस उपाधीक्षक महोदय पिथौरागढ़ के आदेश संख्या–सीओ–विविध / 2024 दिनांक–फरवरी 29, 2024 का सन्दर्भ ग्रहण करने की कृपा करें, जो कि इंडियन ऑयल कॉर्पोरेशन लिमिटेड डिविजनल ऑफिस देहरादून के द्वारा नया रिटेल आइटलेट लगाये जाने के लिये ग्राम उपराड़ा, तहसील गंगोलीहाट, जिला पिथौरागढ़ के खसरा संख्या–478 का अग्निशमन के दृष्टिकोण से मुझ प्रभारी अग्निशमन अधिकारी दया किशन द्वारा दिनांक 05.03.2024 को प्रस्तावित स्थल का निरीक्षण किया गया। उक्त प्रस्तावित स्थल पर अग्निशमन का वाहन आसानी से जा सकता है। प्रस्तावित स्थल के ऊपर से किसी भी प्रकार की हाईटेंशन लाइन नही है। अतः आवेदक को प्रस्तावित स्थल पर पेट्रोल पम्प स्थापित किये जाने में अग्निशमन के दृष्टिकोण से कोई आपत्ति नही है। किन्तु आवेदक द्वारा पेट्रोल पम्प के संचालन से पूर्व निम्नाकिंत अग्निशमन व्यवस्था सुनिश्चित की जानी अति–आवश्यक है।

01:– पेट्रोल पम्प का निर्माण मानचित्र के अनुरूप करते हुए एक्सप्लोसिव रूल्स, पेट्रोलियम रूल्स 2002 एवं ओ0आई0एस0डी0 द्वारा निर्धारित मानकों को पूर्ण किया जाना अति–आवश्यक होगा।

02:– पेट्रोल पम्प के तीनों ओर वाउन्ड्री वॉल का निर्माण कराया जाय।

03:– वेट पाइप ओटीएस नही होगा, उसमें जाली का प्राविधान किया जाए।

04:–प्रत्येक आउटलेट पर 01 अद्द फोम टाइप फायर एक्सटिंग्यूशर क्षमता 09 लीटर अथवा 02 अद्द फोम टाइप फायर एक्सटिंग्यूशर क्षमता 4.5 किग्रा का प्राविधान किया जाय।

05:–प्रस्तावित स्थल पर 09 अद्द सेंड बकैट मय स्टेण्ड़ का प्राविधान किया जाय साथ ही प्रत्येक आउटलेट के पास न्यूनतम 04 अद्द सैण्ड़ बकेट का प्राविधान किया जाय।

06:–कार्यालय भवन में यदि लुब्रीकेन्टस का भण्ड़ारण किया जाता है तो पृथक से सीओटू फायर एक्सटिंग्यूशर क्षमता 4.5 किग्रा के 02 अद्द का प्राविधान किया जाय।

07:–पेट्रोलियम भण्ड़ारण के पास धुम्रपान निषेध बोर्ड लगाया जाय तथा सेप्टी जोन में इसका कड़ाई से पालन किया जाय।

08:–पेट्रोल पम्प पर कार्य करने वाले प्रत्येक कर्मचारी को स्थापित अग्निशमन उपकरणों के संचालन का ज्ञान होना अति–आवश्यक है। पेट्रोल पम्प पर कार्यरत् कर्मचारी को उपकरणों के संचालन का ज्ञान न हो तो उन्हे स्थानीय फायर सर्विस द्वारा प्रशिक्षित कराये जाने का उत्तरदायित्व स्वामी / प्रबन्धक का होगा।

60

9:– स्थानीय फायर स्टेशन/आपातकालीन टेलीफोन नम्बरों को प्रदर्शित करने वाले साइन बोर्ड को सुलभ दृश्य स्थान पर अंकित कराया जाय।

10:– स्पष्ट एवं उच्चतम् सुलभ दृश्य स्थान पर एक साइन बोर्ड स्थापित किया जाय जिसमें पेट्रोल पम्प मे प्रवेश से पूर्व मोबाइल फोन बन्द किये जाने का अनुरोध अंकित किया गया हो।

11:–आन्तरिक भण्ड़ारण क्षेत्र को स्वच्छ रखा जाय।

12:–स्पष्ट दृश्य स्थान पर चेतावनी बोर्ड स्थापित किया जाय जिसमें पेट्रोल पम्प में किसी प्रकार के ज्वलनशील पदार्थ यथा माचिस, विस्फोटक पदार्थो को ले जाना निषेध अंकित किया जाय।

13:–स्वामी/प्रबन्धन द्वारा आवश्यक रूप से यह सुनिश्चित् किया जाय कि पेट्रोल, डीजल सम्बन्धी उत्पाद नाली/सीवर सार्वजनिक सड़क मार्ग में प्रवाहित न हो।

14:–अग्निसुरक्षा के दृष्टिगत अत्यधिक संवेदनशील क्षेत्र के विद्युत पैनल आदि को पेट्रोलियम एक्ट 1934 व नियम 2002 तथा आई0ओ0एस0डी0 मानक 118 के अनुसार स्पार्कप्रूफ लाईट्स द्वारा सुरक्षित किया जाय।

15:– सुझायें गये सभी अग्निशमन उपकरण/यंत्र भारतीय मानक ब्यूरों द्वारा प्रमाणित होने चाहिए।

अतः उपरोक्तानुसार इंडियन ऑयल कारपोरेशन लिमिटेड द्वारा प्रस्तावित पेट्रोलियम रिटेल आउटलेट स्थापित किये जाने हेतु अनुबन्धात्मक अनापत्ति प्रमाण–पत्र इस आशय पर प्रदान किया जाता है कि पेट्रोल पम्प के संचालन से पूर्व उपरोक्त अग्निशमन व्यवस्था पूर्ण कर इस कार्यालय को अवगत कराना आवश्यक होगा। ताकि प्रस्तावित अग्निशमन व्यवस्था का भौतिक सत्यापन किया जा सकें। यदि स्वामी/ प्रबन्धक द्वारा उपरोक्तानुसार दिये गये अग्निशमन सुरक्षा निर्देशों का पालन नही किया जाता है तो यह संस्तुति स्वतः ही निरस्त समझी जायेगी।

अग्निशमन अधिकारी
अग्नि शमन अधिकारी
पिथौरागढ़

प्रतिलिपिः– (01)श्रीमान पुलिस अधीक्षक महोदय पिथौरागढ़ को सादर सूचनार्थ हेतु प्रेषित।
(02) श्रीमान पुलिस उपाधीक्षक महोदय पिथौरागढ़ को सादर सूचनार्थ हेतु प्रेषित।
(03) श्रीमान जिला पूर्ति अधिकारी पिथौरागढ़ को सादर सूचनार्थ हेतु प्रेषित।

अग्निशमन अधिकारी
अग्नि शमन अधिकारी
पिथौरागढ़

True Copy

ANNEXURE R-15 61

कार्यालय अधिशासी अभियन्ता
राष्ट्रीय राजमार्ग खण्ड, लो0नि0वि0, लोहाघाट

E-mail :- nhlohaghat@gmail.com

पत्रांकः– 727/15 सी० दिनांकः– 06 /05/25

सेवा में,

जिलाधिकारी महोदय
पिथौरागढ़।

विषय :– NOC for Development of new Praposed Retail Outlet of M/s.Indian Oil Corporation Limited at on NH-309A at Km. 53.00 (L.H.S) At Khasra No-478, in village-Uprada, Pargana-Patti-Dasaithal,Tehsil-Gangolihat,Disstt-Pithoragarh (Uttrakhand) site offered by Shri Devendra Singh Khati.

सन्दर्भः– आपका पत्रांक.ज्ञाप/xxxi-विविध/2022 दिनांक 20.01.2024 एवं मुख्य अभियन्ता–क्षेत्रीय अधिकारी सड़क परिवहन एवं राष्ट्रीय राजमार्ग मंत्रालय देहरादून का पत्र सं0.CE-RO/UK/NOC-RT/2024/09 Date-17.04.2025

महोदय

उपरोक्त विषयक सन्दर्भित पत्रों के क्रम में सादर अवगत कराना है कि प्रश्नगत पैट्रोल पम्प जो राष्ट्रीय राजमार्ग 309ए के पुराना किमी0 52.900, नया किमी0 48.900 में हिल साइड में प्रस्तावित है। प्रस्तावित स्थल पर मार्ग की चौड़ाई 6 मी0 है व आर0ओ0डब्ल्यु0 वर्तमान में निर्मित मार्ग (चौड़ाई 6 मीटर) के दोनों किनारों से, 9 मीटर (हिल साईड की ओर) एवं 3 मीटर (खड्ड साइड की ओर) प्रस्तावित है। प्रस्तावित स्थल पर वर्तमान मे कोई भी कार्य गतिमान नहीं है। विषयक प्रकरण में प्रस्तुत मानचित्र प्रस्तावित पैट्रोल पम्प का निर्माण मार्ग के मध्य बिन्दु से 12 मीटर छोड़ते हुए किया जाना है, जिसका स्थलीय निरीक्षण ~~प्रभारी~~ सहायक अभियन्ता, कनिष्ठ अभियन्ता, खण्डीय अमीन द्वारा स्थल पर कर दिया गया है। जो Morth की विशिष्टियों के अनुरूप है।

अतः सहायक अभियन्ता की संस्तुति एवं मुख्य अभियन्ता –क्षेत्रीय अधिकारी सड़क परिवहन एवं राष्ट्रीय राजमार्ग मंत्रालय देहरादून के द्वारा निर्गत Provisional NOC के आधार पर प्रश्नगत पैट्रोल पम्प जो राष्ट्रीय राजमार्ग 309ए के पुराना किमी0 52.900 नया किमी0 48.900 में प्रस्तावित पैट्रोल पम्प बनाने की संस्तुति की जाती है।

संलग्नः–निरीक्षण आख्या एवं मानचित्र।

(आशुतोष कुमार)
अधिशासी अभियन्ता,
राष्ट्रीय मार्ग खण्ड, लो0नि0वि0,
लोहाघाट।

प्रतिलिपिः–मुख्य अभियन्ता–क्षेत्रीय अधिकारी सड़क परिवहन एवं राष्ट्रीय राजमार्ग मंत्रालय देहरादून को सादर सूचनार्थ प्रेषित।
प्रतिलिपिः–मुख्य अभियन्ता, राष्ट्रीय राजमार्ग, उत्तराखण्ड, लो0नि0वि0, देहरादून को सादर सूचनार्थ प्रेषित।
प्रतिलिपिः–अधीक्षण अभियन्ता, रा0 मा0 वृत्त, लो0नि0वि0, हल्द्वानी को सादर सूचनार्थ प्रेषित।
प्रतिलिपिः–सहायक अभियन्ता, रा0 मा0 खण्ड, लो0नि0वि0, लोहाघाट को उनके द्वारा दी गई आख्या/संस्तुति के क्रम में सूचनार्थ प्रेषित।
प्रतिलिपिः–Divisional Retail Sales Head Indian Oil Corporation Limited Dehradun Office-25 Nimbuwala, Garhi Cantt, Dehradun को सूचनार्थ प्रेषित।

अधिशासी अभियन्ता,
राष्ट्रीय मार्ग खण्ड, लो0नि0वि0,
लोहाघाट।

62

BHARATMALA
ROAD TO PROSPERITY

Government of India
Ministry of Road Transport & Highways
Office of the Chief Engineer-Regional Officer
1st Floor, The Institution of Engineers (India) Building
Near ISBT, Saharanpur Road,
Dehradun , Uttarakhand- 248002
Phone (0135) - 2738657

LiFE
Lifestyle for Environment

No. CE-RO/UK/NOC-RT/2024/09 Dated: Apr 17th, 2025

To

The Chief Engineer (NH)
Public Works Department,
Yamuna Colony,
Dehradun.

SUB.: Access permission to the proposed Retail Outlet of M/s Indian Oil Corporation Limited on NH-309A at km.52-53 (Ch.52.900, LHS) at Khasara no. 478 in Village: Uprada, Pargana : Patti Dasaithal, Tehsil: Gangolihat & District: Pithoragarh in the State of Uttarakhand- Provisional NOC Reg.

Sir,

Please refer to your letter no. 1031/57Ra.Ma.-(U)/2025 dated 12.03.2025 in respect of Retail Outlet mentioned in the subject above.

2. The above proposal has been examined in this office in light of Ministry's guidelines issued vide letter no. RW-NH-3303201/2017-S&R (R) dated 26.06.2020 and its amendments. Based on the drawings, checklist and associated documents as recommended by the State PWD, the proposal has been approved 'In principle' by the Competent Authority in the Chief Engineer-Regional Office, Ministry of Road Transport and Highways, Dehradun. The provisional NOC is being issued to the proposal, subject to the following conditions:

(i) The Provisional NOC shall be valid only upon the successful realization of the requisite fee to the Central Govt. account.

(ii) The drinking water and toilet facilities shall be provided at the fuel station. Such facilities shall be accessible to the public round the clock. In order to inform the public about these, a retro reflective display board shall be installed at the buffer strip in-front of fuel station.

(iii) For drainage, RCC slab culvert with minimum span as per "Guidelines for the design of small bridges and culverts". The slab culvert shall be constructed with iron grating of adequate strength in the approaches for drainage of surface water. It must be ensured that outfall of above said culverts shall be connected to nearest drainage facilities available along/across the road.

(iv) The Architect/Consultant shall ensure the video recordings (before and after completion of construction work) of the site and that the work is done as per approved drawings, failing which action will be initiated to de-energize the fuel station.

(v) The approval is based on the submissions made by the applicant as verified by the State PWD. The applicant is responsible for the details provided in the application. The Ministry is at liberty to verify the authenticity of the documents at any time. Any misrepresentations, omission or suppression of facts or disclosure of incomplete facts detected at any stage shall lead to withdrawal of this approval with cost to the applicant. The Oil Company may construct the access to the proposed fuel station, as per approved drawings at their own cost within one year of the issue of this Provisional NOC. After the construction as per approved drawings and the certification by the State PWD that the construction work has been carried out in compliance with the provisions approved, the issue of final formal permission including issuance of signed license deed may be considered.

63

3. In case the construction is not done in one year of the issue of this provisional NOC, the same shall be deemed to be cancelled, unless renewed by the Competent Authority. The concerned Oil Company would be allowed to energize the fuel station only after the final approval by the Competent Authority.

4. The fresh License deed, in two originals, as per the standard format given in Ministry's Circular dated 26.06.2020, drawn on new stamp paper and duly signed by authorized signatory may be furnished at the time of issue of final permission.

5. In view of the above, a copy of drawing (layout and drainage plan) as approved is being enclosed herewith for taking further necessary action.

Encl: As above

Yours sincerely,

17.4.25

(Yogesh Kumar)
Executive Engineer
For Chief Engineer -Regional Officer

Copy to:

1. The Superintending Engineer, PWD, Haldwani - for information.
2. The Executive Engineer (NH), PWD, Lohaghat - for information.
3. M/s Indian Oil Corporation Limited, Dehradun Divisional Office, 25, Nimbuwala, Gari Cantt, Dehradun-248003- for necessary action please.

True Copy

64

ANNEXURE R-16

कार्यालय प्रभागीय वनाधिकारी, पिथौरागढ़ वन प्रभाग, पिथौरागढ़।

E-mail: dfopithoragarh@rediffmail.com Fax &☎ 05964- 225234

पत्रांक 4970/12-1 दिनांक, पिथौरागढ़, 15 मार्च, ~~2023~~ 2024।

सेवा में,

जिलाधिकारी,
पिथौरागढ़।

विषयः– इंडियन ऑयल कार्पोरेशन लिमिटेड डिविजनल ऑफिस देहरादून के द्वारा नया रिटेल आउटलेट लगाये जाने के लिए ग्राम उपराड़ा, तहसील गंगोलीहाट, जिला पिथौरागढ़ के खसरा सं0–478 की एन0ओ0सी0 दिये जाने के सम्बन्ध में।

संदर्भः– आपका पत्रांक सं0 ज्ञाप/xxxi-विविध /2022 दिनांक 20.01.2024।

महोदय,

उपरोक्त विषयक सन्दर्भित पत्र के कम में वन क्षेत्राधिकारी डीडीहाट के माध्यम से कराये गये स्थलीय निरीक्षण अनुसार अवगत कराना है कि प्रस्तावित पेट्रोल पम्प लगाये जाने के लिये चयनित भूमि देवेन्द्र सिंह खाती की नाप भूमि है। उक्त भूमि से आरक्षित वन की दूरी लगभग 12 किमी0 है। उक्त नया रिटेल आउटलेट लगाये जाने से इस प्रभाग को कोई आपत्ति नहीं है।

भवदीय,

प्रभागीय वनाधिकारी,
पिथौरागढ़ वन प्रभाग,पिथौरागढ़।

15.03.2024

True Copy

65

ANNEXURE R-17

क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

आवास विकास कालोनी, हल्द्वानी (नैनीताल)।
UKPCB Phone - 05946-225618 E-mail : ro.haldwani@gmail.com

पत्रांक: UKPCB/ROH/ 2170 पिथौ /24/ 3179- 1402 दिनांक 12/03/24

सेवा में

जिलाधिकारी
पिथौरागढ़।

विषयः— इंडियन ऑयल कॉर्पोरेशन लिमिटेड डिविजनल ऑफिस देहरादून के द्वारा नया रिटेल आउटलेट लगाये जाने के लिये ग्राम उपराड़ा, तहसील गंगोलीहाट, जिला पिथौरागढ़ के खसरा संख्या –478 की एन0ओ0सी0 दिये जाने के सम्बन्ध में।

महोदय

उपरोक्त विषयक कार्यालय जिलाधिकारी, पिथौरागढ़ के संख्या–ज्ञाप/XXXi–विविध/2022 दि0 20.01.2024 का सन्दर्भ ग्रहण करना चाहेंगे। राज्य बोर्ड द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं राज्य बोर्ड द्वारा जारी दिशा निर्देश के अनुसार इकाईयों को जल/वायु अधिनियमों के अन्तर्गत सहमति निर्गत की जाती है। तद्संबंध में अवगत कराना है की Auto mobile fuel outlet (Only Dispensing) जल/वायु सहमति में आच्छादित नहीं है।

अतः संबंधित प्रकरणों को संलग्न केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाईडलाईन के अनुसार निस्तारित करना चाहेंगे। सूचनार्थ सादर प्रेषित है।

सूचनार्थ प्रेषित।

संलग्नक - यथोपरि

भवदीय,

(डा0 डी.के. जोशी)
क्षेत्रीय अधिकारी
12/03/24

o/c

Tene Copy

66

ANNEXURE R-18

प्रेषक,

उपनिदेशक/भूवैज्ञानिक
भूतत्व एवं खनिकर्म विभाग,
पिथौरागढ़।

सेवा में,

जिला पूर्ति अधिकारी
जनपद पिथौरागढ़।

पत्रांकः 1408 /भू0खनि0वि0पिथौ0/भू0नि0/भवन/2023–24 दिनांकः 29/02/2024.

विषयः इंडियन ऑयल कार्पोरेशन लिमिटेड, डिविजनल ऑफिस देहरादून के द्वारा नया रिटेल आउटलेट लगाये जाने के लिये ग्राम उपराड़ा, तहसील गंगोलीहाट, जिला पिथौरागढ़ के खसरा संख्या–478 की एन0ओ0सी0 दिये जाने के सम्बन्ध में।

महोदय,

कृप्या उपरोक्त विषयक जिलाधिकारी कार्यालय पिथौरागढ के पत्र संख्या–ज्ञाप/xxxi – विविध/ 2022, दिनांक 20 जनवरी, 2024, जो इस कार्यालय में दिनांक 16.02.2024 को प्राप्त हुआ, का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के माध्यम से अवगत कराया गया है कि उपमहाप्रबन्धक, इंडियन ऑयल कार्पोरेशन लिमिटेड, डिविजनल ऑफिस, देहरादून के पत्र संख्या–डी0डी0एन0 डी0ओ0/एन0आर0ओ0/51/55, दिनांक 03.01.2024 के द्वारा रिटेल आउटलेट लगाये जाने हेतु ग्राम उपराड़ा, तहसील गंगोलीहाट, जिला पिथौरागढ़ के खसरा संख्या–478 में भूमि का चयन किया गया है तथा अनापत्ति प्रमाण पत्र निर्गत किये जाने का अनुरोध किया गया है। प्रस्तावित स्थल का भूगर्भीय निरीक्षण अधोहस्ताक्षरी द्वारा दिनांक 28.02.2024 को कार्यदायी संस्था के प्रतिनिधि श्री देवेन्द्र सिंह खाती की उपस्थिति में सम्पन्न किया गया, जिसकी निरीक्षण आख्या संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित ही जा रही है।

संलग्नकः–

1. निरीक्षण आख्या।

भवदीय

(लेख राज)
उपनिदेशक/भूवैज्ञानिक

सं0 /भू0खनि0वि0पिथौ0/भू0नि0/भवन/2023–24/तद्दिनांकित।

प्रतिलिपि निम्नलिखित को सादर सूचनार्थ प्रेषित :–

1. जिलाधिकारी पिथौरागढ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, देहरादून।

(लेख राज)
उपनिदेशक/भूवैज्ञानिक

भूतत्व एंव खनिकर्म विभाग, जनपद पिथौरागढ़। 67

इंडियन ऑयल कार्पोरेशन लिमिटेड, डिविजनल ऑफिस देहरादून के द्वारा नया रिटेल आउटलेट लगाये जाने के लिये ग्राम उपराड़ा, तहसील गंगोलीहाट, जिला पिथौरागढ़ के खसरा संख्या–478 की एन0ओ0सी0 दिये जाने के सम्बन्ध में।

प्रस्तावना:–

उपरोक्त विषयक जिलाधिकारी कार्यालय पिथौरागढ़ के पत्र संख्या–ज्ञाप/xxxi – विविध/ 2022, दिनांक 20 जनवरी, 2024, जो इस कार्यालय में दिनांक 16.02.2024 को प्राप्त हुआ, के माध्यम से अवगत कराया गया है कि उपमहाप्रबन्धक, इंडियन ऑयल कार्पोरेशन लिमिटेड, डिविजनल ऑफिस, देहरादून के पत्र संख्या–डी0डी0एन0 डी0ओ0/एन0आर0ओ0/51/55, दिनांक 03.01.2024 के द्वारा रिटेल आउटलेट लगाये जाने हेतु ग्राम उपराड़ा, तहसील गंगोलीहाट, जिला पिथौरागढ़ के खसरा संख्या–478 में भूमि का चयन किया गया है तथा अनापत्ति प्रमाण पत्र निर्गत किये जाने का अनुरोध किया गया है। प्रस्तावित स्थल का भूगर्भीय निरीक्षण अधोहस्ताक्षरी द्वारा दिनांक 28.02.2024 को कार्यदायी संस्था के प्रतिनिधि श्री देवेन्द्र सिंह खाती की उपस्थिति में सम्पन्न किया गया, जिसकी भूगर्भीय दृष्टिकोण से आख्या निम्नवत् है:–

स्थिति:–

रिटेल आउटलेट निर्माण हेतु प्रस्तावित स्थल तहसील गंगोलीहाट, जनपद पिथौरागढ़ में, गंगोलीहाट–बेरीनाग मोटर मार्ग पर, गंगोलीहाट से 03 किलोमीटर की दूरी पर स्थित ग्राम उपराड़ा में चयनित किया गया है। प्रस्तावित स्थल मोटर मार्ग के उत्तर–पश्चिम की ओर स्थित है। प्रस्तावित स्थल खुले पहाड़ी भूभाग का भाग है जिसे पूर्व में ही कटान कर एक स्तर में विकसित किया गया है। प्रस्तावित स्थल के उत्तर–पूरब की ओर आवासीय भवन तथा सीढ़ीदार खेत स्थित हैं। स्थल के उत्तर–पश्चिम की ओर, स्थल से अधिक ऊंचाई वाले भूभाग में खुला भूखण्ड तथा उसके बाद टिन शेड वाला भवन स्थित है। स्थल के दक्षिण–पश्चिम की ओर एक पैदल मार्ग तथा उसके बाद पशुपालन विभाग का एक भवन स्थित है। स्थल के दक्षिण–पूर्व की ओर, गंगोलीहाट–मुनस्यारी मोटर मार्ग तथा उसके बाद, स्थल से कम ऊंचाई वाला पहाड़ी ढालदार भूभाग अवस्थित है। स्थल के निकट गंगोलीहाट–मुनस्यारी मोटर मार्ग का समरेखण 70^0–250^0 है। प्रस्ताव के साथ उपलब्ध कराये गये मानचित्र/अभिलेखों के अनुसार प्रस्तावित स्थल ग्राम उपराड़ा, तहसील गंगोलीहाट, जिला पिथौरागढ़ के खसरा संख्या–478 के अन्तर्गत आता है तथा राष्ट्रीय राजमार्ग 309A(गंगोलीहाट–बेरीनाग मार्ग) पर मिलोमीटर स्टोन 51 तथा 55 के मध्य स्थित है। प्रस्तावित भूभाग का कुल क्षेत्रफल 400.00 वर्गमीटर है। स्थल पर उत्तर–पश्चिम की ओर 20 के0एल0 क्षमता के एच0एस0डी0 (क्लास 'बी' श्रेणी) के दो टैंक तथा 20 के0एल0 क्षमता का एम0एस0 (क्लास 'ए' श्रेणी) का एक टैंक, पैट्रोलियम के भण्डारण हेतु भूमिगत टैंकों का निर्माण किया जाना प्रस्तावित है तथा स्थल के उत्तर–पूर्व की ओर कार्यालय भवन तथा जनरेटर कक्ष तथा भूमिगत जल टैंक का निर्माण किया जाना प्रस्तावित है। प्रस्तावित स्थल को मोटर मार्ग के स्तर तक विकसित किया जाना प्रस्तावित है।

आवेदित स्थल, भारतीय सर्वेक्षण विभाग के टोपो शीट सं0 **62 C/2** के अन्तर्गत आता है। स्थल समुद्र तल से लगभग 1820 मीटर की ऊंचाई पर तथा निम्न अक्षासं व देशान्तर पर स्थित है :–

उत्तर	29^0	40'	32.5"	अक्षासं
पूर्व	80^0	02'	18.4"	देशान्तर

68

क्षेत्रीय भूगर्भीय स्थिति:

विगत समय में किये गये भूवैज्ञानिक अध्ययनों के उपरान्त, सम्पूर्ण कुमाऊँ क्षेत्र को कई Lithotectonic Units में बॉटा गया है, जहॉ पूर्व में किये गये भूगर्भीय अध्ययनों में मुख्यतः गोपेन्द्र कुमार (1970), ए0के0सिन्हा, ने कुमाऊँ क्षेत्र का विस्तृत अध्ययन कर उच्च हिमालयी क्षेत्रों के Stratigraphical sections एवं Tectonic study करते हुये भूवैज्ञानिक अध्ययन किये हैं, इसी प्रकार वल्दिया (1964), (1971 से 1980) तथा ए0गेन्सर (1935) द्वारा भी कुँमाऊ क्षेत्र के विस्तृत भूवैज्ञानिक अध्ययनों के उपरान्त Geogigical maps एवं Lithotechtonic Units को तैयार किया गया।

वर्तमान अध्ययनत् क्षेत्र उच्च हिमालय क्षेत्रान्तर्गत वर्गीकृत किया गया है जहॉ पूर्व के अध्ययनों के अनुसार Garhwal Group की स्वरथानें चट्टानें उक्त क्षेत्र की सबसे पुरानी चटटानों में से एक है जो कि Garhwal Group की Sedimentary, Meta-Sedimentary Rocks और Central Crystalline के बीच Main Central Thrust के द्वारा पृथक की गयी है।

प्रस्तावित स्थल की भूगर्भीय स्थिति:–

भूगर्भीय संरचना के दृष्टिकोण से प्रस्तावित स्थल लघु हिमालय पर्वत श्रंखला के विकसित सोपानों के अन्तर्गत स्थित है जहां उक्त क्षेत्र में वल्दिया सन् 1980 के अनुसार तेजम समूह की मन्धाली (सोर तथा थलकेदार) फोरमेशन तथा जौनसार समूह की नागथाट–बेरीनाग फोरमेशन के जंकशन पर स्थित है। प्रस्तावित स्थल की सतह पर भूरे रंग की मृदा का लगभग एक फिट मोटाई का आवरण है। स्थल के निकटवर्ती क्षेत्र में, सतह पर, स्वस्थानिक प्रकृति की चट्टानों के छोटे से बड़े आकार के बोल्डर भी बिखरी हुयी अवस्था में विद्यमान हैं। स्थल पर तथा स्थल के निकटवर्ती क्षेत्र में स्थित उर्ध्वाधर खुले भूभागों के अध्ययन से ज्ञात होता है कि सम्पूर्ण स्थल पर नीचे की ओर ग्रें रंग की पतली परतदार फिलाइट प्रकृति की चट्टानें तथा भूरे–ग्रे रंग की पतली परतदार क्वार्टजाइट प्रकृति की चट्टानें अवस्थित हैं। स्थल पर स्थित चट्टानों के विस्तार की दिशा 110^0–290^0 है। स्थल पर चट्टानों की नति 40^0 है तथा नति की दिशा उत्तर 20^0 है। स्थल तथा स्थल के निकटवर्ती क्षेत्र में पहाड़ी का ढ़ाल 20^0–30^0 तथा ढलानो की दिशा उत्तर 160^0 है। प्रस्तावित सम्पूर्ण स्थल के निकटवर्ती क्षेत्र को पूर्व में ही कृषि कार्य हेतु छोटे छोटे स्तरों में विकसित कर सीढ़ीनुमा खेतों को निर्माण किया गया है तथा प्रस्तावित स्थल को पूर्व में ही कटान कर, एक स्तर में विकसित किया गया है। प्रस्तावित स्थल तथा उसके निकटवर्ती क्षेत्र में निर्मित सीढ़ीनुमा खेतों में कोई कृषि कार्य नही किया जा रहा है। स्थल के अन्तर्गत कोई अधिक ढालदार भूभाग तथा कोई नाला आदि नही पाया गया। स्थल के अन्तर्गत तथा निकटवर्ती क्षेत्र में कोई प्राकृतिक जल श्रोत आदि दृष्टिगोचर नहीं होता है। प्रस्तावित स्थल/क्षेत्र भारतीय सीजमिक मानचित्र मे सक्रिय भूकम्पीय पट्टी मे वर्गीकृत किया गया है जहॉ स्थल अधिकांशतः लघु से मध्यम व यदाकदा वृहद तीव्रता के भूकम्पन्नों से प्रभावित हो सकता है। स्थल पर वर्तमान में भूधंसाव के कोई चिन्ह दृष्टिगोचर नही होते हैं। स्थल वर्तमान में स्थिर (प्राकृतिक आपदा को छोड़कर) प्रतीत होता है।

सुझाव एवं शर्तें:–

प्रथम दृष्टया निरीक्षण के दौरान वर्तमान में ऐसा कोई तथ्य प्रकाश में नही आया जिससे कि भवन निर्माण से भूखण्ड को कोई खतरा उत्पन्न हो, तथापि भूगर्भीय संरचना के दृष्टिकोण से सन्दर्भित निर्माण करते समय निम्नलिखित सुझावों का अनुपालन किया जाना अनिवार्य होगा:–

1. प्रस्तावित स्थल पर कटान किया गया है इसलिये स्थल के निकट स्थित उर्ध्वाधर खुले भूभागों में स्तरों मे व्हीपहोलयुक्त मजबूत धारक दीवारों का निर्माण किया जाना आवश्यक होगा।
2. स्थल पर टैंक स्थापित करने के लिए स्थल की खुदाई ठोस सतह तक की जाये और गढ्ढे की सतह को आर0सी0सी0 से अच्छी प्रकार से ग्राउट कर दिया जाये जिससे नमी के कारण भूतल में धंसाव न होने पाये तथा दीवारों को मजबूती प्रदान की जाये।

69

3. निर्मित गढ्ढों से निकलने वाले मलवे को स्थल पर निचली सतही भूमि पर फैला दिया जाये जिससे पम्प के आउटर व इनर मार्ग बनाने में आसानी होगी तथा भारी वाहनों की आवाजाही सुचारू रूप से हो सके।
4. कार्यालय भवनों का निर्माण बीम एवं कॉलम्स पर किया जाये, कॉलम्स की नींव को ठोस सतह पर आरोपित किया जाये एवं भवनो का निर्माण पर्वतीय क्षेत्रों हेतु निर्धारित मानकों एवं भूकम्परोधी तकनीकों का समावेश करते हुए किया जाये।
5. प्रस्तावित स्थल पर चारों ओर वर्षा जल एवं प्रयुक्त जल के निकास हेतु सक्षम जल प्रवाह तन्त्र विकसित किया जाना भूगर्भीय संरचना के दृष्टिकोण से अनिवार्य होगा अन्यथा जल भराव व जल रिसाव के कारण स्थल पर भूधंसाव की सम्भावना से इंकार नहीं किया जा सकता है।
6. स्थल, मोटर मार्ग से अधिक ऊंचाई वाले भूभाग में स्थित है। अतः निर्माण कार्य से पूर्व स्थल का स्तर मार्ग के बराबर कर लेना उचित होगा।
7. स्थल पर शेष सभी कार्य शासनोदश सं0 4752/पॉच–श0वि0आ0–4–4 (L.U.C.)/2004, दिनांकः 1 नवम्बर 2004 तथा उत्तराखण्ड शासन के द्वारा भवन निर्माण के सम्बन्ध में प्रख्यापित "भवन निर्माण एवं विकास उपविधि/विनियम–2011 (संशोधन, 2015)" एवं यथा संशोधित शासनादेशों में दिये गये निर्देशों के अनुसार ही किये जाने होंगे।

<u>निष्कर्षः–</u>

अतः उपरोक्त सुझावों के पूर्णतया अनुपालन की दशा में ही उपरोक्त स्थल भूगर्भीय संरचना के दृष्टिकोण से रिटेल आउटलेट पम्प निर्माण हेतु उपयुक्त प्रतीत होता है। यदि कार्यदायी संस्था द्वारा उपरोक्त सुझावों का पूर्णतया अनुपालन नहीं किया जाता है तो यह अनापत्ति प्रमाण पत्र स्वतः ही निरस्त समझा जायेगा तथा उक्त के फलस्वरूप उत्पन्न होने वाली भूगर्भीय दृष्टिकोण से विपरीत परिस्थितियों के लिए कार्यदायी संस्था स्वयं उत्तरदायी होगी।

भवदीय

(लेख राज)
उपनिदेशक/भूवैज्ञानिक

True Copy

70

Print Back

ANNEXURE R-19

भारत सरकार
Government of India
वाणिज्य और उद्योग मंत्रालय
Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो)
Petroleum & Explosives Safety Organisation (PESO)
42/1, इंदिरा नगर,, एशियन स्कूल के पास
देहरादून- 248006
42/1, Indira Nagar,
Near Asian School,
Dehradun - 248006

E-mail : cedehradun@explosives.gov.in
Phone/Fax No : 0135-2769780

संख्या /No. : P/CD/UC/14/1455 (P628279) दिनांक /Dated : 30/06/2025

सेवा में
/To,

M/s. INDIAN OIL CORPORATION LIMITED,
INDIAN OIL CORPORATION LIMITED ,
25 NIMBUWALA GARHI CANTT DEHRADUN,
25 NIMBUWALA GARHI CANTT DEHRADUN,
Dehradun,
Taluka: Dehradun,
District: DEHRADUN,
State: Uttarakhand
PIN: 248003

विषय /Sub : Khasra No, 478, VILL UPRADA, BETWEEN KM STONE NO. 51 & 55 ON NH-309A (PANAR - GANGOLIHAAT - BERINAG MARG), Uprada, Pithoragarh, Taluka: Pithoragarh, District: PITHORAGARH, State: Uttarakhand, PIN: 262501 में पेट्रोलियम वर्ग A,B Retail Outlet ।
Petroleum Class A,B Retail Outlet at Khasra No, 478, VILL UPRADA, BETWEEN KM STONE NO. 51 & 55 ON NH-309A (PANAR - GANGOLIHAAT - BERINAG MARG), Uprada, Pithoragarh, Taluka: Pithoragarh, District: PITHORAGARH, State: Uttarakhand, PIN: 262501

महोदय
/Sir(s),

कृपया आपके पत्र क्रमांक OIN2026142 दिनांक 30/06/2025 का अवलोकन करें ।

Please refer to your letter No. OIN2026142 dated 30/06/2025

विषयान्तर्गत पेट्रोल पम्प में निम्नलिखित पेट्रोलियम पदार्थों के वर्ग तथा मात्रा के भंडारण के लिए पेट्रोलियम नियम, 2002 के अधीन प्ररूप - XIV में स्वीकृत तथा दिनांक 31/12/2031 तक वैध अनुज्ञप्ति संख्या P/CD/UC/14/1455 (P628279) दिनांक 30/06/2025 भेजी जा रही है ।

Licence No. P/CD/UC/14/1455 (P628279) dated 30/06/2025 granted in Form XIV under the Petroleum Rules, 2002 and valid till 31/12/2031 for the storage of the following kind and quantities of Petroleum at the subject petrol pump is forwarded herewith.

<%----%> <%----%><%----%>

पेट्रोलियम का विवरण /Description of Petroleum	किलोलीटरों में अनुज्ञप्त क्षमता /Quantity licenced in KL

वर्ग क प्रपुंज पेट्रोलियम /Petroleum Class A in bulk	**20.00 KL**
Petroleum Class A, otherwise than in bulk	**NIL**
वर्ग ख प्रपुंज पेट्रोलियम /Petroleum Class B in bulk	**40.00 KL**
Petroleum Class B, otherwise than in bulk	**NIL**
Petroleum Class C in bulk	**NIL**
Petroleum Class C,otherwise than in bulk	**NIL**
कुल क्षमता /Total Capacity	**60.00 KL**

कृपया पेट्रोलियम नियम 2002 के अधीन बनाए गए नियम 148 में दी गई प्रक्रिया का कडाई से पालन करें तथा अनुज्ञप्ति के नवीकरण हेतु समस्त प्रपत्रों को अनुज्ञप्ति की वैधता समाप्ती की तारीख या उससे पूर्व to **Controller of Explosives, Dehradun**, so as to reach his कार्यालय को प्रेषित करें । Please follow the procedure strictly as laid down in rule 148 of the Petroleum Rules, 2002 and submit complete documents for the Renewal of the licence to **Controller of Explosives, Dehradun**, so as to reach his office on or before the date on which Licence expires.

यह अनुमोदन/ अनुमति अन्य प्राधिकारियों से आवश्यक अनुमति/क्लीयरन्स प्राप्त करने से या यथा लागू अन्य् विधियों से छूट नही देती है । This approval/permission, however, does not absolve from obtaining necessary permission/clearance from other authorities or under other statutes as applicable.

भवदीय /Yours faithfully,

((डॉ. जी. के. पाण्डे)
(Dr. G. K. PANDEY))
उप मुख्य विस्फोटक नियंत्रक
Dy. Chief Controller of Explosives
कृते विस्फोटक नियंत्रक
For Controller of Explosives
देहरादून/Dehradun

Copy forwarded to :-
1. The District Magistrate, PITHORAGARH(Uttarakhand) with reference to his NOC No P/UC/PIT/NA/3(N10080) Dated 28/05/2025

For Controller of Explosives
Dehradun

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारी वेबसाइट: http://peso.gov.in देखें)
(For more information regarding status,fees and other details please visit our website: http://peso.gov.in)

Note:-This is system generated document does not require physical signature.

Disclaimer : This page gives the latest action taken by this organization on your application. This page is made available for the information of concerned applicant/licensee only. All efforts have been made to secure this information. However, PESO will not be responsible for any misuse of the information by unauthorized persons including the hackers.

True Copy

ANNEXURE R-20 72

ईमेल–cfoalm.ukfs@gmail.com.

कार्यालय मुख्य अग्निशमन अधिकारी जनपद अल्मोडा।

पत्रांकः सीएफओ/एन/पीटीएच/2024–25(119) दिनांक अक्टूबर 08 ,2025

सेवा में,

स्वामी/प्रबन्धक
मॉ हाट कालिका इनर्जी स्टेशन
ग्राम उपराडा दशाईथल गंगोलीहाट पिथौरागढ़।

विषय :– **प्राथमिक अग्निशमन सुरक्षा व्यवस्था सम्बन्धी अनापत्ति प्रमाण पत्र के सम्बन्ध में।**

कृपया आवदेन यूनिक नम्बर–72049003, दिनांक 26–09–2025, जो कि Uttarakhand Fire and Emergency Services के वेब पेज पर प्राप्त आवेदन का (सभी मापदण्ड यथा भवन निर्माण उपविधि उत्तराखण्ड शासन एवं नेशनल बिल्डिंग कोड ऑफ इण्डिया के मानकों के अनुसार) निरीक्षण प्रभारी फायर स्टेशन पिथौरागढ से कराया गया, प्रभारी फायर स्टेशन पिथौरागढ की निरीक्षण आख्या दिनांकः 04/10/2025 के अनुसार अग्नि सुरक्षा व्यवस्था हेतु एबीसी टाईप 04 किग्रा क्षमता के 04 अदद, सीओटू 4.5 किग्रा के 02 अदद, सेण्ड बकेट 09 अदद फायर एक्सटिंग्यूशर, 2,000 ली0 ओवर हेड वाटर टैंक स्थापित है, अग्नि सुरक्षा व्यवस्था अग्निशमन जोखिम के अनुरूप संतोषजनक पायी गयी तथा अग्निशमन सुरक्षा दृष्टिकोण से स्थल उपयुक्त पाया गया व अग्निशमन यन्त्र कार्यशील दशा में पाये गये।

निर्देशित किया जाता है कि अग्निशमन उपकरणों को सदैव कार्यशील दशा में रखेंगे। इकाई के विस्तार/अतिरिक्त निर्माण करने पर तद्नुसार अतिरिक्त अग्निशमन व्यवस्था करनी होगी। प्रत्येक 03 वर्ष से पूर्व इस कार्यालय से अग्निशमन यन्त्रों का परीक्षण कराकर नियमानुसार टेस्टिंग शुल्क जमा कराया जायेगा इसके अतिरिक्त प्रत्येक 06 माह में भवन अथवा परिसर में अग्निसुरक्षा व्यवस्था एवं उपकरणों की स्थिति संतोषजनक एवं कार्यशील होने का स्वः घोषित प्रमाण पत्र प्रस्तुत/अपलोड करना होगा तथा सदैव मानको के अनुरूप अग्निशमन सुरक्षा व्यवस्था का पालन किया जाना अनिवार्य होगा।

अतः प्रभारी अग्निशमन अधिकारी फायर स्टेशन पिथौरागढ़ की संस्तुति के आधार पर (भूतल में 02 कमरें हेतु) दिनांकः 08 अक्टूबर 2025 से 07 अक्टूबर 2028 तक प्राथमिक अग्निशमन सुरक्षा सम्बन्धी अनापत्ति प्रमाण पत्र अग्निशमन सुरक्षा व्यवस्था के आधार पर प्रदान किया जाता है कि निम्न शर्तो का पालन किया जायेः–

01 सभी बाहर निकलने या बचाव के रास्ते तथा सीढ़ियां प्रत्येक दशा में अवरोध मुक्त रखी जाय, किसी प्रकार का अवरोध किये जाने की दशा में यह अनापत्ति प्रमाण पत्र स्वतः ही निरस्त समझा जायेगा।

02 आपके संस्थान के सभी कर्मचारियों को उपलब्ध अग्निशमन यन्त्रों का तथा सुरक्षित निष्क्रमण (Evacuation) प्रक्रिया का ज्ञान होना आवश्यक होगा।

03 सभी अग्निशमन यन्त्रों को कार्यशील दशा में रखने की जिम्मेदारी प्रबन्धन की होगी। अग्निशमन यन्त्रों की स्थापना का अर्थ यह नहीं लगाया जाए कि अग्निकाण्ड की घटना नहीं हो सकती है, अतः प्रबन्धन को अग्निनिरोधक उपाय सदैव करते रहना चाहिए।

04 भवन/संस्थान में विद्युत यन्त्रों की स्थापना, वेंटीलेशन, स्ट्रक्चर, स्टेबिलिटी, सैट बैक एरिया व निर्माण, Land Use Change में बदलाव आदि का सत्यापन सम्बन्धित अधिकारी से कराया जाए।

05 इस अनापत्ति प्रमाण पत्र का उपयोग अवैध निर्माण को नियमित करने के लिए नहीं किया जा सकता, व निर्गत अग्निशमन अनापत्ति प्रमाण पत्र किसी भी न्यायालय विवाद/साक्ष्य हेतु मान्य नही होगी।

06 संस्थान में अग्निशमन सुरक्षा व्यवस्था निर्धारित मानकों/एन.बी.सी. 2016 के भाग 04 में के मानकानुसार सदैव अद्यतन (Update) स्थिति में रखा जाना जीव रक्षा एवं राष्ट्रीय सम्पत्ति की सुरक्षा के हित में अनिवार्य होगा।

07 जिला विकास प्राधिकरण से व्यवसायिक भवन मानचित्र स्वीकृत कराये जाने की पूर्ण जिम्मेदारी प्रबंधक की होगी, भवन मानचित्र के सम्बंध में किसी अधिकारी/व्यक्ति द्वारा आपत्ति किये जाने की दशा मे यह प्रमाण पत्र निरस्त समझा जायेगा।

(नरेन्द्र सिंह कुँवर)
मुख्य अग्निशमन अधिकारी
अल्मोडा/पिथौरागढ।

True Copy

ANNEXURE R-21

73

N0 Objection Certificate
(See Rule 144)

With reference to the Application No. DDN DO/NRO/51 & 55 Dated 03-01-2024 submitted by Divisional Retail Saled Head,Indian Oil Corporation Ltd Dehradun divisional office: 25 Nimbuwala, Garhi Cantt Dehradun, Uttarakhand and in Pursuance of rule 144 of the Petroleum Rules, 2002 there is no objection for granting licence under the Petroleum Rules, 2002 to Indian Oil Corporation Limited. Dehradun for Storage of Petroleum products in their premises at Khasra No. 478, Village Uprada, Tehsil Gangolihat, District-Pithoragarh, State-Uttarakhand as shown in the site plan duly endorsed and enclosed herewith.

(1) The following particulars have been considered while issuing this No Objection Certificate, that-

(a) possession of the site by the applicant is lawful and authorisation from land owner or lease holder for developing premises under these rules for storage of petroleum products;

(b) interest of public, specially the facilities like schools, hospitals or proximity to places of public assembly and the mitigation measures, if any, is provided;

(c) traffic density and impact on traffic;

(d) conformity of proposal to the local or area development planning.

(e) accessibility of the site to fire tenders in case of emergency and preparedness of fire services for combating the emergencies;

(f) genuineness of purpose;

(g) any other matter pertinent to public safety.

(Vinod Goswami)
District Magistrate
Pithoragarh

कार्यालय जिला मजिस्ट्रेट, पिथौरागढ़।

पत्रांक– 1262 /40–(पे0उ0)पै0पम्प 2025–26 दिनांक मई 24 ,2025

प्रतिलिपि, निम्नलिखित को इस आशय से प्रेषित कि विभाग द्वारा जिन प्रतिबन्धों/शर्तो के अधीन अनापत्ति निर्गत किये जाने की संस्तुति/आख्या प्रस्तुत की गयी है. उनका पूर्ण रूप से अनुपालन कराते हुए आवेदक द्वारा प्रतिबन्धों/शर्तों का उल्लघंन किये जाने की दशा में सम्बन्धित के विरूद्ध नियमानुसार कार्यवाही प्रस्तावित करने का कष्ट करे–

1. विस्फोटक नियंत्रक पेट्रोलियम एवं विस्फोटक सुरक्षा संगठन (पेसो) 42/1 इन्दिरा नगर निकट एशियन स्कूल, देहरादून।
2. पुलिस अधीक्षक, पिथौरागढ़।
3. उप जिलाधिकारी, गंगोलीहाट।
4. जिला पूर्ति अधिकारी, पिथौरागढ़।
5. अधिशासी अभियंता, राष्ट्रीय राजमार्ग खण्ड लो0नि0वि0, लोहाघाट।
6. मुख्य अग्निशमन अधिकारी, पिथौरागढ.।
7. डिविजनल रिटेल सेल्स हेड, इंडियन ऑयल कोरपोरेशन लिमि0 देहरादून को इस निर्देश के साथ प्रेषित कि सम्बन्धित विभागों द्वारा जिन प्रतिबन्धों/शर्तों के अधीन अनापत्ति निर्गत किये जाने की संस्तुति आख्या प्रस्तुत की गयी, का पूर्णतया अनुपालन सुनिश्चित किया जाय।

जिलाधिकारी,
पिथौरागढ़।

True Copy

74

ANNEXURE R-22

सेवा में,

जिलाधिकारी महोदय,
पिथौरागढ़।

विषय– गंगोलीहाट के ग्राम उप्राड़ा, दशाईथल में इण्डियन ऑयल कॉर्पोरेशन लिमिटेड का प्रस्तावित पेट्रोल पम्प जनहित में शीघ्र खोले जाने के सन्दर्भ में।

महोदय,

विनम्र निवेदन है कि इण्डियन ऑयल कॉर्पोरेशन लिमिटेड द्वारा ग्राम उप्राड़ा दशाईथल, गंगोलीहाट, जिला पिथौरागढ़ में गंगोलीहाट– बेरीनाग मोटर मार्ग पर श्री देवेन्द्र सिंह खाती की निजी भूमि में पेट्रोल पम्प खोला जाना प्रस्तावित है जिस हेतु विभिन्न विभागों से अनापत्ति की प्रक्रिया गतिमान है। महोदय उक्त के सम्बन्ध में इस क्षेत्र के स्थानीय जनप्रतिनिधि होने के नाते जनहित में निम्नलिखित निवेदन है:

1. महोदय, इस क्षेत्र में गंगोलीहाट से बेरीनाग के मध्य 25 किमी की दूरी तक कोई भी पेट्रोल पम्प नहीं है जिससे स्थानीय कृषकों को अपने वाहनों, खेतों में चलने वाले छोटे ट्रैक्टरो हेतु पेट्रोल/डीजल लेने के लिए दूर तक सफर करना पड़ता है एवं गंगोलीहाट में केवल एक ही फीलिंग स्टेशन होने के कारण कभी–कभी अनुपलब्धता की स्थिति में खाली हाथ वापस आना पड़ता है। अतः पेट्रोल पम्प खुलने से स्थानीय निवासियों को न केवल सुविधा प्राप्त होगी बल्कि स्थानीय लोगों की वर्षो से चली आ रही मांग भी पूर्ण होगी।
2. मूलभूत सुविधाओं के अभाव में यहाँ के लोग मैदानी क्षेत्रों की ओर पलायन कर रहे हैं अतः इससे क्षेत्र की आधारभूत सुविधाओं में वृद्धि होगी।
3. पेट्रोल पम्प खुलने से स्थानीय युवकों को रोजगार भी प्राप्त होगा एवं पर्वतीय क्षेत्र में उद्यमिता एवं पर्यटन को बढ़ाने की सरकार की मंशा भी पूर्ण होगी।
4. महोदय उपरोक्त के अतिरिक्त यह भी संज्ञान में आया है कि उक्त पेट्रोल पम्प हेतु अनापत्ति प्राप्ति हेतु पत्र जिन– जिन विभागों में भेजा जा रहा है उन विभागों में एम0पी0सिंह, हिम्मतपुरम, बिठौरिया न01, हल्द्वानी के नाम से झूठे व अनर्गल तथ्यों के प्रस्तुत कर सम्बन्धित विभागों को प्रभावित करने का प्रयास किया जा रहा है। महोदय, शिकायतकर्ता न तो स्थानीय निवासी है और स्थानीय हितधारक भी नहीं है। सम्भवतः वह कोई ब्लैकमेलर हो सकता है जो कि शिकायत वापस लेने के एवज़ में धन की मांग करे।
5. महोदय, शिकायतकर्ता द्वारा स्कूल एवं पशु अस्पताल को 15 से 20 मीटर दूरी पर बताया गया है जबकि ये दोनो संस्थान 300 से 400 मीटर की दूरी पर हैं। इस अतिरिक्त सीसी मार्ग को लिंक रोड एवं निजी भूमि को संरक्षित वन क्षेत्र बताकर झूठे तथ्य प्रस्तुत किये जा रहे हैं जिससे शिकायतकर्ता का दुर्भावनापूर्ण मन्तव्य दिखाई देता है।

अतः आपसे अनुरोध है कि उक्त पेट्रोल पम्प हेतु जनहित में यथाशीघ्र अनापत्ति दिये जाने के सम्बन्ध में सम्बन्धित विभागों को निर्देशित करने की कृपा करें।

सादर,

दिनांक 24.02.2024

भवदीय,

1. Jitendra Singh
जितेन्द्र सिंह
सदस्य
क्षेत्र पंचायत उप्राड़ा
विकास गंगोलीहाट (पिथौरागढ़)

2. सुनील भाटी
ग्राम प्रधान– ग्राम पं०– पाटी
विकास–गंगोलीहाट (पिथौरा

3. प्रधान
ग्राम पंचायत जलैनी
विकास गंगोलीहाट(पिथौरागढ़

Poonam
सदस्य

ग्राम प्रधान
ग्राम पंचायत – जलैनी
विकास खण्ड – गंगोलीहाट
जिला–पिथौरागढ़

प्रधान
ग्राम पंचायत जौंयल
वि. ख.-गंगोलीहाट (पिथौरागढ़)

पल्लवी चौबे
जिला पंचायत सदस्य
17–चिटगल, गंगोलीहाट
पिथौरागढ़

Issue Copy

75

ANNEXURE R-23

कार्यालय वन क्षेत्राधिकारी, गंगोलीहाट, वन क्षेत्र, गंगोलीहाट

पत्रांक 404/12–1 दिनांक, गंगोलीहाट, 26/02/2024

सेवा में,

प्रभागीय वनाधिकारी,
पिथौरागढ़ वन प्रभाग
पिथौरागढ़।

विषय– **Urgent concerns regarding petrol pump construction and noc.**
सन्दर्भ– आपका पत्रांक 4217/12–1 दिनांक 14 फरवरी, 2024।

महोदय,

उपरोक्त विषयक संदर्भित पत्र के क्रम में अनुभाग अधिकारी दशाईथल से जांच करायी गयी। उनकी जाूच आख्यानुसार दशाईथल बेरीनाग मोटरमार्ग में आई0ओ0सी0एल0 द्वारा प्रस्तावित पेट्रोल पम्प देवेन्द्र सिंह खाती की नाप भूमि में स्थित है। जिसमें खुदान समतलीकरण की अनुमति उपजिलाधिकारी गंगोलीहाट के पत्र संख्या– 55/विविध–भूमि समतलीकरण–मशीन–अनुमति/23–24 दिनांक 25 जनवरी 2024 द्वारा दी गयी है। प्रस्तावित पेट्रोल पम्प स्थल पर मुख्य सड़क की तरफ कुछ झाड़ियॉ एवं सूखे भीमल, माल्टा एवं नीबू के पेड़ थे। सम्बन्धित प्रकरण पर वन विभाग से पूर्व में कोई अनापत्ति नहीं ली गयी है। प्रस्तावित पेट्रोल पम्प के समतलीकरण करने पर खुदान स्थल से लगे कुछ वृक्षों की जड़ों को नुकसान हुआ है। जड़ों को नुकसान पहुंचाने पर सम्बन्धित बीट प्रभारी द्वारा प्रथम सूचना रिपोर्ट दर्ज की गयी है। देवेन्द्र सिंह खाती के द्वारा उपलब्ध कराये गये समस्त दस्तावेजों की जांच अनुभाग अधिकारी के द्वारा की गयी है। अतः अनुभाग अधिकारी की जांच आख्या मय संलग्नक सेवा में प्रेषित।

संलग्न– उपरोक्तानुसार।

वन क्षेत्राधिकारी
गंगोलीहाट

76

कार्यालय वन क्षेत्राधिकारी, गंगोलीहाट, वन क्षेत्र, गंगोलीहाट

पत्रांक 404 /12-1 दिनांक, गंगोलीहाट, 26 / 02 /2024

सेवा में,

प्रभागीय वनाधिकारी
पिथौरागढ़ वन प्रभाग
पिथौरागढ़।

विषय–Urgent concerns regarding petrol pump construction and noc.

सन्दर्भ–आपका पत्रांक 4217/ 12–1 दिनांक 14 फरवरी, 2024।

महोदय

उपरोक्त विषयक संदर्भित पत्र के क्रम में अनुभाग अधिकारी दशाईथल से जांच करायी गयी।उनकी जांच आख्यानुसार दशाईथल बेरीनाग गोटरमार्ग में आई0ओ0सी0एल0 द्वारा प्रस्तावित पेट्रोल पम्प देवेन्द्र सिंह खाती की नाप भूमि में स्थित है।जिसमें खुदान समतलीकरण की अनुमति उपजिलाधिकारी गंगोलीहाट के पत्र संख्या–55/विविध–भूमि समतलीकरण–मशीन–अनुमति/23–24 दिनांक 25 जनवरी 2024 द्वारा दी गयी है।प्रस्तावित पेट्रोल पम्प स्थल पर मुख्य सड़क की तरफ कुछ झाड़ियाँ एवं सूखे भीमल, भाल्ला एवं नीबू के पेड़ थे।सम्बन्धित प्रकरण पर वन विभाग से पूर्व में कोई अभिसंस्तुति नही ली गयी है।प्रस्तावित पेट्रोल पम्प के समतलीकरण करने पर खुदान स्थल से लगे कुछ दूरी की जड़ों को नुकसान हुआ है।जड़ों को नुकसान पहुंचाने पर सम्बन्धित बीट प्रभारी द्वारा प्रथम सूचना रिपोर्ट दर्ज की गयी है।देवेन्द्र सिंह खाती के द्वारा उपलब्ध कराये गये समस्त दस्तावेजों की जांच अनुभाग अधिकारी के द्वारा की गयी है। अतः अनुभाग अधिकारी की जांच आख्या [illegible] सेवा में प्रेषित।

संलग्न– उपरोक्तानुसार ।

वन क्षेत्राधिकारी
गंगोलीहाट

c/c

True Copy

Scanned with OKEN Scanner

77

ANNEXURE R-24

उत्तराखण्ड शासन
वन अनुभाग–03
संख्याः 115 /X-3-24/05(11)/2022
देहरादूनः दिनांक– 11 मार्च, 2024

अधिसूचना

राज्यपाल, उत्तराखण्ड (उत्तर प्रदेश ग्रामीण एवं पर्वतीय क्षेत्र में वृक्ष संरक्षण अधिनियम, 1976) अनुकूलन एवं उपान्तरण आदेश, 2002 की धारा–21 एवं 23 के अधीन प्रदत्त शक्तियों का प्रयोग करके लोक हित में उत्तर प्रदेश सरकार वन अनुभाग–03 के द्वारा निर्गत अधिसूचना संख्या–3688/14–3–277/76टी0वी0 लखनऊ, दिनांक 16.09.1991 को अधिक्रमण करते हुए निम्नलिखित प्रजाति के वृक्षों को निपातित किये जाने का प्रतिषिद्ध करते हैं:–

तालिका

क्र0सं0	वृक्ष का सामान्य नाम	वृक्ष का वानस्पतिक नाम
1–	बांज/खरसू/फलियांट/मोरु/रियांज, ओक प्रजातियां	*Quercus*
2–	पीपल/बरगद/पिलखन/पाकड़/गूलर/बेड़ू प्रजातियां	*Ficus*
3–	कैल	*Pinus wallichiana*
4–	खैर	*Acacia catechu*
5–	देवदार	*Cedrus deodara*
6–	बीजा साल	*Pterocarpus marsupium*
7–	बुरांस	*Rhododendron spp.*
8–	शीशम	*Dalbergia sissoo*
9–	सागौन	*Tectona grandis*
10–	सदन	*Ougeinia oojeinensis*
11–	साल	*Shorea robusta*
12–	चीड़	*Pinus roxburghii*
	फलदार वृक्ष प्रजातियां	
13–	अखरोट	*Juglans regia*
14–	आम (देशी, कलमी, तुकमी, सभी किस्म के)	*Mangifera indica*
15–	लीची	*Litchi shinensis*

उक्त प्रतिषिद्ध प्रजातियों के अतिरिक्त व्यक्तिगत कृषित या अकृषित भूमि पर स्थि अन्य प्रजातियों को अधिनियम के समस्त उपबन्धों से छूट प्रदान करते हैं।

2–प्रतिषिद्ध प्रजातियों के वृक्ष, दिनांक 31 दिसम्बर, 2028 तक अपरिहार्य परिस्थितियों यथा–वृ सूख गया हो या सूख रहा हो या व्यक्ति या सम्पत्ति के लिये खतरा उत्पन्न कर रहा हो सरकार द्वारा अनुमोदित विकास कार्य के निष्पादन के लिए इसका निपातन किया जा आवश्यक हो या समुपयोज्य व्यास प्राप्त कर लिया हो अथवा यदि उसकी फलदायी क्षम सारभूत रूप से क्षीण हो गयी हो और ऐसे वृक्ष को निपातित करने के लिए सक्षम प्राधिकारी लिखित में अनुज्ञा प्राप्त कर ली गई हो, के सिवाय निपातित नहीं किये जायेंगे। समुपयो व्यास के लिए अपर प्रमुख वन संरक्षक, अनुसंधान, प्रशिक्षण एवं प्रबन्धन जैसा और जब अपेक्षि हो, समय–समय पर मार्गदर्शी सिद्धान्त जारी कर सकते है।

क्रमशः .....

3–निपातित किये जाने वाले वृक्षों और (निपातित किये गये वृक्षों के बदले में) रोपित किये जाने वाले प्रतिपूरक पौधों के रोपण स्थल का विवरण अक्षांश एवं देशान्तर सहित सक्षम अधिकारी से निपातन अनुज्ञा प्राप्त करने हेतु आवेदन करते समय आवेदन पत्र में उल्लिखित किया जायेगा तथा तत्पश्चात ऑनलाईन अभिलिखित किया जायेगा।

4–वृक्ष स्वामी, निपातित किये गये प्रत्येक वृक्ष के स्थान पर 02 वृक्षों का रोपण एवं अनुरक्षण करेगा और अपरिहार्य परिस्थितियों में वृक्ष रोपित न करने की दशा में 02 वृक्षों को रोपित किये जाने तथा 05 वर्ष तक उनका अनुरक्षण किये जाने की धनराशि, जैसा सक्षम प्राधिकारी द्वारा निर्धारित की जाये, उक्त अधिनियम, की धारा 5 और 7 के अनुसार वृक्ष स्वामी द्वारा वन विभाग के पक्ष में जमा की जायेगी। वन विभाग इस धनराशि का उपयोग वनीकरण के प्रयोजनार्थ करेगा। इससे ऐसी प्रजातियों का संरक्षण करने तथा वृक्षावरण का विस्तार करने में भी सहायता मिलेगी।

5–उक्त अधिसूचना की मानक संचालन प्रक्रिया पृथक से निर्गत की जायेगी।

(आर0के0 सुधांशु) 11/03/2024
प्रमुख सचिव

संख्याः– 115 /X-3-24/05(11)/2022,तद्दिनांकित।

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. निजी सचिव–मा० वन मंत्री, उत्तराखण्ड शासन को मा० वन मंत्री जी के संज्ञानार्थ प्रेषित।
2. स्टाफ ऑफिसर, मुख्य सचिव, उत्तराखण्ड शासन मुख्य सचिव महोदय के संज्ञानार्थ प्रेषित।
3. सचिव, पर्यावरण एवं वन मंत्रालय भारत सरकार, इन्दिरा पर्यावरण भवन, जोरबाग रोड़, नई दिल्ली–110003।
4. अपर मुख्य सचिव/समस्त प्रमुख सचिव/सचिव, उत्तराखण्ड शासन।
5. प्रमुख सचिव/सचिव, गोपन, उत्तराखण्ड शासन।
6. प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड देहरादून।
7. प्रमुख वन संरक्षक (वन्य जीव)/मुख्य वन्य जीव प्रतिपालक, उत्तराखण्ड देहरादून।
8. प्रमुख वन संरक्षक, वन पंचायत एवं सामुदायिक वानिकी, देहरादून।
9. निदेशक, भारतीय वन्य जीव संस्थान, चन्द्रबनी, देहरादून।
10. प्रबन्ध निदेशक, उत्तराखण्ड वन विकास निगम, देहरादून।
11. समस्त अपर प्रमुख वन संरक्षक, उत्तराखण्ड।
12. समस्त मुख्य वन संरक्षक/वन संरक्षक/निदेशक, राष्ट्रीय पार्क/वन्य जीव अभ्यारण, उत्तराखण्ड।
13. पुलिस महानिदेशक, उत्तराखण्ड सरकार।
14. महानिदेशक सूचना विभाग, उत्तराखण्ड सरकार।
15. आयुक्त कुमाऊँ/गढ़वाल।
16. समस्त जिलाधिकारी, उत्तराखण्ड।
17. निदेशक, राजकीय मुद्रणालय, रूड़की को साधारण गजट के विधायी परिशिष्ट खण्ड(ब भाग–4 में प्रकाशनार्थ।
18. एन0आई0सी0, सचिवालय परिसर।
19. गार्ड फाईल।

आज्ञा से,

(आर0के0 सुधांशु)
प्रमुख सचिव

True Copy

79

ANNEXURE R-25

खण्ड– 1

भवन निर्माण एवं विकास उपविधि / विनियम

CHAPTER – I अध्याय – 1		**TITLE AND COMMENCEMENT** उपविधि / विनियम प्रसार	6
CHAPTER – II अध्याय – 2		**DEFINITIONS** परिभाषाएं	7–16
CHAPTER – III अध्याय – 3		**PROCEDURE FOR SUBMISSION OF BUILDING APPLICATION AND OCCUPATION.** भूमि विकास / भवन निर्माण अनुज्ञा हेतु अनिवार्यताएं	17–22
CHAPTER – IV अध्याय – 4		**SITE DEVELOPMENT PARAMETERS FOR BUILDINGS/ PROJECTS OTHER THAN SPECIAL TOWNSHIP**	
	4.1	APPROACH ROAD- MINIMUM EXISTING WIDTH / WIDTH AS PER MASTER PLAN पहुँच मार्ग की विद्यमान न्यूनतम चौड़ाई / महायोजना में निर्धारित चौड़ाई	23
	4.2	MINIMUM PLOT AREA भूखण्डों का न्यूनतम क्षेत्रफल	26
	4.3	MIXED USE मिश्रित उपयोग की परियोजनाऐं	27
	4.4	SITE LOCATION- OTHER PARAMETERS भूखण्ड हेतु अन्य अपेक्षायें (अ) इलैक्ट्रिक लाइन से दूरी (ब) जल स्रोत से दूरी (स) स्थानीय ढ़ाल पर निर्माण (द) स्थल योजना की अपेक्षा (ई) Conservation of Heritage Sites including Heritage Buildings, Heritage precincts and natural feature areas	28
CHAPTER – V अध्याय – 5		**GENERAL BUILDING REQUIREMENTS** भवन निर्माण हेतु अन्य अपेक्षायें	
	5.1	HEIGHT OF THE BUILDING भवन की ऊँचाई	30
	5.2	EXTERIOR OPEN SPACES/SET-BACKS (अ) सेट बैक , SETBACKS (ब) दो ब्लॉक के मध्य दूरी DISTANCE BETWEEN TWO BLOCKS (स) सेट बैक में छूट RELAXATION IN SETBACKS	34

80

(III) **Commercial Building** (व्यवसायिक/वाणिज्यिक भवन) means a building or part of a building, which is used as shop, and/or market for display and sale of merchandise either wholesale or retail, building used for transaction of business or the keeping of accounts, records for similar purpose; professional service facilities, corporate offices, software services, offices of commercial undertakings and companies, Habitat Centre petrol pump, restaurant, lodge, **Stand Alone Private Hostel,**[6] guest house, hotel, resort, cinema, theatre, multiplex, mall, wedding point, banquet hall, bank, gymnasium. Storage and service facilities incidental to the sale of merchandise and located in the same building shall be included under this.group, except where exempted. And any other use which in the opinion of sanctioning authority is of similar nature as mentioned in the above activities.

Commercial Building की परिभाषा में अन्य गतिविधियों के साथ मल्टीलेवल कार पार्किंग व मोटल भी सम्मिलित होगी ।[7]

(IV) Office Building (कार्यालय भवन) के अन्तर्गत वह भवन या भवन का कोई भाग सम्मिलित होगा जो किसी अभिकरण, संस्था, एवं प्रतिष्ठान के प्रशासनिक कार्यो के सम्पादन तथा लेखों एवं अभिलेखों के अनुरक्षण के लिए प्रयुक्त होता हो।

(V) Industrial Building (औद्योगिक भवन) के अन्तर्गत वह भवन या भवन का वह भाग या संरचना सम्मिलित होंगे जिनमें किसी प्रकार के उत्पाद या सामग्री बनाई जाती हो, संयोजन किए जाते हों या प्रकम (प्रोसेसिंग) किए जाते हों।

(VI) Storage Building, (संग्रहगार भवन) के अन्तर्गत ऐसे भवन या भवन के वह भाग सम्मिलित होंगे जो मुख्यतः माल के संग्रहण या भण्डारण हेतु प्रयोग में आते हों, उदाहरणार्थ; वेयरहाउस, शीतगृह, फ्रेट (Freight) डिपो, ट्रान्जिट शेड्स, स्टोर हाउस, हेंगर, ग्रेनएलीवेटर, धान्यागार (बार्न) और अस्तबल, आदि।

(VII) Hazardous Building (संकटमय भवन) के अन्तर्गत भवन या भवन के वह भाग सम्मिलित होंगे जिनमें अत्यधिक ज्वलनशील या विस्फोटक सामग्री या उत्पाद का संग्रहण, वितरण, उत्पादन या प्रकम (प्रोसेसिंग) का कार्य होता हो या जो अत्याधिक ज्वलनशील हो या जो ज्वलनशील भाप या विस्फोटक पैदा करता हो या जो अत्यधिक कोरोसिव, जहरीली या खतरनाक क्षार, तेजाब हो या अन्य द्रव्य पदार्थ, रासायनिक पदार्थ जिनमें ज्वाला, भाप पैदा होती हो, विस्फोटक जहरीले इरीटेन्ट या कारोसिव गैसें पैदा होती हों या जिनमें धूल के विस्फोटक मिश्रण पैदा करने वाली सामग्री या जिनके परिणाम स्वरूप ठोस पदार्थ छोटे–छोटे कणों में विभाजित हो जाता हो और जिनमें तत्काल ज्वलन प्रकिया प्रारम्भ हो जाती हो, के संग्रहण, वितरण या प्रकम (प्रोसेसिंग) के लिए प्रयुक्त किया जाता हो।

2.58 ऐसे सभी क्षेत्र जो कि आवास विभाग द्वारा सुरक्षा की दृष्टि से निषिद्ध किये जायेगें उक्त क्षेत्रों के भवनों के 200 मी0 की परिधि मे किसी प्रकार के बहुमंजिली भवन जिनकी ऊँचाई 12 मी0 से अधिक हो, का निर्माण अनुमन्य न किया जाये।

2.59 पर्यटन गतिविधियाँ– होटल में **FAR** व्यवसायिक श्रेणी के अनुरूप होगें तथा इसके अतिरिक्त चेन होटल के यदि कोई डिजाइन सम्बन्धित मानक हो तो स्वतः ही प्रभावी होगें।

2.60 **High Rise Building Zone–** स्थानीय विकास प्राधिकरण में चिह्नित ऐसे क्षेत्र जहाँ 30 मी0 से अधिक ऊँचे भवनों का निर्माण किया जायेगा ताकि **High Rise Building** को प्रोत्साहित किया जा सके।

अभियुक्ति/ टिप्पणी– प्रत्येक स्थानीय विकास प्राधिकरण, अपने विकास क्षेत्र में ऐसे क्षेत्रों का निर्धारण करेगें जिसको **"High Rise Building"** घोषित किया जा सके तथा विकास प्राधिकरण बोर्ड से अनुमोदन के पश्चात मास्टर प्लॉन में ऐसे क्षेत्र को चिन्हित किया जायेगा।

6. शा0देश संख्या–2013, दिनांक 08.12.2015 द्वारा संशोधित। 7. शा0देश संख्या–1796, दिनांक 08.12.2016 द्वारा संशोधित।

बिन्दु–2.58 से 2.64 तक समस्त संशोधन शासनादेश संख्या–39 दिनांक 05.02.2019 द्वारा।

True Copy

ANNEXURE-26 336

IN-UK23400170580598X

81

सत्यमेव जयते

INDIA NON JUDICIAL

Government of Uttarakhand

किशन चन्द्र पाठक
स्टाम्प विक्रेता
गंगोलीहाट, पिथौरागढ़
लाईसेन्स नं०- 19/2021

e-Stamp

Certificate No.	:	**IN-UK23400170580598X**
Certificate Issued Date	:	29-Sep-2025 11:54 AM
Account Reference	:	NONACC (SV)/ uk1289004/ PITHORAGARH/ UK-PT
Unique Doc. Reference	:	SUBIN-UKUK1289004527207914922l3X
Purchased by	:	PUSHKAR SINGH KHATI
Description of Document	:	Article 4 Affidavit
Property Description	:	NA
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	PUSHKAR SINGH KHATI
Second Party	:	NA
Stamp Duty Paid By	:	PUSHKAR SINGH KHATI
Stamp Duty Amount(Rs.)	:	10 (Ten only)

सत्यमेव जयते

Deponent Shri/Smt. Pushkar Singh Khati
Appeared before me on at 1:15 A.M./P.M.
Court Campus/my Office Gangolihat.
He/She identified by
Advocate Gangolihat
Sworen and Affirmed the contention of the
Affidavit Which Explained to
him/her then.

NOTARY
NAME- SHEKHAR CHANDRA
Aria-Gangolihat
Regd No.
17(04)/10
Expiry Date.
May 2030
GOVT. OF UK

Verified/Attested

शपथ पत्र

Please write or type below this line

29/09/2025

मैं पुष्कर सिंह खाती पुत्र स्व0 श्री दलीप सिंह खाती, निवासी ग्राम– उप्राड़ा, दशाईथल, पट्टी दशाईथल, तहसील गंगोलीहाट, जिला– पिथौरागढ़ की निवासी हूँ तथा शपथ पूर्वक बयान करता हूँ कि–

1. शपथी उपरोक्त पते की स्थायी निवासी है।
2. यह कि शपथकर्ता की ग्राम– दशाईथल (उप्राड़ा), पट्टी दशाईथल, तहसील गंगोलीहाट, जिला– पिथौरागढ़ में निजी भूमि है जो राजस्व अभिलेखों में खाता संख्या 41 के खसरा न0 478 व 1925 में दर्ज है।

पुष्कर सिंह खाती

Statutory Alert:
1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

82

3. यह कि शपथकर्ता का भवन उत्तराखण्ड भवन निर्माण उपविधि/विनियम 2011 (संशोधन 2015–2019) के अध्याय– 2 के प्रस्तर 2.56 (III) में दी गयी परिभाषा के अनुसार व्यावसायिक/वाणिज्यिक भवन की श्रेणी के अन्तर्गत आता है।
4. यह कि शपथकर्ता द्वारा अपने भवन में भवन निर्माण से सम्बन्धित सामग्री का व्यापारिक कार्य किया जा रहा है। **शपथी का भवन वाणिज्यिक/व्यापारिक श्रेणी का है।**
5. यह कि शपथकर्ता द्वारा अपने भवन में किये जा रहे व्यापारिक कार्य के लिए स्थानीय नियमों के अनुसार लाइसेंस प्राप्त किया गया है (संलग्न–जिला पंचायत पिथौरागढ़ द्वारा प्रदत्त लाइसेंस)
6. यह कि शपथकर्ता के भवन के निकट ज्येष्ठ पुत्र श्री देवेन्द्र सिंह खाती द्वारा पेट्रोल पम्प का संचालन परिवार की निजी भूमि पर किया जा रहा है और भवन के एक हिस्से का प्रयोग पेट्रोल पम्प के कर्मचारियों के निवास हेतु किया जा रहा है।
7. यह कि शपथकर्ता के भवन के निकट ज्येष्ठ पुत्र श्री देवेन्द्र सिंह खाती द्वारा पेट्रोल पम्प का संचालन किये जाने पर **मुझे न कोई परेशानी है और न ही कोई आपत्ति है। किसी भी तृतीय पक्ष द्वारा मेरे भवन को लेकर आपत्ति किया जाना न्यायसंगत नहीं है।**
8. यह कि क्षेत्र के सतत विकास के लिए पेट्रोल पम्प संचालन किया जाना लाभकारी होगा इससे न केवल स्थानीय युवाओं को रोजगार प्राप्त होगा अपितु पलायन की समस्या भी दूर होगी।

दिनांकः 29.09.25
स्थानः गंगोलीहाट

पुष्कर सिंह खाती
हस्ताक्षर शपथी

मैं शपथकर्ता प्रमाणित करता हूँ कि उपरोक्त शपथ पत्र में दिया गया विवरण (क्र0सं0 01 से 08 तक) सही है कोई बात छुपाई नहीं है। ईश्वर मेरी सहायता करे।
तस्दीक किया दिनांक 29.09.2025

NOTARY
NAME- SHEKHAR CHANDRA
Area-Gangolihat
Regd No.
17(04)/10
Expiry Date.
May 2030
GOVT OF UK

पुष्कर सिंह खाती
हस्ताक्षर शपथी

प्रपत्र संख्या- 25 (नियम 101 देखिए)
बुक संख्या 94

क्रमांक 9335 83

जिला पंचायत, पिथौरागढ़

लाइसेन्स

दिनांक 17/5/2025

चूंकि श्री पुष्कर सिंह (बाबी) S/o Gulab Singh (बाबी)

जिला पंचायत पिथौरागढ़ को 1000/- (एक हजार रुपये) .....रुपये का भुगतान कर दिया गया है।

अत: उन्हें गंगोलीहाट .....स्थानीय क्षेत्र के भीतर मद्य .....के लिए अनुज्ञा दी जाती है।

वर्ष 1/4/2025 से 31/3/2026 .....तक

लाइसेन्सधारी का विवरण

नाम	पिता का नाम	व्यापार	पता	अभ्युक्ति
श्री पुष्कर सिंह (बाबी)	गुलाब सिंह (बाबी)	मदिरा	31 एम (जे) चौकी गंगोलीहाट	

पुष्कर सिंह (बाबी)
लाइसेन्सधारी के हस्ताक्षर

यह लाइसेन्स (जे) .....में विनियम और नियंत्रण के निमित्त नियमों और शर्तों के अधीन रहते हुए प्रदान किया गया है जिसकी एक प्रति मैंने आज लाइसेन्सधारी को दे दी है।

दिनांक 17/5/2025

लाइसेन्स अधिकारी
जिला पंचायत, पिथौरागढ़

टिप्पणी- स्थान और पृष्ठांकन की प्रविष्टियां तभी भरी जानी चाहिए जब लाइसेन्स सशर्त हो यदि लाइसेन्स सामान्य प्रकार का हो पृष्ठांकन दिया जाना चाहिए।

NOTARY
SHEKHAR CHANDRA
Govt. Certificate
Regd. No.
1715/V10
Expiry Date.
May 2030
GOVT. OF U.K.
29/09/2025
R.C. Attested

True Copy

ANNEXURE R-27

84

तार- "विस्फोटक", नागपूर
Telegram: 'EXPLOSIVES', Nagpur
Website : http://peso.gov.in
Email: explosives@explosives.gov.in
दूरभाष/ Telephone : 0712-2510248
फ़ैक्स/ FAX : 2510577

कार्यालयीन उद्देश्य के सभी पत्रादि "मुख्य विस्फोटक नियंत्रक" के पदनाम से भेजे जाए उनके व्यक्तिगत नाम से नही.
All communications intended for this Office should be addressed to the 'Chief Controller of Explosives' and NOT to him by name.

भारत सरकार
GOVERNMENT OF INDIA
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन
Petroleum and Explosives Safety Organisation
(पूर्व नाम – विस्फोटक विभाग)
(Formerly- Department of Explosives)
"ए-ब्लाक 4, पाँचवा तल, केन्द्रीय कार्यालय परिसर,
"A" Block, 5th Floor, CGO Complex,
सेमिनरी हिल्स, नागपूर - 440 006 (महा)
Seminary Hills, Nagpur- 440006

संख्या /No. C.VIII(3)125/Circular/Petroleum
दिनांक/ dated 09/09/2024

CIRCULAR

Sub: Additional safety measures for setting up of new petroleum service station – reg.

As per CPCB guidelines dated 07.01.2020 for setting up of new petrol pumps, new retail outlets shall not be located within the radial distance of 50 meters (from fill point/ dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential area designated as per local laws. In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from school, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters.

In view of the Directions of CPCB, the following additional safety measures shall be complied for setting up new petroleum service stations near residential areas, hospitals (10 beds and above) and schools within 30-50 meter radius.

1. The proposed petroleum service station shall be provided with minimum 2 meters high RCC/solid brick masonry boundary wall of 230 mm thick on the sides of proposed petroleum retail outlet facing the school, hospital (10 beds & above) and residential area designated as per Local Laws.
2. All underground tanks shall be in concrete pit in the proposed petroleum service station.
3. The tanker unloading platform shall preferably be located opposite to the side of the petroleum service station facing the school/residential area/hospitals (10 beds and above).
4. No Refuller loading or parking arrangement shall be allowed in the proposed petroleum service station.

85

These additional safety measures are approved by DPIIT vide Explosives Section OM No. P-13033/100/2024-EXPLOSIVE dated 7th August 2024 (copy enclosed).

Encl : As above

Yours faithfully,

(P.Kumar)
Chief Controller of Explosives

To

All Stake holders for Petroleum Service Stations.

Copy to:

1. Explosives Section DPIIT: w.r.t. Explosives Section OM No. P-13033/100/2024-EXPLOSIVE dated 7th August 2024.
2. All PESO Circle /Sub-Circle offices.

True Copy

86

ANNEXURE R-28 (COLLY)

सेवा में,

लोक सूचना अधिकारी,
विकासखण्ड गंगोलीहाट,
पिथौरागढ़।

विषय– सू0अ0अ0 2005 के अन्तर्गत सूचना चाहने के सम्बन्ध में।

महोदय,

उपर्युक्त विषय के सम्बन्ध में निवेदन है कि सू0अ0अ0 के अन्तर्गत निम्नलिखित सूचना देने का कष्ट करें–

1. ग्राम पंचायत उप्राड़ा द्वारा ग्राम पंचायत के अन्तर्गत यदि कोई क्षेत्र पृथक से आवासीय क्षेत्र (Residential Area) के रूप में निर्दिष्ट/घोषित (Designated/Declared) किया गया हो तो उसकी सूचना देने का कष्ट करें।
2. ग्राम पंचायत उप्राड़ा द्वारा ग्राम पंचायत में कोई भी भवन बनने से पूर्व मानचित्र स्वीकृत करने की व्यवस्था हो तो उसके बारे में सूचना देने का कष्ट करें।
3. ग्राम पंचायत उप्राड़ा की कुल आबादी (राजस्व ग्रामवार या तोकवार) एवं क्षेत्रफल देने का कष्ट करें।

दिनांक 11.03.2024
संलग्नक– शुल्क 10/– का चालान
00700324E0018060

भवदीय,

(देवेन्द्र सिंह खाती)
दशाईथल, उप्राड़ा
वि0ख0 गंगोलीहाट,
पिथौरागढ़ 262522

ADO (P)
ख. अ. अ. के.
13-3-24

कार्यालय खण्ड विकास अधिकारी गंगोलीहाट
पंजीयन संख्या 248
दिनांक 11-3-2024

87

पंजीकृत / दस्ती

कार्यालय लोक सूचना अधिकारी / खण्ड विकास अधिकारी, गंगोलीहाट

पत्रांक 66 /02–सूचना का अधिकार / 2024–25, दिनांक 25 अप्रैल 2024

श्री देवेन्द्र सिंह खाती,
दशाईथल, उप्राड़ा,
विकास खण्ड गंगोलीहाट,
जनपद पिथौरागढ़।

सूचना का अधिकार अधिनियम–2005 के अन्तर्गत आपके अनुरोध पत्र दिनांक 11.03.2024 के क्रम में आपके द्वारा चाही गयी सूचना निम्न प्रकार आपको उपलब्ध करायी जा रही है :–

बिन्दु संख्या 01 :– वर्तमान में ग्राम पंचायत उप्राड़ा के अन्तर्गत पृथक से कोई क्षेत्र आवासीय क्षेत्र घोषित नहीं किया गया है। अतः बिन्दु संख्या 01 पर सूचना धारित नहीं है।

बिन्दु संख्या 02 :– वर्तमान तिथि तक ग्राम पंचायत द्वारा ग्राम पंचायत में भवन निर्माण के सम्बन्ध में कोई भी मानचित्र स्वीकृत नहीं किया गया है। अतः बिन्दु संख्या 02 पर सूचना धारित नहीं है।

बिन्दु संख्या 03 :– ग्राम पंचायत उप्राड़ा की कुल आबादी की सूचना संलग्न है।

संलग्न :– यथोपरि।

लोक सूचना अधिकारी /
खण्ड विकास अधिकारी
गंगोलीहाट

88

सेवा में,

लोक सूचना अधिकारी,
नगर एवं ग्राम नियोजन विभाग, उत्तराखण्ड,
देहरादून।

विषय– सू0अ0अ0 2005 के अन्तर्गत सूचना चाहने के सम्बन्ध में।

महोदय,

उपर्युक्त विषय के सम्बन्ध में निवेदन है कि सू0अ0अ0 के अन्तर्गत निम्नलिखित सूचना देने का कष्ट करें–

1. विभाग द्वारा अद्यावधि जनपद पिथौरागढ़ के अन्तर्गत किसी प्लान में कोई क्षेत्र पृथक से आवासीय क्षेत्र (Residential Area) के रूप में निर्दिष्ट/घोषित (Designated/Declared) किया गया हो तो उसकी सूचना देने का कष्ट करें।
2. विभाग द्वारा अद्यावधि जनपद पिथौरागढ़ के गंगोलीहाट तहसील के अन्तर्गत किसी प्लान द्वारा कोई क्षेत्र पृथक से आवासीय क्षेत्र (Residential Area) के रूप में निर्दिष्ट/घोषित (Designated/Declared) किया गया हो तो उसकी सूचना देने का कष्ट करें।
3. विभाग द्वारा किसी प्लान में आवासीय क्षेत्र (Residential Area), व्यावसायिक क्षेत्र(Commercial Area), औद्योगिक क्षेत्र (Industrial Area) घोषित किये जाने के क्या मानदण्ड हैं? उसकी सूचना देने का कष्ट करें।

दिनांक 30.09.2024
संलग्नक– शुल्क 10/–
पोस्टल आर्डर

भवदीय,

(देवेन्द्र सिंह खाती)
दशाईथल, उप्राड़ा
वि0ख0 गंगोलीहाट,
पिथौरागढ़ 262522

89

कार्यालय नगर एवं ग्राम नियोजक,
नगर एवं ग्राम नियोजन विभाग उत्तराखण्ड, जज फार्म गेट चौराहा, हल्द्वानी,

पत्रांकः– 400 /सूचना अधि0अधि0/कु0स0नि0ख0/2024 दिनांकः– 26 अक्टूबर 2024

सेवा में,

श्री देवेन्द्र सिंह खाती,
दशाईथल, उप्राड़ा,
विकासखण्ड– गंगोलीघाट,
जिला – पिथौरागढ,
पिन कोड– 262522।

विषयः– **सूचना का अधिकार अधिनियम 2005 की धारा–6 (3) के अन्तर्गत सूचना दिये जाने के सम्बन्ध में।**

महोदय,

उपरोक्त विषयक सूचना का अधिकार अधिनियम–2005 के अन्तर्गत कृपया अपने आवेदन पत्र दिनांक–30–09–2024 जो इस कार्यालय को दिनांक–23.10.2024 को प्राप्त हुआ है, का सन्दर्भ ग्रहण करने का कष्ट करें जो कि लोक सूचना अधिकारी, मुख्यालय नगर एवं ग्राम नियोजन विभाग, देहरादून के कार्यालय पत्रांक–1901/नग्रानि/सू0अधि0अधि0/2024 दिनॉक–15.10.2024 द्वारा इस कार्यालय को अन्तरित किया गया है। पत्र में आवेदक द्वारा मांगी गयी वांछित सूचना निम्नवत् हैं–

बिन्दु संख्या 01 – वांछित सूचना से सम्बन्धित अभिलेख धारित नहीं है। अतः सूचना शून्य है।

बिन्दु संख्या 02 – वांछित सूचना से सम्बन्धित अभिलेख धारित नहीं है। अतः सूचना शून्य है।

बिन्दु संख्या 03 – वांछित सूचना के संबंध में अवगत कराना है कि विभाग द्वारा किसी नगर की महायोजना URDPFI गाईडलाइन तथा शासन द्वारा समय–समय पर निर्धारित किये मानकानुसार तैयार की जाती है। यदि आवेदक को वांछित सूचना के संबंध में इस कार्यालय में धारित अभिलेख URDPFI गाईडलाइन की हार्ड कॉपी की आवश्यकता हो तो किसी भी कार्य दिवस में कार्यालय में उपस्थित होकर वांछित अभिलेख का अवलोकन कर प्रिन्ट करने की वास्तविक धनराशि (बाजार मूल्य) जमा करने के उपरान्त ही अभिलिखित सूचना प्राप्त की जा सकती है। यद्यपि आवेदक द्वारा उक्त URDPFI गाईडलाइन आवासन और शहरी कार्य मंत्रालय, भारत सरकार की वेवसाइट (www.mohua.gov.in) से डाउनलोड कर प्राप्त की जा सकती है।

इस पत्र के अन्तर्गत दी गई जानकारी से यदि आप असंतुष्ट है तो पत्र प्राप्त की तिथि से 30 दिनों के अन्दर विभाग के प्रथम अपीलीय अधिकारी के निम्न पते पर अपील दायर कर सकते है।

अपीलीय अधिकारी का पता–
नगर एवं ग्राम नियोजक,
नगर एवं ग्राम नियोजन विभाग, उत्तराखण्ड,
विमल कुँज, रूपनगर, जज फार्म गेट चौराहा, हल्द्वानी, जिला नैनीताल।

भवदीया,

(सीता रावत)
लोक सूचना अधि0/
अपर सांख्यिकीय अधि0

पत्रांक एवं दिनॉक उपरोक्तानुसार

प्रतिलिपिः– लोक सूचना अधिकारी, मुख्यालय नगर एवं ग्राम नियोजन विभाग, देहरादून के कार्यालय पत्रांक–1901/नग्रानि/सू0अधि0अधि0/2024 दिनॉक–15.10.2024 के क्रम में सूचनार्थ प्रेषित।

(सीता रावत)
लोक सूचना अधि0/
अपर सांख्यिकीय अधि0

90

सेवा में,

लोक सूचना अधिकारी / उपजिलाधिकारी,
गंगोलीहाट।

विषय– सू0अ0अ0 2005 के अन्तर्गत सूचना चाहने के सम्बन्ध में।

महोदय,

उपर्युक्त विषय के सम्बन्ध में निवेदन है कि सू0अ0अ0 के अन्तर्गत निम्नलिखित सूचना देने का कष्ट करें–

1. तहसील गंगोलीहाट के अन्तर्गत राजस्व अभिलेखों में कोई क्षेत्र पृथक से आवासीय क्षेत्र (Residential Area) के रूप में निर्दिष्ट / घोषित (Designated/Declared) किया गया हो तो उसकी सूचना देने का कष्ट करें।
2. तहसील गंगोलीहाट में कोई भी भवन (आवासीय / व्यावसायिक) बनने से पूर्व भवन के मानचित्र स्वीकृत करने की व्यवस्था हो तो उसके बारे में सूचना देने का कष्ट करें।

दिनांक 26.09.2024
संलग्नक– शुल्क 10 / – का चालान
00700924E0053014

भवदीय,

(देवेन्द्र सिंह खाती)
दशाईथल, उप्राड़ा
वि0ख0 गंगोलीहाट,
पिथौरागढ़ 262522

91

सूचना का अधिकार
RIGHT TO INFORMATION
पंजीकृत डाक

अनुरोधकर्ता को सूचना देने संबंधी प्रपत्र

कार्यालय को नाम व पता :—

लोक सूचना अधिकारी/
मुख्य प्रशासनिक कार्यालय तहसील
गंगोलीहाट जिला पिथौरागढ।

पत्रावली संख्या— / 21 /

दिनांक— 08.10.2024

श्री देवेन्द्र सिंह खाती,
निवासी दशाईथल उप्राड़ा
विकास खण्ड गंगोलीहाट
जिला पिथौरागढ़ ।

सूचना अधिकार अधिनियम–2005 के अन्तर्गत आपके द्वारा प्रेषित अनुरोध पत्र लोक सूचना अधिकारी/उप जिलाधिकारी गंगोलीहाट के द्वारा अपने कार्यालय पत्र संख्या 02/2023–24 दिनांक 30 सितम्बर 2024 द्वारा सूचना अधिकार अधिनियम के धारा–6(3) के अन्तर्गग्त अन्तरण कर अनुरोधकर्ता को वांछित सूचना दिये जाने हेतु प्रेषित किया गया है ।

उक्त के अनुपालन में लोक सूचना अधिकारी/मुख्य प्रशासनिक अधिकारी तहसील गंगोलीहाट के पत्रावली संख्या 21 दिनांक 01.10.2024 से अनुरोध पत्र पर सूचना दिये जाने हेतु डीम्ड लोक सूचना अधिकारी/रजिस्टार कानूनगो को प्रेषित किया गया है। डीम्ड लोक सूचना अधिकारी/रजिस्टार कानूनगो द्वारा अपने कार्यालय के पत्रावाली संख्या 12/सूचना अधिकार/2024–25 दिनांक 05.10.2024 से वांछित सूचना बिन्दुवार प्रेषित की गई । जिसकी छाया प्रति कर संलग्न प्रेषित की जा रही है।

संलग्नकः उपरोक्तानुसार ।

यदि उपरोक्त दी गयी सूचना से आप संतुष्ट न हो तो सूचना प्राप्ति के 30 दिन अतर्गत विभागीय अपीलीय अधिकारी जिनका नाम व पता निम्नवत है, अपील कर सकते हैं।

प्रथम विभागीय अपीलीय अधिकारी का नाम व पता
श्री आर0एस0गोस्वामी, तहसीलदार गंगोलीहाट,
जिला पिथौरागढ़।

लोक सूचना अधिकारी/
मुख्य प्रशासनिक अधिकारी,
गंगोलीहाट ।

प्रतिलिपि— लोक सूचना अधिकारी/उप जिलाअधिकारी, गंगोलीहाट को उनके पत्रांक संख्या 41/2024–25 दिनांक अगस्त 30, 2024 के क्रम में सूचनार्थ सादर प्रेषित ।

लोक सूचना अधिकारी/
मुख्य प्रशासनिक अधिकारी,
गंगोलीहाट ।

92

कार्यालय का नाम व पता : – डीम्ड लोक सूचनाधिकारी/रजिस्ट्रार कानूनगो
तहसील कार्यालय गंगोलीहाट जिला पिथौरागढ़।
दिनांक 05.10.2024

पत्रावली संख्या – 12 /सू0 आ0/2024

सेवा में,

लोक सूचनाधिकारी/
मुख्य प्रशासनिक अधिकारी
तहसील कार्यालय गंगोलीहाट।

विषय – सूचना का अधिकार अधिनियम अन्तर्गत चाही गयी सूचना प्रेषण के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक लोक सूचनाधिकारी/जिला कार्यालय पिथौरागढ़ के पत्रावली संख्या – 02/2023 – 24 दिनांक 30, सितम्बर, 2024 में अपने पत्र पृष्ठांकन आदेश दि0 01.10.2024 का सन्दर्भ ग्रहण करने का कष्ट करें। जिसके अन्तर्गत श्री देवेन्द्र सिह खाती, ग्राम निवासी ग्राम उप्राड़ा तोक दशाईथल, पो0 दशाईथल तहसील गंगोलीहाट जिला पिथौरागढ़ का अनुरोध पत्र दिनांक 26.09.2024 जो इस कार्यालय को दि0 01.10.2024 को प्राप्त है, के द्वारा चाही गयी बिन्दु संख्या – 01 व 02 की सूचना राजस्व निरीक्षक गंगोलीहाट/चहज चाही गयी। जो इस कार्यालय को निम्नांनुसार प्राप्त है, को निम्नांनुसार तैयार कर प्रेषित है।

बिन्दु संख्या – 01 – वांछित सूचना भू–अभिलेखों में धारित नहीं है।
बिन्दु संख्या – 02 – वांछित सूचना इस स्तर पर धारित नहीं है।

अतः उक्तानुसार चाही गयी आख्या महोदय की सेवा में सादर प्रेषित है।

दिनांक 05.10.2024

लोक सूचनाधिकारी/
रजिस्ट्रार कानूनगो
तहसील गंगोलीहाट।

True Copy

93

ANNEXURE R-29

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE BECHU KURIAN THOMAS

THURSDAY, THE 4TH DAY OF JANUARY 2024 / 14TH POUSHA, 1945

WP(C) NO. 11578 OF 2022

PETITIONER:

KALESHKUMAR.K.K.,
AGED 45 YEARS, S/O.KUNJUPILLAI,
KURICHIKKATTIL VEEDU,
EAST KALLADA P.O.,
KOLLAM DISTRICT, PIN-691 502.

BY ADVS.
SRI.R.LAKSHMI NARAYAN
SRI.ABDUL SALIM M.
SRI.GOVINDASWAMY T C
SMT.RENUKA M.R.
SMT.NISHITHA BALACHANDRAN
SRI.SUDHIR KUMAR B.(K/1098/2018)

RESPONDENTS:

1 THE STATE OF KERALA,
REPRESENTED BY ITS SECRETARY,
REVENUE DEPARTMENT,
GOVERNMENT SECRETARIAT,
THIRUVANANTHAPURAM, PIN-695 001.

2 THE DISTRICT COLLECTOR,
COLLECTORATE,
KOLLAM DISTRICT, PIN-691 013.

3 THE ADDITIONAL DISTRICT MAGISTRATE,
COLLECTORATE,
KOLLAM DISTRICT, PIN-691 013.

4 THE DISTRICT TOWN PALNNER,
MUNICIPAL BUILDING, CHINNAKKADA,
KOLLAM, PIN-691 001.

5 ENVIRONMENTAL ENGINEER,
KERALA STATE POLLUTION CONTROL BOARD,
DISTRICT OFFICE,

KOLLAM, PIN-691 001.

6 THE REGIONAL OFFICER,
NATIONAL HIGHWAYS AUTHORITY OF INDIA,
TC 86/1036-1, AIRILY ARCADE,
S.N.X.R.A-9, PETTAH P.O.,
THIRUVANANTHAPURAM, PIN-695 024.

7 EXECUTIVE ENGINEER,
NATIONAL HIGHWAYS, BEECH ROAD,
KOLLAM, PIN-673 307.

8 EAST KALLADA GRAMA PANCHAYATH,
REPRESENTED BY ITS SECRETARY,
EAST KALLADA P.O.,
KOLLAM DISTRICT, PIN-691 502.

9 SECRETARY,
EAST KALLADA GRAMA PANCHAYATH,
EAST KALLADA P.O.,
KOLLAM DISTRICT, PIN-691 502.

10 SMT.PRASANNAKUMARI,
AGED 45 YEARS, W/O.CASTRO XAVIER,
SANTHOSH NIVAS, TWO ROAD JUNCTION,
EAST KALLADA P.O.,
KOLLAM DISTRICT, PIN-691 502.

11 BHARAT PETROLEUM CORPORATION LTD.,
REPRESENTED BY ITS CHIEF REGIONAL MANAGER,
ERNAKULAM TERRITORY,
IRIMPANAM INSTALLATION,
IRIMPANAM, KOCHI-682 309.

*12 SECRETARY
WATER & AIR APPELLATE AUTHORITY
R2 SECTION, 4TH FLOOR,
KSRTC BUS TERMINAL, THAMPANOOR
THIRUVANANTHAPURAM, PIN - 695001

*(ADDL. R12 IS IMPLEADED AS PER ORDER DATED 10/01/2023 IN I.A. NO.2/2022 IN W.P.(C) No.11578/2022)

BY ADVS.

SMT.K.AMMINIKUTTY, SR. GOVT. PLEADER
SRI.K.P.SATHEESAN (SR.)
SHRI.VINOY VARGHESE KALLUMOOTTILL, SC, EAST KALLADA GRAMA PANCHAYAT
SRI.T.NAVEEN, SC
SRI.C.HARIKUMAR
SRI.M.GOPIKRISHNAN NAMBIAR
SRI.K.JOHN MATHAI
SRI.JOSON MANAVALAN
SRI.KURYAN THOMAS
SRI.PAULOSE C. ABRAHAM
SRI.RAJA KANNAN
SRI.P.MOHANDAS (ERNAKULAM)
SRI.K.SUDHINKUMAR
SRI.S.K.ADHITHYAN
SRI.SABU PULLAN
SRI.GOKUL D. SUDHAKARAN
SMT.SANDRA SUNNY
SRI.ARUN KUMAR M.A
SMT.NAYANPALLY RAMOLA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 22.12.2023, ALONG WITH WP(C)NO.13522/2023, THE COURT ON 04.01.2024 DELIVERED THE FOLLOWING:

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE BECHU KURIAN THOMAS

THURSDAY, THE 4TH DAY OF JANUARY 2024 / 14TH POUSHA, 1945

WP(C) NO. 13522 OF 2023

PETITIONERS:

1 LIMA MOLE,
AGED 32 YEARS, W/O. ANILKUMAR,
CHRIST VILLA,
ONAMBALAM, TWO ROAD,
EAST KALLADA PO,
KOLLAM DISTRICT, PIN - 691502

2 ANILKUMAR,
AGED 47 YEARS
CHRIST VILLA,
ONAMBALAM, TWO ROAD,
EAST KALLADA PO,
KOLLAM DISTRICT, PIN - 691502

3 STANCY BABU,
AGED 67 YEARS, W/O BABU,
ANEESH NIVAS,
ONAMBALAM, TWO ROAD,
EAST KALLADA PO,
KOLLAM DISTRICT, PIN - 691502

SRI.R.LAKSHMI NARAYAN
BY ADV ABDUL SALIM M.

RESPONDENTS:

1 THE STATE OF KERALA,
REPRESENTED BY ITS SECRETARY,
REVENUE DEPARTMENT,
GOVERNMENT SECRETARIAT,

THIRUVANANTHAPURAM, PIN - 695001

2 THE DISTRICT COLLECTOR,
COLLECTORATE,
KOLLAM DISTRICT, PIN - 691013

3 THE ADDITIONAL DISTRICT MAGISTRATE,
COLLECTORATE,
KOLLAM DISTRICT, PIN - 691013

4 THE DISTRICT TOWN PLANNER,
MUNICIPAL BUILDING, CHINNAKKADA,
KOLLAM, PIN - 691001

5 EAST KALLADA GRAMA PANCHAYATH,
REPRESENTED BY ITS SECRETARY,
EAST KALLADA P.O,
KOLLAM DISTRICT, PIN - 691502

6 SECRETARY,
EAST KALLADA GRAMA PANCHAYATH,
EAST KALLADA P.O,
KOLLAM DISTRICT, PIN - 691502

7 SMT. PRASANNAKUMARI,
AGED 45 YEARS, W/O CASTRO XAVIER,
SANTHOSH NIVAS,
TWO ROAD JUNCTION, EAST KALLADA PO,
KOLLAM DISTRICT, PIN - 691502

*8 BHARAT PETROLEUM CORPORATION LTD.
REPRESENTED BY ITS CHIEF REGIONAL MANAGER,
ERNAKULAM TERRITORY,
IRIMPANAM INSTALLATION
IRIMPANAM, KOCHI -682309.

*9 CENTRAL POLLUTION CONTROL BOARD,
SOUTH ZONAL OFFICE, NISARGA BHAVAN,
A BLOCK, IST AND IIND FLOORS,
THIMMAIAH ROAD, 7TH D CROSS,
SHIVA NAGAR, BANGALORE-560010

*(ADDL. R8 AND R9 ARE IMPLEADED AS PER ORDER DATED 21.06.2023 IN I.A. NO.3/2023 IN WP(C) 13522/2023.

BY ADVS.
SMT.K.AMMINIKUTTY, SR. GOVT. PLEADER
SRI.M.R.SASITH
SRI.C.HARIKUMAR
SRI.ABDUL SALIM M.
SMT.SANDRA SUNNY
SRI.ARUN KUMAR M.A
SMT.FARAH JYOTHI PRADEEP
SRI.GOPIKRISHNAN NAMBIAR M
SRI.K.JOHN MATHAI
SRI.JOSON MANAVALAN
SRI.KURYAN THOMAS
SRI.PAULOSE C. ABRAHAM
SRI.RAJA KANNAN
SMT.NAYANPALLY RAMOLA

THIS WRIT PETITION (CIVIL) HAVING BEEN FINALLY HEARD ON 22.12.2023, ALONG WITH WP(C)NO.11578/2022, THE COURT ON 04.01.2024 DELIVERED THE FOLLOWING:

BECHU KURIAN THOMAS, J.

W.P.(C) Nos. 11578 of 2022
&
13522 of 2023

Dated this the 4th day of January, 2024

JUDGMENT

These writ petitions, filed by different persons, challenge the permission granted to establish a petroleum retail outlet. Since the challenge is against the grant of permission to the same person, the writ petitions were heard together and are being disposed of by this common judgment.

2. The Bharat Petroleum Corporation Limited granted a letter of intent to Smt. Prasannakumari (hereafter referred to as 'the licensee') to open a petroleum retail outlet in an extent of 16.70 Ares in Re-Sy No.517/4 in Block No.VII of East Kallada Village, Kollam District. A consent to establish the outlet was obtained from the Pollution Control Board apart from a No Objection Certificate from the District Administration. Those two

permissions produced as Ext.P7 and Ext.P12, are challenged in W.P.(C) No.11578 of 2022. The licensee has also obtained approval of the site and a building permit for construction of a building, which are produced as Ext.P2 and Ext.P3 and are challenged in W.P.(C) No.13522 of 2023. Petitioners have also sought for a direction not to permit the licensee to proceed with the construction of the retail outlet or to open the same without all permissions or licences.

3. The Additional District Magistrate had issued Ext.P12 NOC for granting licence under the Petroleum Rules for the storage of petroleum products at the site. One of the conditions stipulated therein refers to a consent to be obtained from the Environmental Engineer of the Pollution Control Board. Ext.P7 in W.P.(C) No.11578 of 2022 is the consent to establish the petroleum retail outlet. The NOC and the consent issued are challenged on the ground that the distance limit from the nearby residences was not considered by the said authorities. Petitioners allege that there are at least nine residential houses situated within a distance of 30 metres, and therefore, the requirement of a minimum distance of 30 metres between the retail outlet and

nearby residences is not satisfied. The sanctioned plan, the site approval and the building permit are also questioned on the grounds that the proposed retail outlet of the licensee does not satisfy the distance criteria specified by the Central Pollution Control Board as well as the Kerala State Pollution Control Board.

4. In the counter affidavit filed by the seventh respondent, it was stated that, pursuant to the letter of intent issued by BPCL on 07.03.2019, the licensee obtained a permit for construction of the building after getting sanction for the layout from the Chief Town Planner on 21.11.2019 and NOC from the Additional District Magistrate on 19.01.2022, apart from the consent to establish on 07.02.2020. It was also stated that all requirements of setback under the Building Rules are satisfied and that the guidelines of the Central Pollution Control Board are misconstrued with ulterior motives. It is also pleaded in the counter affidavit that after filing the writ petitions when an interim order was not obtained, writ petitioners 1 and 3 filed O.S. No.483 of 2023 before the Munsiff Court, Kollam seeking injunction against the functioning of the petroleum retail outlet by the seventh respondent and also to cancel the NOC. By an

order dated 05.06.2023, the Munsiff Court issued a temporary injunction restraining further construction on the property. However, consequent to the seventh respondent entering appearance in the suit, by order dated 24.08.2023, the injunction petition was dismissed after finding that the plaintiffs had not made out a prima facie case.

5. The eighth respondent also filed a counter affidavit in W.P.(C) No.13522 of 2023, pleading that the licensee has satisfied all the statutory requirements and that Sri.Kailesh Kumar, the writ petitioner is the staff of another retail outlet, who is a competitor to the seventh respondent.

6. I have heard Sri. Lakshmi Narayan, the learned counsel for the writ petitioners, Sri. C. Harikumar, the learned counsel for the 7th respondent, Smt.Ramola Nainpalli, the learned counsel for the 8th respondent, apart from Sri.T.Naveen, the learned Standing Counsel for the Pollution Control Board and Smt.K.Amminikutty, the learned Senior Government Pleader.

7. In a recent judgment in **Indian Oil Corporation Limited v. V. B.R.Menon and Others** (2023) 7 SCC 368, the Supreme Court had held that the petroleum retail outlets fall

within the green category and therefore, the consent to establish and the consent to operate were not required. However, it was observed therein that the Central Pollution Control Board (for short 'the CPCB') shall instruct all the State Pollution Control Boards to ensure that the guidelines issued by the CPCB in its office memorandum dated 07.01.2020 are strictly adhered to. In view of the above directions of the Supreme Court, it is no longer in dispute that the petroleum retail outlets do not fall within the consent management regime. However, the guidelines issued by the CPCB on 07.01.2020 need to be complied with. In this context, the relevant provision in the said guideline is required to be borne in mind.

8. The contentions raised by the writ petitioners relate to the distance rule, which is provided in CPCB guidelines under the head 'Siting criteria of retail outlets'. For the purpose of easier comprehension, the said siting criteria is extracted as below:

> "(h) Siting criteria of retail outlets - In case of siting criteria for petrol pumps, new retail outlets shall not be located within a radial distance of 50 metres (from fill point/dispensing units/bent pipes whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constraints in providing 50 metres distance the retail outlet shall

> implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less that 30 metres. No high-tension line shall pass over the retail outlet."

9. A reading of the above provision will reveal that the only stipulation as per the siting criteria is that there must be a distance of 30 metres in the minimum from the nearby designated residential area as per local laws.

10. Admittedly, petitioners are not residing in any residential area designated as per the local laws. The contention raised by the learned counsel for the petitioners is that the term 'residential area designated as per local laws' ought to be interpreted as including 'a residential house'. According to the learned counsel, it does not serve any purpose or meaning if the retail outlet is permitted to be set up inside 30 metres of a residential house, but not within 30 metres of area designated as residential.

11. While considering the said contention, it has to be borne in mind that the Supreme Court had in **V. v. B.R Menon's case** (supra) specifically directed to ensure that the CPCB office

memorandum of 07.01.2020 should be strictly adhered to. The office memorandum has not referred to a residential house, but only a residential area designated as per local laws. The said words have significance especially with reference to the siting criteria. If a residential house is built on a property that by itself may not be a negative component in establishing a retail outlet unless the area where the residential house is situated falls within a designated residential area. In view of the above, the term 'residential area designated as per local laws' cannot be interpreted to mean 'a residential house'. Since admittedly the petitioners' houses are not situated within legally designated residential areas, the contention regarding violation of the siting criteria has no legal basis.

12. As regards the challenge against the NOC granted by the Additional District Magistrate under Rule 144 of the Petroleum Rules, 2002 is concerned, it is noticed that no tenable contentions have been raised in the writ petitions against the grant of the said NOC. The NOC having been issued in consonance with the rules, in the absence of any legally valid grounds raised in the writ petitions, the challenge against the

NOC is only to be rejected.

In the light of the above discussion, I find no merit in these writ petitions and they are dismissed.

Sd/-
BECHU KURIAN THOMAS
JUDGE

vps

True Copy

107

ANNEXURE R-30.

नागर स्थानीय निकाय निर्वाचक नामावली- 2024

1. जनपद का नाम : **पिथौरागढ़**
2. तहसील का नाम : बेरीनाग
3. नागर स्थानीय निकाय का नाम : **नगर पालिका परिषद, बेरीनाग**
4. वार्ड का क्र० व नाम : 6- ढनौली पंत
5. भाग सं० : 1
6. मतदान स्थल से सम्बद्ध मोहल्लों के नाम : गंगा पैलेस, बवाहर चैक, ढनोली, पुलिस थाना, बमीना, सांगड
7. मतदान केंद्र का क्र० व नाम : -6 - रा0इ0कविद्यालय बेरीनाग
8. मतदान स्थल का क्र० व नाम : 6- रा0इ0कविद्यालय बेरीनाग
9. विधानसभा क्षेत्र का क्र० व नाम : - 45 - गंगोलीहाट

मतदाता क्र०	पता (मकान सं० / मोहल्ला)	मतदाता का नाम	माता/ पिता/ पति का नाम	लिंग महिला/ पुरुष /अन्य	आयु 01 जनवरी, 2024 को	भा. नि. आ. द्वारा जारी मतदाता फोटो पहचान पत्र का क्र०
1	2	3	4	5	6	7
1	1 सांगड	हीरा सिंह धानिक	जोहर सिंह धानिक	पुरुष	87	UP/03/008/0432027
2	1 सांगड	गजेन्द्र सिंह धानिक	हीरा सिंह धानिक	पुरुष	61	bmn7203235
3	1 सांगड	इन्दिरा धानिक	गजेन्द्र सिंह धानिक	महिला	55	up/031008/0432028
4	1 सांगड	अनिरुद्ध धानिक	गजेन्द्र सिंह धानिक	पुरुष	27	taq0285825
5	1 सांगड	महिपाल सिंह धानिक	हीरा सिंह धानिक	पुरुष	52	lzj1057033
6	1 सांगड	बसन्ती धानिक	महिपाल सिंह धानिक	महिला	48	bmn1004761
7	1 सांगड	ऋषित धानिक	महिपाल सिंह धानिक	पुरुष	20	-
8	1 सांगड	नरेन्द्र सिंह धानिक	हीरा सिंह धानिक	पुरुष	46	bmn 7203243
9	1 सांगड	पुष्पा धानिक	नरेन्द्र सिंह धानिक	महिला	40	taq0024885
10	1 सांगड	कमलेश धानिक	हीरा सिंह धानिक	पुरुष	42	bmn6005720
11	1 सांगड	ममता धानिक	कमलेश धानिक	महिला	35	taq0269654
12	2 सांगड	सीता धानिक	लाल सिंह धानिक	महिला	44	bmn 1001403
13	2 सांगड	दीपांशु धानिक	लाल सिंह धानिक	पुरुष	23	-
14	2 सांगड	रोहित धानिक	लाल सिंह धानिक	पुरुष	20	-
15	2 सांगड	प्रियंका धानिक	लाल सिंह धानिक	महिला	25	-
16	3 सांगड	प्रयाग सिंह धानिक	लक्ष्मण सिंह	पुरुष	63	lzj1058049
17	3 सांगड	आशा धानिक	प्रयाग सिंह धानिक	महिला	52	lzj1057835
18	3 सांगड	राजकमल धानिक	प्रयाग सिंह धानिक	पुरुष	32	taq0039461
19	3 सांगड	आशा धानिक	राजकमल धानिक	महिला	22	-
20	3 सांगड	सुनील धानिक	मोहन सिंह	पुरुष	35	taq0039413
21	4 सांगड	हर्ष सिंह बाफिला	दान सिंह	पुरुष	56	-
22	4 सांगड	गंगा बाफिला	हर्ष सिंह	महिला	49	-
23	4 सांगड	हिमांशु बाफिला	हर्ष सिंह	पुरुष	23	-
24	5 सांगड	हनुमान सिंह धानिक	रतन सिंह धानिक	पुरुष	40	BMN6005870
25	5 सांगड	कमला धानिक	हनुमान सिंह	महिला	36	BMN 6005888
26	5 सांगड	देवकी देवी	रतन सिंह	महिला	72	BMN1002120
27	6 सांगड	पुष्कर सिंह धानिक	लक्ष्मण सिंह	पुरुष	65	LZJ1058353
28	6 सांगड	रजनी धानिक	पुष्कर सिंह	महिला	55	LZJ1057827
29	6 सांगड	सौरभ धानिक	पुष्कर सिंह	पुरुष	23	-
30	7 सांगड	मोहन सिंह धानिक	खडक सिंह	पुरुष	58	-
31	7 सांगड	नन्दी देवी	मोहन सिंह	महिला	50	-
32	7 सांगड	संजय कुमार धानिक	मोहन धानिक	पुरुष	35	-
33	7 सांगड	सुमन धानिक	संजय कुमार धानिक	महिला	25	-
34	8 सांगड	विक्रम सिंह धानिक	ओम सिंह	पुरुष	75	LZJ1057124
35	8 सांगड	नंदी देवी	विक्रम सिंह	महिला	72	TAQ0335083
36	8 सांगड	मनोज धानिक	विक्रम सिंह	पुरुष	40	bmn7203128
37	8 सांगड	रीता धानिक	मनोज सिंह	महिला	35	BMN6005979
38	8 सांगड	संदीप सिंह धानिक	विक्रम सिंह	पुरुष	35	BMN7203284
39	8 सांगड	हंसिका धानिक	संदीप सिंह	महिला	30	TAQ0039511
40	9 सांगड	तुलसी धानिक	सुन्दर सिंह	पुरुष	63	TAQ0105122

Tower Colony

108

ANNEXURE R-31

सेवा मे,

श्रीमान पुलिस अधीक्षक महोदय

जनपद – पिथौरागढ़।

विषय- जाँच आख्या सम्बन्धित शिकायती प्रार्थना पत्र आवेदक एम0 पी0 सिंह के शिकायती प्रार्थना पत्र के सम्बन्ध मे।

आवेदक – एम0पी0 सिंह निवासी हिम्मतपुर बिठोरिया तहशील हल्द्वानी जिला नैनीताल।

विपक्षी- देवेन्द्र सिंह खाती पुत्र श्री पुष्कर सिंह खती ग्राम उपराडा थाना गंगौलीहाट जिला पिथौरागढ ।

<u>लगाये गये आरोप</u>- मानको के बिरुध्द इण्डियन आंयल कम्पनी द्वारा ग्राम उपराडा तहसील गंगोलीहाट के खसरा सं0 478 मे श्री देवेन्द्र सिह खाती के प्रस्तावित पेट्रोल पम्प का अनापत्ति प्रमाण पत्र एनओसी स्वीकृत न किए जाने के सम्बन्ध मे ।

विष्लेशण – महोदय संलग्न प्रार्थना पत्र के सम्बन्ध मै एसओ स्वयं मोके पर पहुंच कर लगाये गये आरोपो के सम्बन्ध मे जांच की गयी तो पाया की पेट्रोल पम्प के सम्भावित निर्माणाधीन स्थल खशरा सं0 478 मै तीन तरफ से यू आकार मे लगभग 10 मीटर से 25 से 30 मीटर तक खडी मिट्टी एवं पर्थर के चट्टान की कटिंग की गयी हे । लगाये गये एतराज के बिन्दुओं मे आख्या इस प्रकार है। बिन्दु सं0- 01- प्रस्तावित भूमि के मध्य बिन्दु से लगभग 30 मीटर उत्तर दिशा मै स्वयं देवेन्द्र सिहं का मकान है, जिसके बीच मे लग्भग 10 से 15 मीटर खडी मिट्टी एवं पत्थर की कटिंग की गयी है । पश्चिम दिशा में प्रस्तावित भूमि के मध्य बिन्दु से लगभग तीस से पैतीस मीटर की दूरी पर राजेन्द्र लाल एवं पूरन चन्द्र उपरेती के मकान है, जिसके बीच मै भी लगभगा 10 से 15 मीटर खडी मिट्टी एवं पत्थर की खडी क्रटिंग कटी दीवार है। बांकी के मकान इन मकानों से दूर है। बिन्दु सं0 2- प्रस्तावित भूमि के मध्य बिन्दु से 100 मीटर से अधिक दूरी पर श्री महाकाली मन्दिर दशाई थल नाम से विध्यालय स्थित है, आस पास मे कोई सरस्वती शिशु मन्दिर नाम का विध्यालय नही है। विन्दु सं0 3- प्रस्तावित भूमि के मध्य बिन्दु से लगभग 150 मीटर पश्चिम दिशा मे ब्लाक एंव दक्षिण दिशा मे पशु चिकित्सालय स्थित है। जिनके मध्य पेट्रेल पम्प की 15 से 30 मीटर की खडी मिट्टि एंव पत्थर की कटिंग है। बिन्दु सं0 4 प्रस्तावित भूमि के मध्य विन्दु से उत्तर की तरफ 100 मीटर से अधिक दूरी पर मौबाइल टावर स्थित है किन्तु दोनों के मध्य पेटोल पम्प के कटिंग की लगभग तीस मीटर खडी मिट्टी एवं पत्थर क कटिंग है। बिन्दु सं0 5- प्रस्तावित भूमि के मध्य विन्दु से उत्तर -पश्चिम दिशा में वगभग 1 किलोमीटर दूसी से बांझ के पेडों का घना जंगल है पेट्रेल पम्प के पीछे की तपछ जो पेड पोंधे है वह कोई संरक्षित बन क्षेत्र नही है । बिन्दु सं0 6 प्रस्तावित भूमि खसरा सं0 478 कितने वर्ग मीटर मे है इसका हमारे पास कोई रिकार्ड नही है। विन्दु सं0 7 उक्त बिन्दुओ के आधार पर यह तय करना सम्बन्धित आयल कम्पनी का काम है कि पैटोल पम्प उसके मानको के आधार पर बनाया जा रहा है अथुवा नही ।

107

निष्कर्ष- महोदय आवेदक द्वारा जिन बिदुओ को प्रार्थना पत्र मे दर्शाया गया था उन बिन्दुओ की सही स्थिति से बिन्दुवार अवगत करा दिया गय है। ताकि सम्बन्धित आयल कम्पनी को एनओसी जारी करने या न करने मे सहूलियत हो सके ।

रिपोर्ट सादर सेवा मे प्रेषित है।

(मंगल सिंह एस0 ओ0)

थाना – गंगोलीहाट

जिला – पिथौरागढ ।

दि0 04.03.2024

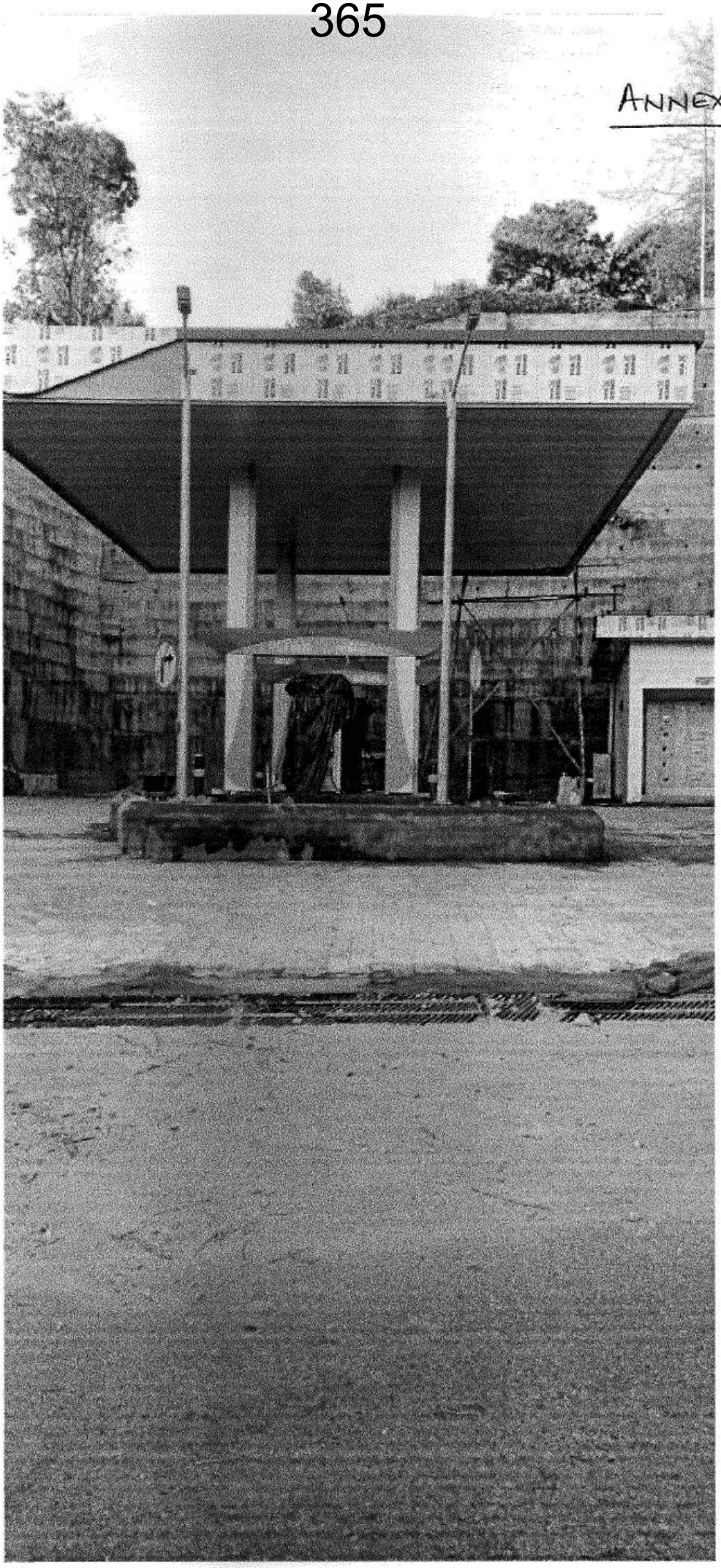
संलग्न – 1 - जांच प्रार्थना पत्र – 02 वर्क।

2- अवेदिका द्वारा दिया गया प्रार्थना पत्र यथौपरि।

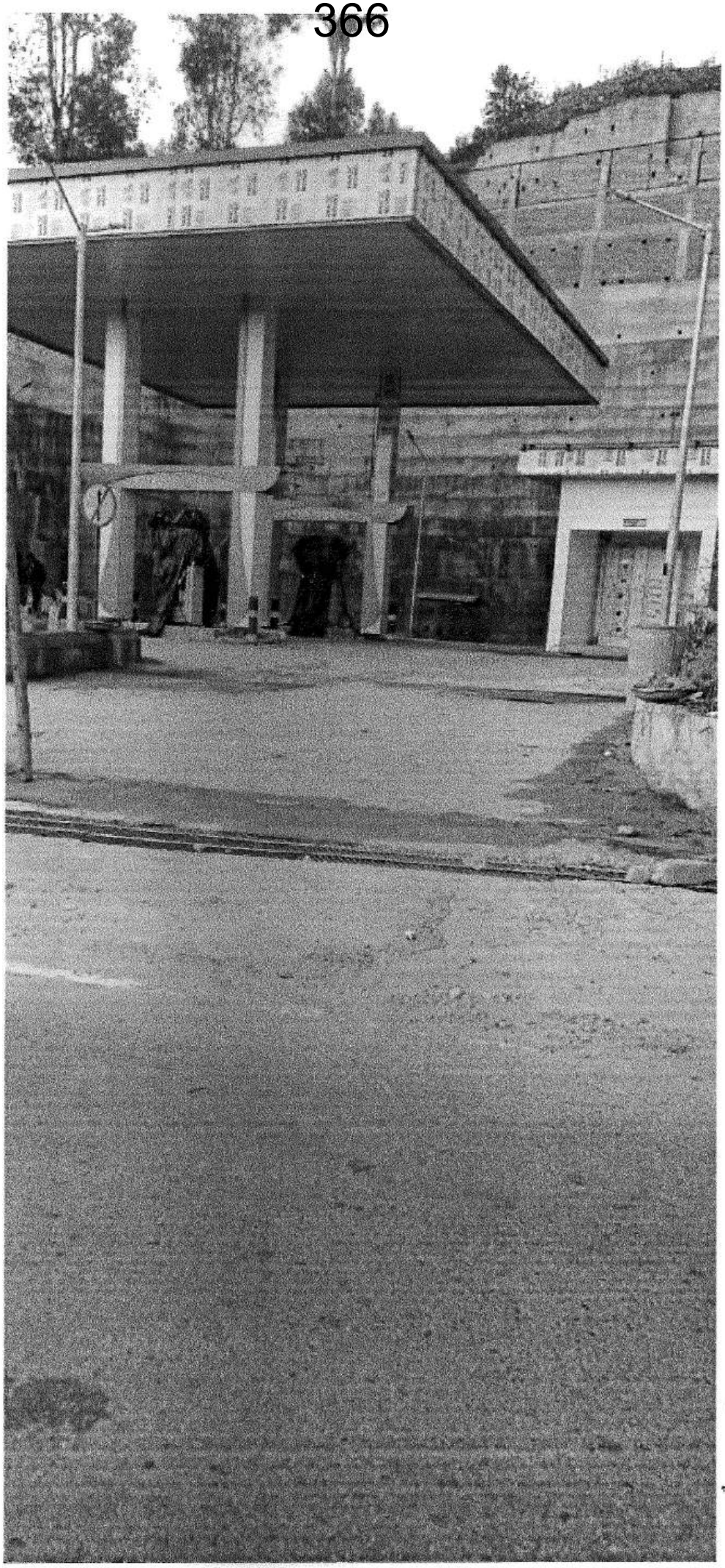
True Copy

ANNEXURE R-32

110



111



True Copy

112

ANNEXURE R-33

Item No. 07

BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)

Original Application No. 73/2024(CZ)
(I.A.No.27/2024)

Arun Kumar Sharma & Ors. Applicant(s)

Vs.

State of Madhya Pradesh & Ors. Respondent(s)

Date of Hearing: 09.08.2024

CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. A SENTHIL VEL, EXPERT MEMBER

For Applicant(s): Mr. Prateek Jain, Adv.

For Respondent(s): Mr. Rohit Sharma, Adv.
Ms. Parul Bhadoria, Adv.
Ms. Vanita Bhargava, Adv.
Ms. Nandita Chauhan, Adv.
Mr. Prashant M. Harne, Adv.
(with Mr. Mehul Bhardwaj, Adv.)

ORDER

1. Issue raised in this application is grant of permission for setting up of a petrol pump retail outlet at Khasra No. 109/1/2 (S), on SH 10 Bhopal to Berasia road, Intkhedi Sadak Tehsil Huzur, District Bhopal in violation of rule and guidelines set up by CPCB and PESO.
2. The matter was taken up by this Tribunal and a committee was constituted with direction to submit the factual and action taken report.
3. In compliance thereof, the member of the committee visited the site and submitted the report as follows:-

A. "Field Observations:-

i. *Joint committee on dated 07/06/2024 conducted a site visit of Khasra No. 109/1/20 (S) stiuated on SH 10*

Bhopal to Berasia road, Village- Intkhedi Road, Tehsil-Huzur, District-Bhopal. Apart from the Joint Committee members following officers namely Ms. Prakamya Tiwari, AE, RO, MPPCB, Bhopal, Shri Kanak Meena, Deputy Controller, PESO, Bhopal and Shri Kailash Sharwa, Patwari, Halka-Intkhedi Sadak, Gram Panchayat-Intkhedi Sadak were also present during the site visit. The Advocate of petitioner Shri Prateek Jain was informed by the nodal department about the visit of committee and he was present during the visit. Also, the representative of petrol pump Shri Aman Ahmed Khan was present. The Geographical locations, photographs and visual observations were recorded during inspection.

ii. *During inspection, Joint Committee visited the site of Petrol Pump mentioned in the petition. The details observed during the inspection are mentioned as under:*

-

a. *The site is located on SH 10, Intkhedi Road, Village–Intkhedi Road, Tehsil-Huzur, District-Bhopal. The geographical location of the site is latitude 23022'20.95" N and longitude 77023'58.41 E".*

b. *The SH 10 road is situated on the East of the petrol pump. The New Government Higher Secondary School is located at a distance of approximately 120 meters away to the South-West of the petrol pump.*

c. *On north side of the petrol pump there are some commercial establishments located at a distance of approximately 30 meters away, the north of the petrol pump.*

d. *On south side of the petrol pump there are some commercial buildings, incomplete building structures named as Maruti Udyog, one cement shop, steel TMT bar Shop as per the sign boards placed on the shops, which are located at a distance of approximately 30 meters away.*

e. *The primary development work for the establishment of Petrol Pump was found in progress.*

f. *The residential colonies as mentioned in the petition are located on the west side of the petrol pump.*

g. *The distance from the dispensing unit to the boundary of the Petrol pump towards residential colonies on west side is approx 38 meters.*

h. *During visit of the Joint Committee, no residential houses were found constructed in the above residential colonies and no habitation were observed.*

i. *No high tension line was found passing through the petrol pump site.*

B. *Information provided by the Revenue Department, Tehsil-Huzur, Bhopal*

i. *Letter vide dated 19/06/2024 was issued by MPPCB (Nodal Department) to SDM, Tehsil-Huzur to provide the information of permissions / locations of Petrol Pump, School, Hospital and Residential colony within 50 meter distance from the Petrol Pump as per revenue records.*

ii. *SDM, Tehsil-Huzur, Bhopal vide letter dated 03/07/2024 provided the information. The copy*

of the letter is enclosed as Annexure III. The main points of the letter are mentioned as under:-

No	Main Points	As per Revenue Record
1.	Petrol Pump is proposed on Khasra No. 109/1/2 located at Village-Intekhedi Road, Tehsil-Huzur, District-Bhopal.	The Petrol Pump is located on part of khasra no. 109 and on khasra no.109/1/2 Village-Intekhedi Road Tehsil-Huzur, District-Bhopal of area 0.19 hectares, which is registered for commercial purpose in the name of Aman Ahmed Khan S/o Jameel Ahmed Khan.
2.	The residential colonies respectively Anjani Nandan Dham and Ramnagar are established for residential purpose at Khasra No. 108, 109/2 and 109/1/1 near the site (Petrol Pump),	The residential colonies respectively Anjani Nandan Dham and Ramnagar established at Khasra No. 108, 109/2 and 109/1/1 are Unauthorized residential colonies.
3.	Government Higher Secondary School is located 50 meters from the petrol pump and a hospital is also located nearby.	No Hospital or Government / private school located within a periphery of 50 meters from the petrol pump and there is no residential activity within a periphery of 50 meters from the fuel section of the petrol pump is operated.
4.	Information of the designated residential area, school and hospital located around the said petrol pump.	The designated residential area, school and hospital are not within the periphery of 50 meters from Petrol Pump. The traditional settlement / population of Village-Intkhedi Road is 600 meters away from the under construction Petrol Pump.

C. *Information of MPPCB:-*

i. *As per the application submitted by Project proponent of Petrol Pump for establishing a Petrol Pump, MPPCB vide outward No:24612 dated*

19/07/2023 issued Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

ii. *The Consent to Establish was issued with the conditions that new petrol pump should be at least 50 meters away from school, hospital and residential areas. If Petrol pump located within 50 meters radius of any school, hospital and residential complex it must obey provisions of Petroleum Rules, 2002, administered by Petroleum and Explosive safety organization. No high-tension wire should be passed through outlet.*

D. Findings of the Joint Committee:-

i. *The committee finds that the residential colonies near the petrol pump as mentioned in the petition are unauthorized residential colonies and as per the record of Revenue department there is no designated residential colony within 50 meters distance from dispensing unit of petrol pump.*

ii. *It is also found that there are no schools or hospitals exist within 50 meters distance from the petrol pump.*

iii. *The nearest habitation of people around the Village is 600 meters away from the Petrol Pump that is under construction at Village- Intkhedi road.*

iv. *Committee has referred the Section - H of Central Pollution Control Board Guidelines (CPCB) for*

setting of new Petrol Pump dated 07/01/2020. The section - H is reproduced as under:

> *"Section - H : In case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radia1 distance of 50 meters (from fill point/ dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters. No high tension line shall pass over the retail outlet."*

v. *It is humbly submitted that Prior Approval granted to M/s Reliance B. P. Mobility, by the O/o JtCCE, PESO, Bhopal, in Form-XIV of Petroleum Rules, 2002, Consent to Establish granted by MP Pollution Control Board, Bhopal and No Objection Certificate granted by the District Collector, Bhopal are issued as per the prevailing Rules and Regulations. It is also submitted that above said Approval/Consent/No- objection Certificates are issued in conformity to the Siting Criteria prescribed in the guidelines of CPCB and no valid establishment such as Residential colony, School, Hospital was found constructed within the periphery of 50 meters from the new Petroleum Retail Outlet, of M/s Reliance B. P. Mobility, proposed on part of Khasra No. 109 and Khasra*

No.109/1/2, Village-Intekhedi Road Tehsil-Huzur, District- Bhopal."

4. The crux of the joint committee report discloses that statutory permission has been taken by the project proponent and NOC has been granted by the District Collector and Consent to Establish were granted by the State Pollution Control Board.
5. Contention of the applicant is that the siting criteria as decided by the CPCB has not been followed by the respondents and further that consent letter clearly prescribes that petrol pumps should not be located within a prescribed area of the abadi, school or hospital and rules with regard to PESO should be followed.
6. The contention of the intervener are that the intervenor in the instant Original Application is the owner of the land identified as Khasra No. 109/1, covering an area of 0.760 hectares, located at Patwari Halka No. 10, Village Intkhedi Sadak, Tehsil Huzur, District Bhopal (MP). The Intervenor purchased this land from KYCR facility through a registered sale deed dated 09.12.2022.
7. The Intervenor applied for a dealership with Reliance BP Mobility Ltd. (Reliance BP) for a 'Dealer Owned Dealer Operated (DODO) Outlet' under the name MIs Super Fuels India, via an application dated 14.04.2022. Following comprehensive scrutiny and documentation, the Intervenor was granted the dealership by Reliance BP Mobility through letter of Intent dated 30.11.2022.
8. The Intervenor received necessary permissions to open a DODO Outlet on the land in question. These permissions include an NOC dated 30.04.2024 from the Ministry of Petroleum & Explosives Safety Organization (PESO) granted to Reliance BP Mobility Ltd., an NOC dated 26.04.2023 from the CEO of Janpad Panchayat Phanda, Bhopal (MP), an

NOC dated 26.05.2023 from MPRDC, an NOC dated 26.04.2023 from MPEB, an NOC dated 10.04.2023 from the Industrial Department, and a Consent to Establish dated 19.07.2023 from the Madhya Pradesh Pollution Control Board.

9. The submission of the learned counsel for the respondent nos. 4 and 5 are that the present Original Application is preferred against the grant of No objection certificate dated 7.2.2024 by the Collector Bhopal, Respondent No. 3, for construction of a petrol pump in Khasra No. 109/1/2(S) on SH 10 Bhopal to Berasia Road, Intkhedi Sadak, Tehsil Huzur, District Bhopal ("subject land") in alleged violation of Petroleum Rules, 2002. At the outset it is submitted that such a challenge is outside the scope of Schedule I of the National Green Tribunal Act, 2010 and that an Application under Section 14 of the NGT Act only lies when a substantial question relating to environment arises out of implementation of the enactments specified in Schedule, I of the NGT Act. Petroleum Rules, 2002 is not an enactment mentioned in Schedule 1.

10. It is further submitted that while the NOC which is sought to be challenged was granted on 7th February 2024, the purported authorization letter which has been signed by only three residents and not all local residents, as wrongly portrayed in the OA, and that too on 14th July 2023, much prior to the grant of NOC clearly shows that the complaint is not genuine but motivated to harass answering respondents.

11. That the Application has been filed on the premise that in the near future a residential colony will be developed in Khasra numbers 109/1/1(S), 109/2,108 which are adjacent to the petrol pump to be constructed by the answering respondents and is near a government school.

12. As per the Guidelines for setting up new petrol pumps dated 07.01.2020 issued by CPCB, petrol pumps new retail outlets shall not be located

within a radial distance of 50 meters (from fill point/ dispensing units/vent pipe whichever is nearest) from schools. Hospitals (10 beds and above) and residential areas designated as per local laws. There is no averment whatsoever that the siting criteria as stated in the Guidelines has been violated. It has also been found by the Committee that no hospital or government private school is-located within a periphery of 50 metres from the petrol pump. As per the Applicant's own case the Government school is situated at a distance of 50 metres and not within 50 meters.

13. The petrol pump is beyond 50 meters of a Government school and not near a hospital and there is no non-compliance on the part of Respondent Nos. 4 & 5 since nowhere is it averred that the siting criteria has been violated.

14. The main ground for challenge to the NOC dated 07.02.2024 is that it is in violation of Rule 144 of Petroleum Rules 2002, which issue cannot be raised before this Hon'ble Tribunal as per Section 14 read with Schedule I of the NGT Act. The environmental and safety concerns raised are safeguarded by the conditions imposed in the PESO approval dated 22.05.2023 and Consent to Operate dated 19.07.2023 and therefore the application made is clearly frivolous and in fact premature. The said approval is testimony to the fact that the same has been granted pursuant to the Safety and Test Certificate as required under Rules 130 and 126 of the Petroleum Rules, 2002 issued by the competent person approved by CCE, Nagpur. Thus, all the safety measures as prescribed by PESO have been adhered to.

15. Notices were also sent to respondent no. 6, who in compliance of the order filed a reply, which is on record. Learned Counsel for the respondent no. 6, Mr. Rohit Sharma has argued that the Petroleum Rules are not covered

under the scheduled Act of National Green Tribunal and the allegations regarding blatant violation of CPCB Guidelines remained unsubstantiated even as per the observations furnished by the Joint Committee Members comprising of Members from District Administration, Bhopal, PESO & Madhya Pradesh Pollution Control Board. The Answering Respondent No.6 is the rightful owner of a land forming part of Khasra No. 109/1/2 where a Petrol Pump belonging to Reliance BP Mobility is being established after procuring all the valid permissions from the competent departments.

16. It is further argued that the Google map, which has been placed on record by the petitioner shows incorrect measurement and the joint committee has submitted the exact map, which clarifies that the distance between the retail outlet of the answering respondent no. 6 and the nearest government school is approximately 135 meters. Further contention of the respondents are that the Petroleum Rules, 2002 are not falling within the schedule of National Green Tribunal Act, 2010 and any objection with respect to The Petroleum Rules, 2002 cannot be entertained under the NGT Act, 2010.

17. Learned counsel for the applicant has filed the objection against the findings of the joint inspection report and submitted that Collector has wrongly issued NOC or the diagram prepared by the joint committee is not as per guidelines for setting up new petrol pumps or that the committee has misinterpreted the guidelines.

18. It is further argued that the entries in plot no. 109/2 and 108 are transferred of land to private owners which discloses that it is for the residential purposes. The applicant has further challenged the authority of the revenue officials to convert the residential land into the commercial plots and that the provisions contained in Section 172 of the Madhya

Pradesh Land Revenue Code, 1959 and Madhya Pradesh Gram Panchayat (Development of Colonies) Rule, 2014 has not been properly followed. Rejoinder to reply filed by the respondent no. 6 and rejoinder reply filed by the respondent nos. 4 and 5 have also been filed.

19. During the course of hearing learned counsel for the State Mr. Prashant M. Harne and Mr. Rohit Sharma learned counsel for the respondent have submitted that the crux of the matter is distance from the hospital, private school etc. and it is clearly mentioned that no hospital or school is located within 50 meters from the periphery of the petrol pump and there is no residential activity within the periphery of 50 meters from the section/ petrol pump. The findings of the committee 7.3 says that the nearest habitation, pupil around the village is 600 meters away from the petrol pump.

20. Learned counsel for the applicant has submitted that the perusal of the land records reveals that several persons have purchased the land and their names are mutated. The revenue entries shows the mutation of the year 2023-24. The contention of the respondents /project proponent and the State counsel are that the application was entertained in the year 2022 dated 14.04.2022 and after comprehensive scrutiny and documentation the M/s Reliance B. P. Mobility granted the dealership vide intend letter dated 30.11.2022 and consent to establish and NOC was issued accordingly.

21. We are of the view that the matter with regard to change of user of land or validity of the colony or construction of the houses are within the domain of revenue authorities. Only thing which is required to be considered is compliance of the guidelines issued by the CPCB for establishment of petrol pump and this application has been filed on the ground of distance

which was found to be not in violation of any guidelines and thus this application is not maintainable and not tenable.

22. In view of the above facts, argument and records submitted by the parties, this application is devoid of any merit and deserves to be dismissed and **dismissed** accordingly.

Sheo Kumar Singh, JM

Dr. A Senthil Vel, EM

09th August, 2024
O.A No. 73/2024(CZ)
PN

True Copy

124

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,

NEW DELHI

IN THE MATTER OF: - O.A. No. 416 OF 2025

Shri Gopal Chandra Vanwasi ... Applicant

Versus

Indian Oil Corporation Ltd. & Ors.

KNOW ALL to whom these present shall come that I. Devendra Singh Khati S/o. Sh. Pushkar Singh Khati (Respondent No. 2) do hereby appoint

VIVEK GUPTA	**ANKIT VERMA**	**GOVIND GUPTA**
Advocate	**Advocate**	**Advocate**
(D/ 304/ 1994)	**(D/ 414/ 2021)**	**(D/ 8815/ 2023)**
21 Ajanta Apartment,	**21 Ajanta Apartment**	**21 Ajanta Apartment,**
Patparganj, New Delhi-92	**Patparganj, New Delhi**	**Patparganj, New Delhi**
M.No.9871065420	**M. No. 9899300224**	**M.No.7042389759**

hereinafter called the advocate to be the advocate for the above mentioned cases to do all following acts and deeds and things or any that is to say.

1. To act appear and plead in above mentioned case in this court or any other court in which the same may be tried and heard in the instances or in appeal letter patent appeal or review revision or execution,or any other stage of its progress until its final decision .
2. To present pleading appeals, Letters patent appeals, Cross- Objections or petition for execution, revision withdraw compromise or other petition or affidavits or other documents as shall be deemed necessary or adviseable for the prosecution of the said in all its stages.
3. To withdraw or compromise the said case or submit to arbitration any difference dispute that shall arise touching or in any Matter relating to the said case.
4. To receive money and grand receipt therefore and to do all other acts and things which may be necessary to be done for the progress as in the course of the prosecution of the said case.
5. To employ any other Legal Practitioner authorizing him to exercise the power an authorities hereby confirmed on the Advocate when ever he may think fit to do so.

AND I/we hereby agree ratify whatever agree ratify whatever the Advocate or his substitute shall do in the promise and in this connection.

AND I/we hereby agree not hold the Advocate or his substitute responsible for the result of the said case in consequences of his absence from the court when the said case is called up for hearing.

AND I/we hereby agree that in the event of the whole or any part of the fee agreed by me to be paid to the Advocate remaining unpaid he shall be entitled withdraw from the prosecution of the said case until the same is paid. The said Advocate shall entitled to all cost adjournment recoverable from the opposing party.

IN WITNESS WHEREOF I/we here to set our hand to these presents the contents of which have been explained to and understood by me/us.

This the 17th day of November, 2025

Accepted, Identified & Certified.

Advocate

VIVEK GUPTA, ADV.
D/304/1994

ANKIT VERMA
ADV.
D/414/2021

(GOVIND GUPTA)
D/8815/2023

Client

380

125

Gmail

Vivek Gupta <officevivekgupta@gmail.com>

PROOF OF SERVICE

Reply on behalf of Respondent No.2 Devendra Singh Khati in O.A. No.416 of 2025 titled as Gopal Chandra Vanwassi Versus Indian Oil Corporation Limited & Ors.

1 message

Vivek Gupta <officevivekgupta@gmail.com> 17 November 2025 at 16:49
To: "V.K. Shukla" <vkslawoffices@gmail.com>, Mukesh Verma <mvermadv@gmail.com>

Dear Sir,

Please find the attached pdf. of Reply on behalf of Respondent No.2 Devendra Singh Khati in O.A. No.416 of 2025 titled as Gopal Chandra Vanwassi Versus Indian Oil Corporation Limited & Ors.

Kindly treat this email as an advance service and acknowledge the same.

Thanks & Regards,

VIVEK GUPTA
Advocate for the Respondent No.2
M.No.9871065420

Reply on behalf of Respondent No.2.pdf
23626K